

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA
ORIGINAL APPLICATION NO. 117/2025/EZ**

IN THE MATTER OF:

SANTANU KERKETTA & Anr.

...APPLICANTS

-Vs-

STATE OF ODISHA & Ors.

...RESPONDENTS

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District Collector, Sundargarh
Government of Odisha/Deponent

THROUGH

padmesh mishra

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Sundargarh, Odisha

Dtd: 20.08.2025

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

EASTERN ZONE BENCH, KOLKATA

ORIGINAL APPLICATION NO. 117/2025/EZ

IN THE MATTER OF:

SANTANU KERKETTA & Anr. - ...APPLICANTS

-Vs-

STATE OF ODISHA & Ors. ...RESPONDENTS

**COUNTER AFFIDAVIT FILED ON BEHALF OF RESPONDENT NO. 4 -
DISTRICT COLLECTOR, SUNDARGARH,**

I, Dr. Subhankar Mohapatra, S/o Sh. Karunakar Mohapatra, Age 35 years and at present working as District Collector, Sundargarh, do hereby solemnly affirm and state that I am arrayed as Respondent No. 4 in the above-mentioned Original Application. That I have gone through the above-mentioned Original Application and have understood the contents thereof. This affidavit may also be treated as having been filed on behalf of Respondent No.1-Chief Secretary, Odisha & Respondent No. 2-Addl. Chief Secretary, FE&CC Dept., Odisha. In my official capacity, I am well acquainted with the facts of the case and thus competent to swear this affidavit.

1. In response to **Paragraph No. 1**, it is submitted that the Government letters quoted by the petitioner in the Original Application relate to diversion of forest lands for non-forestry purpose applied/granted in favor of OMC Limited under F.C. Act,1980 as per details below:

(a) No.8-113/2000-FC (Vol-III) dt.04.02.2021 of Govt. of India, New-Delhi.

It relates to grant of Stage-1 clearance issued for diversion of 85.175 Ha. of fresh forest land and 1.304 Ha. re-diversion of forest land (which is a part of 11.912 Ha. of forest land for which, Stage-II approval accorded by Eastern Regional Office, MoEF & CC on 29.05.2020 for infrastructure development of

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OMC limited (wholly owned Corporation of the Government of Odisha) i.e. total of 86.479 Ha. for construction of overhead pipe conveyor belt from Kurmitar M.L. boundary to proposed Railway siding at Barsuan (Annexed and marked as Annexure-1 to the Original Application).

(b) No.8-113/2000-FC (Vol-III) dt.06.12.2021 of Govt. of India, New-Delhi

It relates to Stage-II approval accorded for diversion of 86.479 Ha. of forest land for construction of overhead piped conveyor belt from Kurmitar M.L. boundary to proposed Railway siding at Barsuan (Annexed and marked as Annexure-5 to the Original Application).

(c) No.22264/FE&CC dt.18.12.2021 of Govt. in FE & CC Department, Odisha.

It relates to permission issued by Government in FE&CC Department, Odisha about handing over the diverted forest land as indicated above to the User Agency (Annexed and marked as Annexure-4 to the Original Application)

(d) No.23/237/2018-1A.III(V) dt.22.10.2020 of Govt. of India, New-Delhi

It relates to issue of clearance of proposed enhancement of Iron Ore production from 2.4 MTPA to 6.00 MTPA for Kurmitar Iron & Manganese Mines of OMC Ltd. (Annexed & Marked as Annexure-3 with the Original Application)

2. In response to **Paragraph No. 2**, it is submitted that the conditions issued by Government of India, MoEF&CC, New Delhi vide letter dated 06.12.2021 in Stage-2 approval over 86.479 Ha. for construction of overhead conveyor belt at proposed Railway



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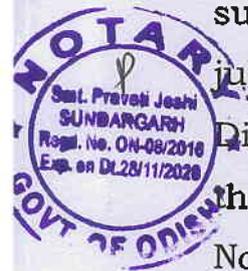
siding at Barsuan has been communicated to the User Agency for its implementation. One complaint petition from the Sarpanch, Bhutuda G.P. (Basanti Munda) vide letter No. 102 dated 09.05.2025 was received about Environmental impact associated with the conveyor belt construction by OMC Ltd. The Range Officer, Barsuan of this Division has enquired into the matter in presence of the villagers of Rajabasa, Rantha and Bhutuda and Ward Member of Bhutuda Gram Panchayat and Regional Manager of OMC limited, Koira. It is observed that the User Agency (Resp.7) has proactively constructed check dams at several identified locations to control and manage muck and prevent it from rolling down-hill slopes. The check dams are of two-layers structure.

Copy of the complaint from the Sarpanch dated 09.05.2025 is enclosed & marked herewith as **ANNEXURE-R/1**.

Copy of the report of Range Officer, Barsuan along-with photographs are enclosed vide ANNEXURE- R/2 & ANNEXURE-R/2A.

3. In response to **Paragraph No. 3 & Paragraph No. 4**, it is submitted that Bonai Forest Division comes under the jurisdiction of Sundargarh District which is a Scheduled-V District. Before grant of Stage-2 approval for the above project, the Collector, Sundargarh was requested by DFO, Bonai (Resp. No.5 in the present O.A.) vide letter No. 5769 dated 25.06.2020 to issue certificate under Forest Rights Act, 2006. District Collector, Sundargarh has issued certificate under F.R. Act, 2006 for the purpose of diversion of 86.479 Ha. of forest land vide its letter No.2452 dated 28.09.2020 complying as per Ministry of Environment and Forests (MoEF), Government of India's letter No

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11-9/98-FC (pt.) dated 03.08.2009 read with MoEF's letter dated 5th February 2013 wherein MoEF issued certain exemption in respect of **linear projects** and the District Collector, Sundargarh in the letter categorically mentioned that **no recognized rights of Primitive Tribal Groups (PTG) and Pre-Agricultural Communities (PAC) are involved in the proposal.**

1. Letter No. F. No. 11-9/98-FC (pt.) dt. 5th Feb 2013, MoEF, GoI
2. Letter No. F. No. 11-362/212-FC dt. 1st July 2013, MoEF, GoI
3. Letter No. F.No. 11-9/98-FC (pt.) dt. 5th July 2013, MoEF, GoI

Hence, the condition No.10 of the above Stage-1 order issued on 04.02.2021 has been complied by the User Agency. Hence, the contention of the petitioner that no consent of the villagers has been obtained in this regard is not maintainable.

[Copy of the letter No.2452 dated 28.09.2020 of the District Collector, Sundargarh is enclosed & marked herewith as **ANNEXURE-R/3**]

[Copy of the letters dated 05.02.2013, 01.07.2013, 05.07.2013 are enclosed & marked herewith as **ANNEXURE-R/4**]

4. In response to **Paragraph No. 5**, it is submitted that for fulfillment of condition No.4 of the Stage-1 order dated 04.02.2021 (Annexure-1 of the O.A.), a scheme has been prepared for plantation between the banks of the seasonal Nalla and the proposed dispatch area-2 for development of green belt and soil conservation measures in the dispatch area to prevent Iron ore leakage from the said area. The said scheme was approved by the RCCF, Rourkela Circle vide his Memo No.1418 dated 03.06.2021 for Rs.3,29,63,600/- at the wage rate of Rs. 308/-. Further, the said scheme has got revised at the prevailing

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wage rate of Rs. 311/- and approved by the RCCF, Rourkela Circle for Rs. 3,32,84,200/- vide memo No.1577 dated 24.06.2021. Besides, the User Agency has submitted undertaking for implementation of the scheme as per approved cost. It was observed from the enquiry of Range Officer, Barsuan that check dams have already been constructed at multiple identified locations to prevent spillage into Kuradhi Nalla.

Since the project is currently in ongoing stage, full implementation of the scheme will be taken up after completion of project.

[Copy of the approved scheme vide memo No.1577 dated 24.06.2021 is enclosed & marked herewith as **ANNEXURE-R/5**]

[Copy of the undertaking submitted by the User Agency for implementation of the scheme is enclosed & marked herewith as **ANNEXURE-R/6**]

[Photographic evidence of construction of check dams at multiple identified locations to prevent spillage has been enclosed & marked herewith as **ANNEXURE-R/7**]

5. In response to **Paragraph No. 6**, it is submitted that the village Ranta is more than 500 meters away from the boundary of the conveyor belt area of OMC limited. The GPS coordinates mentioned in the photograph submitted at 'Page No.93' of the Original Application has been verified from the Topo sheet No. P45N1 and found that the Nalla location comes within Rajabasa village and its distance is 2.5 kms from Ranta village. From the photo enclosed, it is observed that it is a natural course of seasonal nala and no deposit of muck or any of its kind is noticed

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over the nala bed. Hence, the contention of the petitioner cannot be relied upon and is thus devoid of any merit.

[Copy of the photograph derived from Topo sheet No. F45N1 is enclosed & marked herewith as **ANNEXURE-R/8**]

6. In response to **Paragraph No. 7**, it is submitted that the existing tree growth available within the forest area of 86.479 Ha. were enumerated during August, 2020 during processing of the Diversion Proposal and found 7,447 trees standing in the forest area. But on request of the User Agency, the standing trees were marked in two phases and found availability of 10,132 trees within the diverted forest area of 86.479 hectare, but, tree felling was taken up for 10,055 trees in three phases keeping 77 trees (10,132 – 10,055) for translocation to outside the diverted forest area to fulfill the condition No.16 of the Stage-1 order issued on 04.02.2021 (Annexure-1 of the Original Application). The trees were felled through Odisha Forest Development Corporation Limited, Rourkela Division (A Government of Odisha undertaking).

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7. In response to **Paragraph No. 8 & Paragraph No. 9**, it is submitted that the same does not necessitate any response.

8. In response to **Paragraph No. 10**, it is submitted that the figure mentioned by the applicant is incorrect. The actual length of the proposed conveyer belt from Kurmitar M.L. boundary to Barsuan Railway siding is 8.315 Kms. and not 17 Kms. as pointed out by the petitioner.

9. In response to **Paragraph No. 11**, it is submitted that the same does not necessitate any response.



10. In response to **Paragraph No. 12**, it is submitted that once the clearance certificate under the provisions of F.R. Act, 2006 has been issued by the Collector, Sundargarh (**ANNEXURE-R/3**) and Stage-II approval in the instant case has been issued by Government of India, MoEF&CC, New Delhi on 06.12.2021 (Annexure-5 of the O.A.), there is no other provision in any Act/ Rules to obtain the clearance of local Gram Panchayat before felling of trees in the diverted forest land. Hence, the contention of the petitioner is not correct and not maintainable.

11. In response to **Paragraph No. 13 & Paragraph No. 14**, it is submitted that the necessary details regarding the same have been furnished vide Para-2 of the present affidavit.

12. In response to **Paragraph No. 15**, it is submitted that the same deserves no response as the complaint petition vide Ref 101 dated 06.05.2025 of the Sarpanch, Bhutuda Gram Panchayat was not addressed to DFO, Bonai (Resp. No. 5) (Annexure-8 of the O.A.). The petition has been filed before the Collector, Sundargarh with copy to Pollution Control Board, Odisha and others, but, a similar complaint petition was addressed to the DFO, Bonai vide ref 102 dated 09.05.2025 in response to the letter, read with previous Para-2 of the OA No. 117. In this regard, it is pertinent to mention here that the user agency has already taken all reasonable steps to stop spillage from the muck by constructing check dams duly verified by the Range Officer, Barsuan Range. As regards permission from GP, the letter of the Collector, Sundargarh has been mentioned in Para-3 of the present affidavit.

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13. In response to **Paragraph No. 16**, it is submitted that the User Agency has submitted an undertaking (as enclosed & marked herewith as **ANNEXURE-R/6**) to take all preventive measures during and after construction of conveyor belt in the diverted forest land. Read with Para-2 of the applicant affidavit, the User Agency has constructed check dams at different locations (as enclosed & marked herewith as **ANNEXURE-R/2** & **ANNEXURE-R/2A**).

14. In response to **Paragraph No. 17**, it is submitted that it is a fact that the User Agency (Resp. No. 7 herein) submitted an undertaking to obtain approval under F.R. Act, 2006 before grant of Stage-II approval. However, as indicated vide Para-3 & 4 above, the required certificate under F.R. Act, 2006 has been issued by the Collector, Sundargarh (Resp. No. 4) vide letter No. 2452 dated 28.09.2020 (**ANNEXURE-R/3**) i.e. well before issue of Stage-II approval issued on 18.12.2021 (Annexure-4 of the O.A.)

15. In response to **Paragraph No. 18**, it is submitted that the User Agency (Resp. No.7 in the present O.A.) in the undertaking (Copy enclosed as **ANNEXURE-R/6**) has intimated not to use the isolated patch of 0.983 Ha. of forest land for infrastructure purpose. On field enquiry, it is observed that the said area of 0.983 Ha. referred by the applicant is untouched and intact in the field and not used by the User Agency.

Some photographic evidence of the forest land is enclosed & marked herewith as **ANNEXURE-R/9**

16. In response to **Paragraph No. 19**, it is submitted that condition No. B.8 of the Stage-I approval order dated 04.02.2021 (Annexure-1 of the O.A.) has been complied by the User Agency.

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As per the Report of the Range Officer, Barsuan, the overburden generated in the earth cutting is being dumped at the designated sites within the diverted forest area, as identified by the user agency but due to severe rains in the last two months, the muck could not be lifted and thus the user agency has taken adequate steps to stop the flow of muck to the nearest stream by way of constructing check dams as indicated earlier vide **ANNEXURE-2A**.

[The photographs of designated storage site to arrest the muck from flowing into streams are enclosed vide **ANNEXURE-R/10**]

17. In response to **Paragraph No. 20**, it is submitted that condition No.B.9 of the Stage-I approval order dated 04.02.2021 (Annexure-1 of the O.A.) has been complied by the User Agency and the area has been demarcated by erecting 4 feet high reinforced concrete pillars over 318 Nos. each inscribed with its serial number, distance from pillar to pillar and G.P.S. co-ordinates and DGPS Map certified by ORSAC (Odisha Space Application Centre), Bhubaneswar. The contention of the petitioner is thus incorrect and not maintainable.

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[Copy of the report with details of pillar posting done with G.P.S. co-ordinates are enclosed & marked herewith as **ANNEXURE-R/11**]

18. In response to **Paragraph No. 21**, it is submitted that the Annual self-compliance report for the year 2024-25 (as on 31.03.2025) has been submitted by the User Agency vide letter No.1889 dated 12.04.2025



[Copy of the Annual self-compliance report for the year 2024-25 submitted by the User Agency vide letter No. 1889 dated 12.04.2025 is enclosed & marked herewith as **ANNEXURE-R/12**]

19. In response to **Paragraph No. 22**, it is submitted that no violation has been reported against the User Agency under F.C. Act, 1980 till-date.

20. In response to **Paragraph No. 23**, it is submitted that due importance has been given to the diverted forest land prior to grant of Forest clearance. For protection of Wild Life within and outside the diverted forest area, a Site-Specific Wild Life Conservation Plan has been prepared for Rs. 588.516 Lakhs and approved by the PCCF (WL) & CWLW, Odisha, Bhubaneswar vide letter No.6963 dated 23.07.2021. The User Agency has also deposited the said amount in Ad-hoc CAMPA Account vide Challan dated 27.07.2021 and payment dated 28.07.2021.

[Copy of the letter No. 6963 dated 23.07.2021 of PCCF (WL) & CWLW, Odisha, Bhubaneswar is enclosed & marked herewith as

ANNEXURE-R/13]

21. In response to **Paragraph No. 24**, the User Agency has submitted an undertaking (condition No. 8 vide Sl. No.10) [Copy enclosed as **ANNEXURE-R/6** with the present affidavit] to the effect to not dump the over burden outside the width of the proposed Conveyor corridor and the muck generated due to earth cuttings will be disposed off at the designated dumping sites to prevent roll down the hill slope. However, further details have also been furnished in Para-16 of the present affidavit in response to Para 19 of the O.A.

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22. In response to **Paragraph No. 25**, it is submitted that detailed response to the same is furnished in response to Para-20 of the O.A.

23. In response to **Paragraph No. 26**, no labor camp has been established by the User Agency outside the diverted forest area of 86.479 Ha. The photograph of the labor camp enclosed vide Annexure-11 of the O.A. relates to construction of temporary labor camp within the diverted forest land of 86.479 Ha. by the User Agency. As per land use plan submitted by the User Agency in the Forest Diversion proposal Part-I, there is proposal for construction of Rest shelter and other infrastructure facilities etc. within the diverted forest area. As regards supply of firewood to the laborers engaged in the construction work, the User Agency has submitted an undertaking (Condition No. II vide Sl. No.13) (Copy enclosed as **ANNEXURE-R/6** herewith) to supply firewood or preferably alternate fuels to the laborers. However, 1,282 stacks of firewood of 12'x3'x3' size equivalent to 1,282 M.T.s approximately have been supplied to the User Agency for supply to laborers during the period from 2015-16 to 2021-22. Hence, the contention of the petitioner is not correct and thus not maintainable.

[Copy of the approved land use map of the Diversion proposal is enclosed & marked herewith as **ANNEXURE-R/14**]

24. In response to **Paragraph No. 27**, it is submitted that it be read with the response to Para No. 3 & 4. Further, it is pertinent to mention again that required certificate in Form No-I has been furnished by the Collector, Sundargarh in compliance to the relaxation for the linear projects. However, a copy of records of all

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consultation and meetings of the Forest Right Committees, Gram Sabhas, Sub-Division level Committees and District Level Committees are enclosed along with Form No- I for reference (Copy enclosed & marked herewith as **ANNEXURE-R/3**). Besides, as per Stage-I order issued by MoEF&CC, Govt. of India vide order dated 04.02.2021 (Annexure-1 of the O.A.) and in compliance to Hon'ble N.G.T. order, the User Agency (Resp.No.7) has taken action to publish the Stage-I clearance order in Odia daily Newspaper "Sambad" and in English Newspaper "The Times of India" on 31.07.2021. Hence, the contention of the petitioner is incorrect and un-sustainable.

[Photocopy of the Newspapers dated 31.07.2021 is enclosed & marked herewith as **ANNEXURE-R/15 & ANNEXURE-R/16**]

25. In response to **Paragraph No. 28**, it is submitted that the same does not necessitate any response.

26. In response to **Paragraph No. 29**, it is submitted that as the complaint petition vide letter No.101 dated 06.05.2025 of the Sarpanch, Bhutuda G.P. has been addressed to Collector, Sundargarh (Resp.No.4) with copy to Chief Secretary, Odisha & Others and no copy is endorsed to the Resp. No. 4 (i.e. District Collector, Sundargarh) and in response to it, Resp. No. 4 upon verification of the photo appended on page no. 93 of the affidavit found that the nala in question and the geographic data given does not belong to the Ranta village and it is somewhere situated 2.5 km North in Rajabasa village. However, details of the same have been elaborated vide the present affidavit in response to Para-19 of the O.A. (**ANNEXURE-R/2A**).

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27. In response to Paragraph No. 30, Paragraph No. 31 & Paragraph No. 32, it is submitted that the requirement of forest area for construction of conveyor belt comes to 86.479 Ha. All formalities have been observed and approval of Government of India, MoEF&CC under Sec. 2 of F.C. Act, 1980 has been accorded vide Order dated 06.12.2021 (Annexure-5 of the O.A.).

28. In response to Paragraph No. 33, it is submitted that the contention of the petitioner is not correct as Stage-2 approval under Sec. 2 of F.C. Act, 1980 has been accorded vide order dated 06.12.2021 (Annexure-5 of the O.A.).

29. In response to Paragraph No. 34 & Paragraph No. 35, it is submitted that the same does not necessitate any response.

30. That the respondent craves leave of this Hon'ble Tribunal to submit further affidavit/affidavits, if necessary, in future.

31. That the Original Application is otherwise improper, unjustified & as such is liable to be dismissed.

32. That the facts stated above are true to the best of my knowledge & belief based on official records.

deponent(s) being personally known to me Solemnly Affirmed and Declared the truthness of the contents

Smt. Pravati Joshi, Notary Sundargarh, Govt. of Odisha



Before SMT. PRAVATI JOSHI
NOTARY, SUNDARGARH

Subhankar Mohapatra
DEPONENT

COLLECTOR, SUNDARGARH

VERIFICATION

I, the above-named deponent, do hereby verify that the contents of the above affidavit are true & correct to the best of my knowledge & nothing material has been concealed therefrom.

Verified at Sundargarh on this 20th day of August, 2025.

Subhankar Mohapatra
COLLECTOR, SUNDARGARH

Smt. Pravati Joshi, Notary Sundargarh Govt. Of Odisha
REGD No. ON- 08/2018
EXP. ONDT- 21/11/2028

OFFICE OF THE BHUTUDA GRAM PANCHAYAT

AT/PO- BHUTUDA, DIST- SUNDARGARH (ODISHA) 770041

Ref No. 102

OFFICE OF THE DIVISIONAL FOREST OFFICER BONAI DIVISION
Receipt No. 3078
Date 13.05.2025

Date 9.5.2025

To

The Divisional Forest Officer, Bonai

Subject: Significant concerns regarding the activities of the OMC (KIOM) Authority related to the construction of a conveyor belt line in Ranta and Siliguda villages and disturbing the sources of water streams.

Respected Sir,

I, on behalf of the people of Bhutuda Panchayat would like to bring about a serious issue on the subject cited above for your kind knowledge and immediate redressal.

Illegal Activities: The OMC authority illegally allowing digging and destructing the forest land as they have not taken prior approval from the Panchayat, and we suspect whether they have taken any such prior permission from the Department of Forests (DFO), and the Pollution Control Board. This has already resulted in the destruction of thousands of precious trees, on which locals are dependent on the collection of minor products for their daily chores and selling for income.

Environmental Impact: This is posing a serious environmental concern, that excavation activities have impacted the sources of five streams that feed into Kuradhi Nala as they are disposing digging earth material on the areas of stream sources. This alteration threatens the natural flow of water and ecosystem integrity, affecting local flora and fauna including the local people in terms of fulfilling their domestic needs. The only sources of water in the region are not only getting polluted on the surface but also disturbing the natural recharge of underground water. We fear the underground water will significantly lower down in future. There is an urgent need of revival of the sources of water streams to their natural original stage.

Impact on Villagers: The construction activities are endangering the lives and health of several indigenous communities residing in the villages of Ranta, Siliguda, Rajabasa, Randa, and Bhutuda. The situation is that it may have potential health hazard due to contamination of natural water resources, impact on livelihood, domestic animals, and biodiversity which are largely dependent on the streams.

Call to Action: This issue seems to require urgent attention from local authorities to ensure compliance with environmental regulations and to protect the rights and livelihoods of the local residents. I as a concerned resident of the region and the villagers alike can't turn a blind eye after witnessing the plight of the residents and also foresee the dangers that lie ahead. The future seems to be very grim if urgent remedial actions will not be taken up on a serious note. In a democratic country like ours and in any civic society one should not be allowed to let the people be pushed to death traps in the name of economic progress and development.

Prayer: Urging the appropriate authority the immediate cessation of the conveyor belt line work, to ensure proper guidelines are established following legal processes, and advocating for penalties and criminal proceedings against those responsible for environmental destruction and trying to snatch away the livelihood of indigenous people for their selfish greed.

Thank You
With Regards

Date- 09-05-2025

Place- Bhutuda

Basanti Munda
Sarpanch of Bhutuda G.P

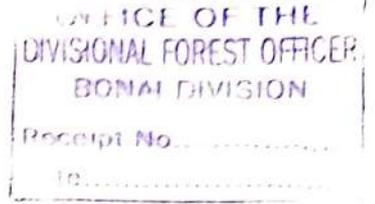
Basanti Munda
Sarpanch
Bhutuda Gram Panchayat



ବନାଞ୍ଚଳ ଅଧିକାରୀଙ୍କ କାର୍ଯ୍ୟାଳୟ, ବରସୁଆଁ ବନାଞ୍ଚଳ
OFFICE OF THE FOREST RANGE OFFICER, BARSUAN RANGE

Email- fmubarsuan@gmail.com

Memo No. 768 Dt. 02.08.2025



To

The Divisional Forest Officer,
Bonai Forest Division.

Sub: -

O.A. No. 117/2025/EZ filed by Santanu Kerketta & Anr. -Vrs.- State of Odisha & others
before the Hon'ble National Green Tribunal, Eastern Zone Bench, Kolkata.

Ref: -

Your Memo No. 7882/6F (Mg.) - Dated: 30.07.2025.

Sir,

With reference to the subject mentioned above, the undersigned has carried out field verification with the User agency and document scrutiny as directed and submits the following report on Paragraph Nos. 5, 18 and 19 of the O.A. No. 117/2025/EZ.

Para 5: Allegation regarding blockage of Kurhadi Nalah and non-implementation of greenbelt

Observation:

During the field inspection, the user agency presented the technically approved scheme for soil and moisture conservation and green belt development. It was observed that check dams have already been constructed at multiple identified locations to prevent spillage into the Kurhadi Nalah.

The scheme for green belt development between the banks of the seasonal stream/nalah and Dispatch Area-2 has already been approved by the office of the RCCF, Rourkela with a financial outlay of ₹3,32,84,200/-. (Annexure-I)

Since the project is currently in an ongoing phase, full implementation of the scheme is yet to be undertaken. However, the same shall be executed upon completion of the project work, in consultation with the State Forest Department.

Geotagged photographs of the constructed check dams are enclosed herewith as evidence. (Annexure-II)

Para 18: Allegation of unauthorized use of 0.983 ha forest area and construction of camp office

Observation:

During the site visit, it was found that the 0.983 ha forest area referred to in the petition has not been used by the user agency for any infrastructure development. No tree felling has been undertaken in the said location.

Additionally, there is no unauthorized camp office near Dispatch Area-1 as alleged in the petition. The area remains undisturbed and in its natural state.

Geotagged photographs and **kml file** of the constructed check dams are enclosed herewith as evidence. (Annexure-III)

Para 19: Allegation regarding improper muck disposal and rolling down of debris

Observation:

During the site inspection, it was observed that the user agency has constructed check dams at several identified locations to contain and manage muck, thereby preventing it from rolling down the hill slopes and these check dams are of two-layer structure.

The user agency has identified and developed three designated dump sites for safe storage of muck and overburden within Dispatch Area-2. However, due to continuous heavy rainfall from the first week of

May 2025 till the date of inspection, the immediate lifting and disposal of muck could not be undertaken as scheduled. In response, the user agency constructed multiple check dams to prevent soil and muck from flowing into the nearby nallah.

The user agency has further assured that additional check dams will be constructed at other critical locations as part of ongoing mitigation measures.

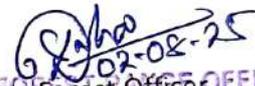
Geotagged photographs of the constructed check dams and the designated dump sites have been enclosed as supporting evidence (**Annexure-IV**).

The above verification report is submitted for your kind consideration and further necessary action.

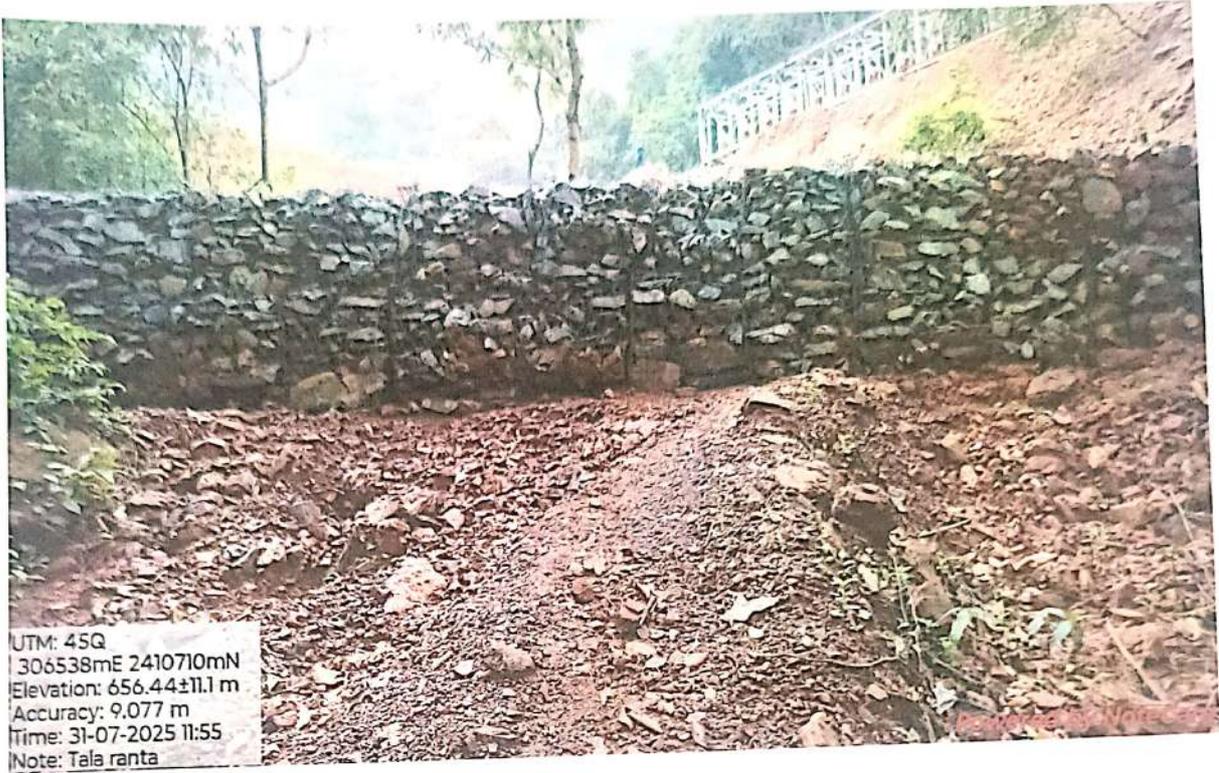
Enclosures:

Geotagged photographs of check dams and verified sites
Copy of approved greenbelt and soil/moisture conservation scheme

Yours faithfully,


02-08-25
Range Forest Officer,
BARSUAN RANGE

Check dam constructed at Location-1 to prevent washout of silt.



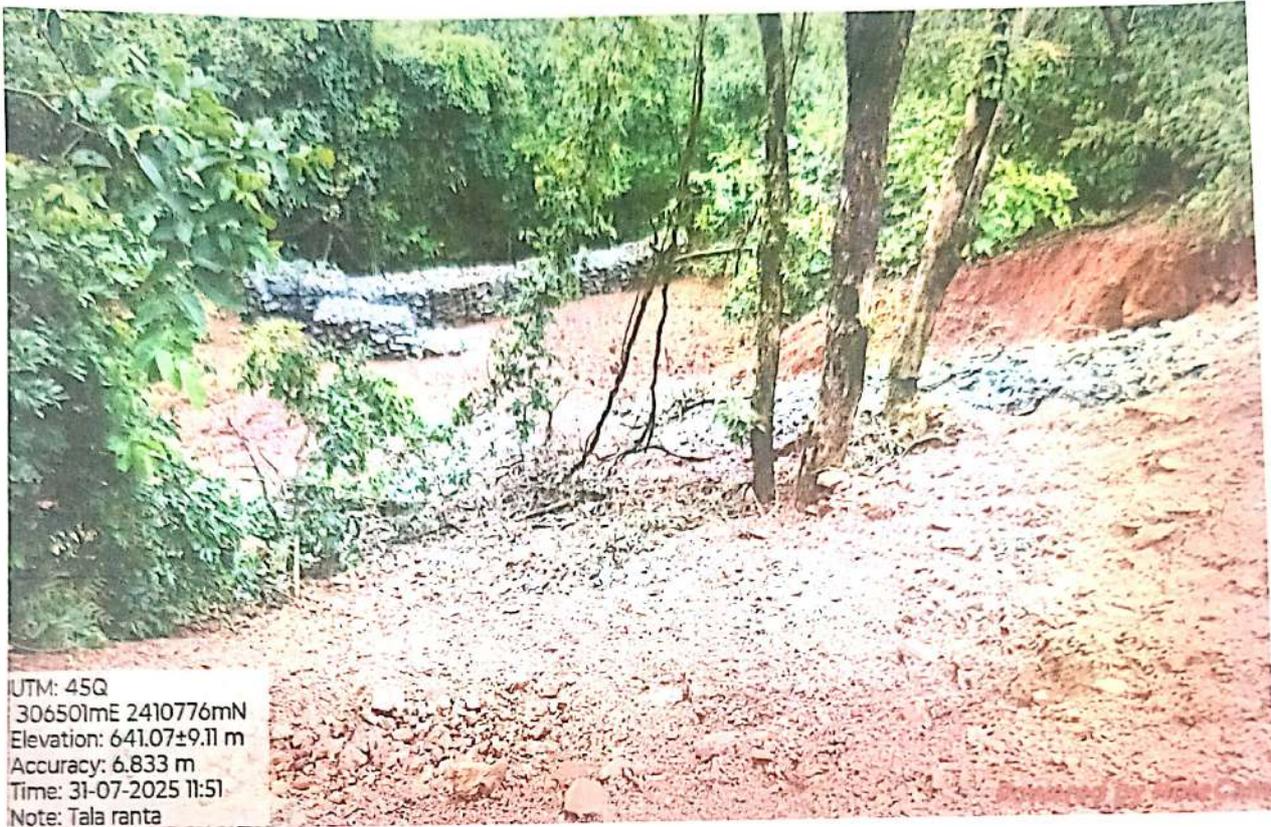
[Signature]
FOREST RANGE OFFICER
BARSUAN RANGE

Check dam constructed at Location-2 to prevent washout of silt.



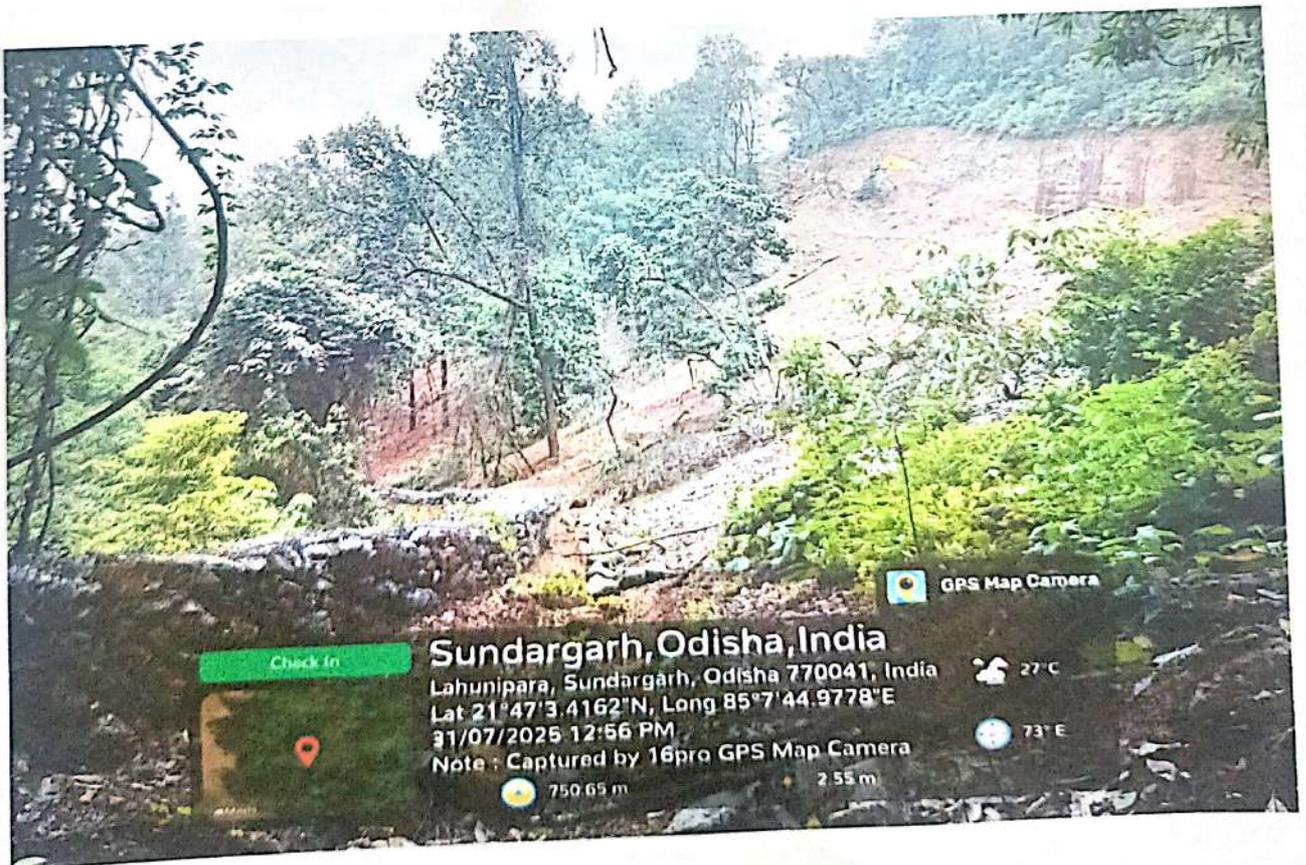
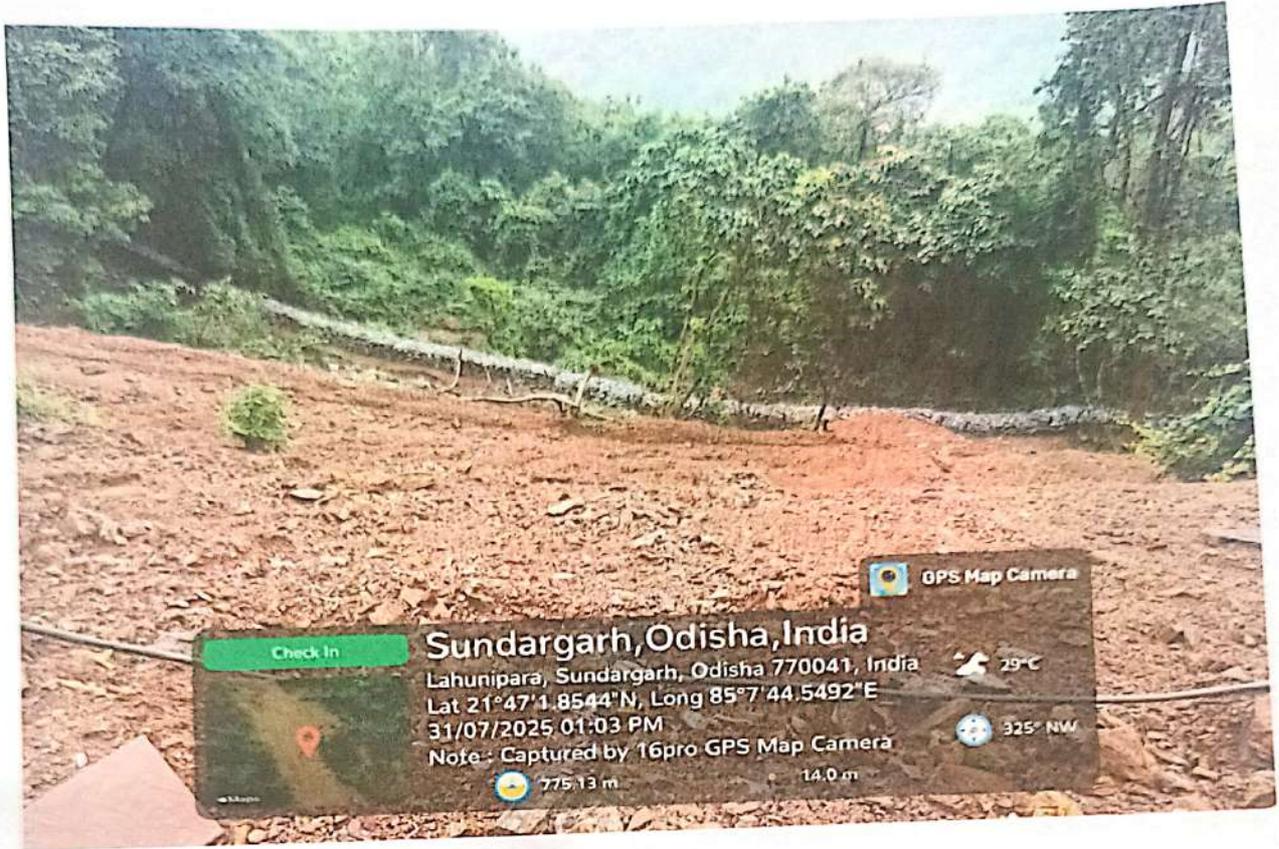
FOREST RANGE OFFICER
BARSUAN RANGE

Check dam constructed at Location-3 to prevent washout of silt.




FOREST RANGE OFFICER
BARSUAN RANGE

Check dam constructed at Location-4 to prevent washout of silt.



[Signature]
 FOREST RANGE OFFICER
 BARSUAN RANGE

Location of 0.983 Ha of forest land which is untouched and demarcated in field



S. Ghosh
FOREST RANGE OFFICER
BARSUAN RANGE

Location of 0.983 Ha of forest land which is untouched and demarcated in field




FOREST RANGE OFFICER
BARSUAN RANGE

ANNEXURE- IV

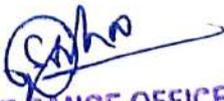
Check dam constructed at Muck Storage Location-1 near Kurahi Nalla




FOREST RANGE OFFICER
BARSUAN RANGE

Check dam constructed at Muck Storage Location-2 near Kurahi Nalla



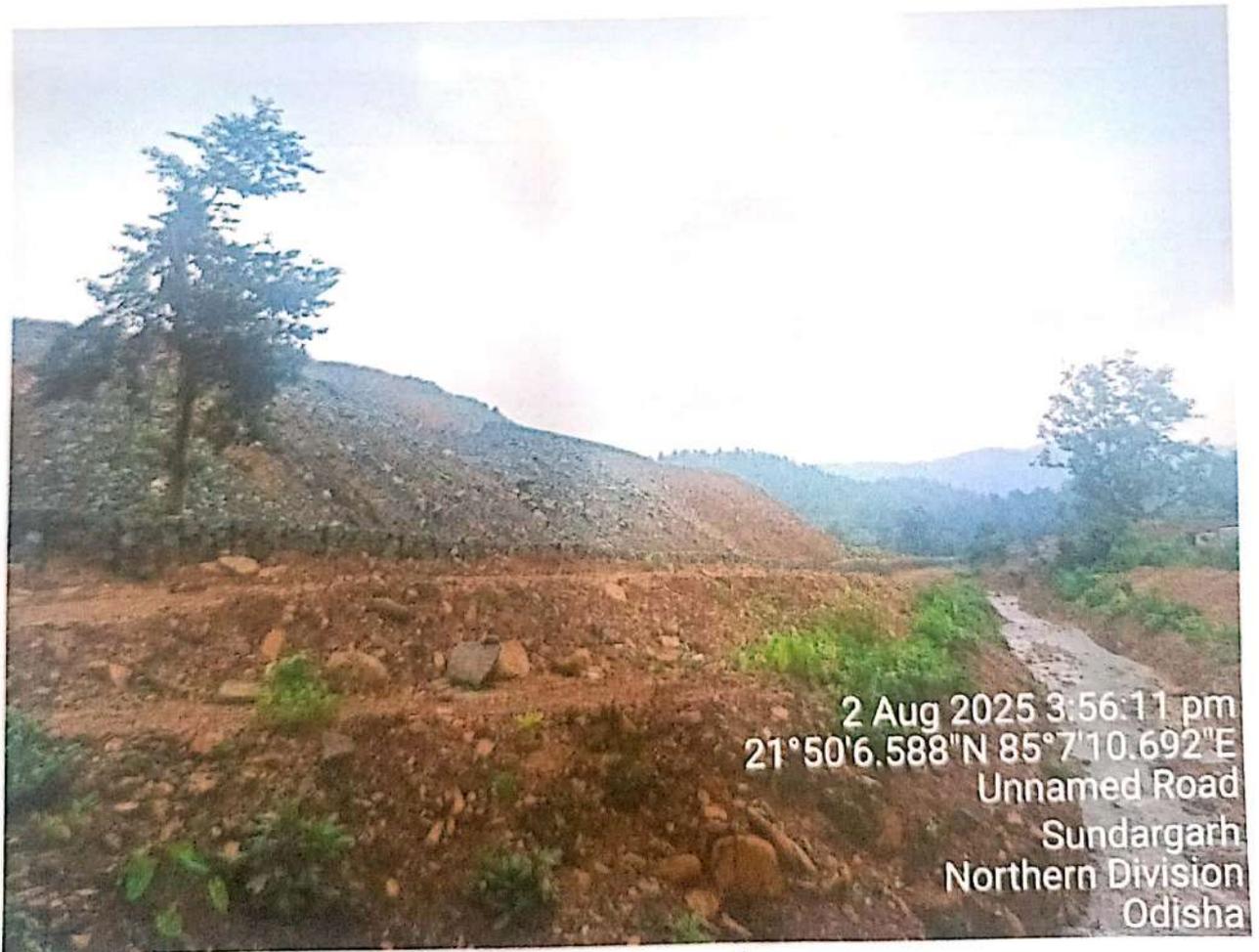

FOREST RANGE OFFICER
BARSUAN RANGE

Check dam constructed at Muck Storage Location-3 near Kurahi Nalla



Sahoo
FOREST RANGE OFFICER
BARSUAN RANGE

Check dam constructed at Muck Storage Location-3 near Kurahi Nalla



[Signature]
FOREST RANGE OFFICER
BARSUAN RANGE

ANNEXURE- R/2A

APPENDIX-2(2)

Check dam constructed at Location-1 to prevent washout of silt.



FOREST RANGE OFFICER
BARSUAN RANGE

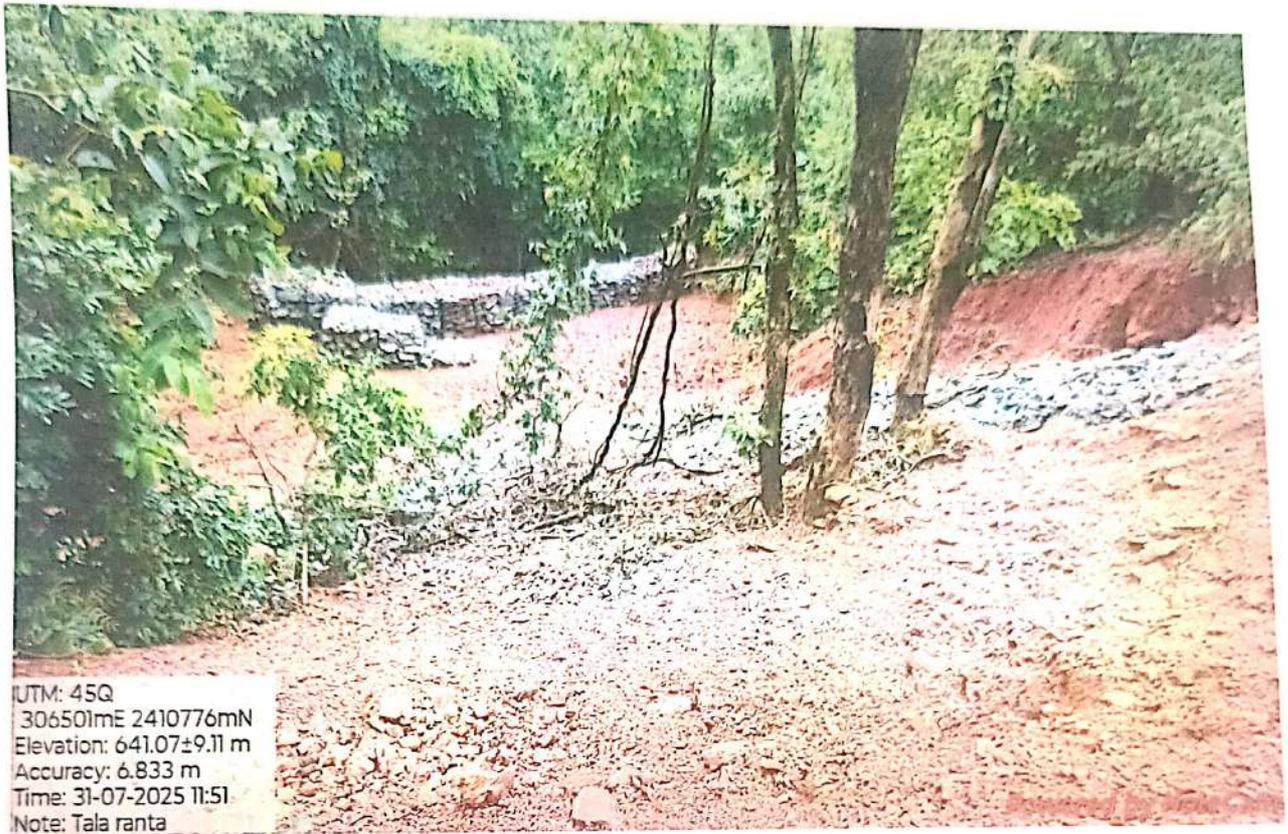
Check dam constructed at Location-2 to prevent washout of silt.



[Signature]
 FOREST RANGE OFFICER
 BARSUAN RANGE

APPENDIX-2(4)

Check dam constructed at Location-3 to prevent washout of silt.



UTM: 45Q
306501mE 2410776mN
Elevation: 641.07±9.11 m
Accuracy: 6.833 m
Time: 31-07-2025 11:51
Note: Tala ranta

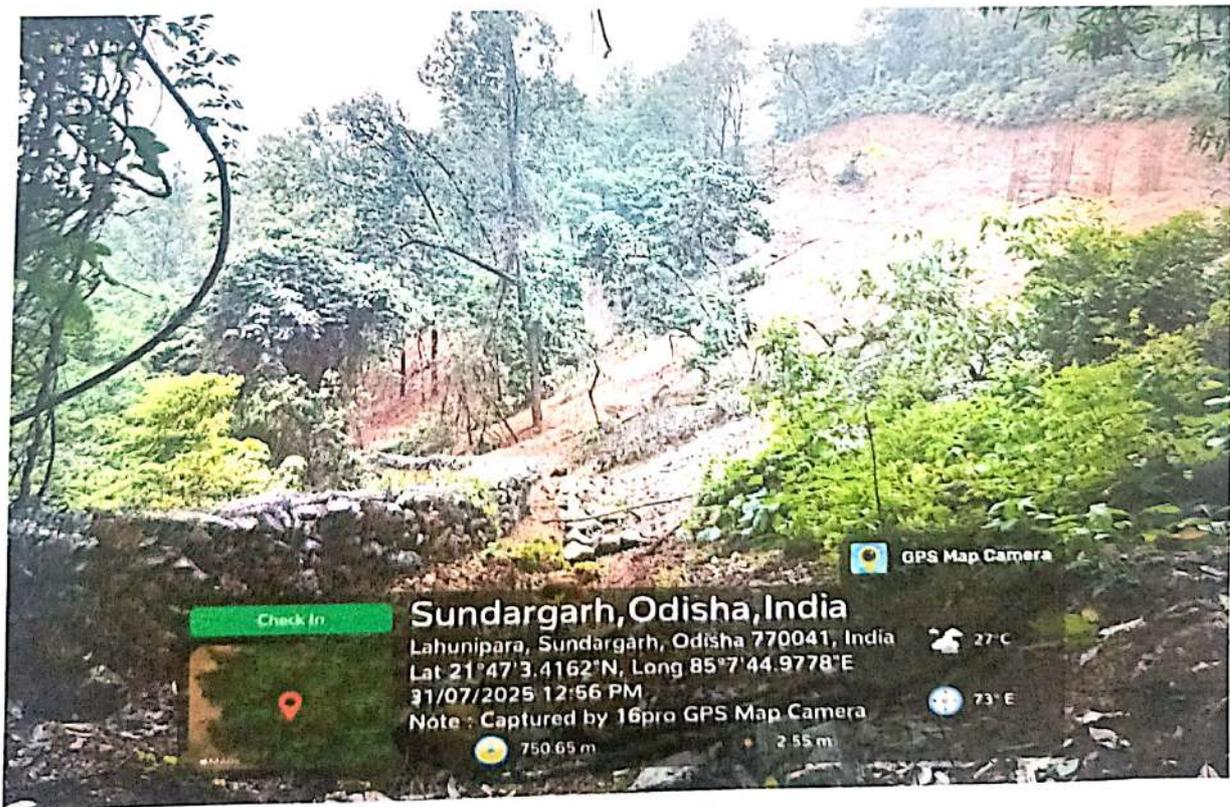
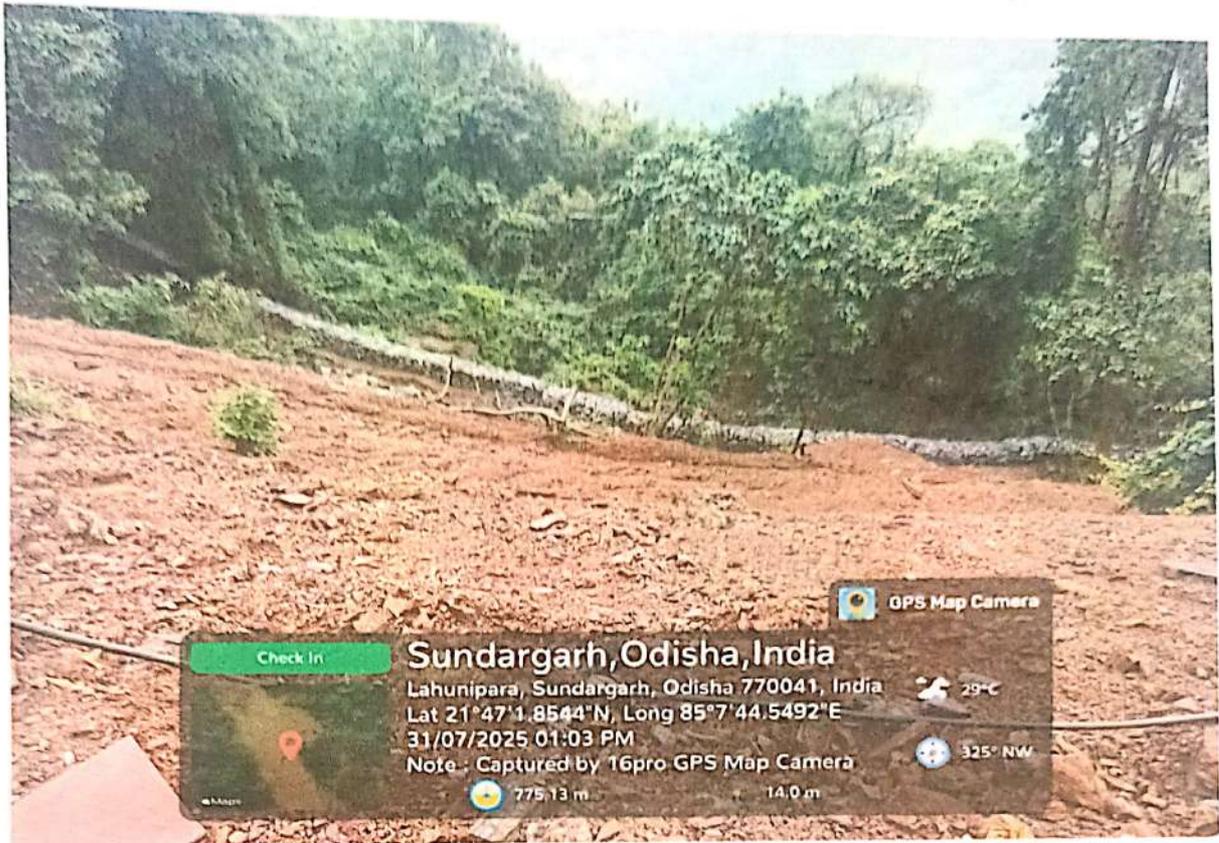


UTM: 45Q
306515mE 2410886mN
Elevation: 666.68±4.18 m
Accuracy: 4.755 m
Time: 31-07-2025 11:48
Note: Tala ranta


FOREST RANGE OFFICER

APPENDIX-2(5)

Check dam constructed at Location-4 to prevent washout of silt.



[Signature]
 FOREST RANGE OFFICER
 BARSUAN RANGE

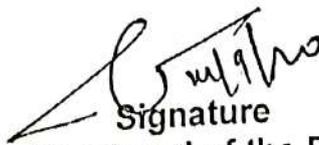
For Linear Projects
Government of Odisha
Office of the District Collector, Sundargarh
No. 2752 /SSD Dtd. 28/9/2020

To WHOMSOEVER IT MAY CONCERN

In compliance of the Ministry of Environment and Forests (MoEF), Government of India's letter No.11-9/98-FC(pt) dated 3rd August 2009 wherein the MoEF issued guidelines on submission of evidences for having initiated and completed the process of settlement of rights under the Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Right) Act,2006 ('FRA' for short) on the forest land proposed to be diverted for non-forest purposes read with MoEF's letter 5th February 2013 wherein MoEF issues certain relaxation in respect of linear projects, it is certified that 86.479 ha. of forest land proposed to be diverted in favour of OMC for construction of Conveyor Corridor from Kurmitar Mines to Barsuan Railway siding under Lahunipara Tehsil in Sundargarh district which are as follows;

It is further certified that,

- (a) The complete process for identification and settlement of rights under FRA has been carried out for the entire 86.479 ha. of forest land proposed for diversion has been completed.. No title under FRA have been issued over the forest land proposed for diversion. A copy of records of all consultation and meetings of the Forest Right Committees, Gram Sabhas, Sub-Division Level Committees and the District Level Committees are enclosed as Annexure- I and Annexure-II.
- (b) The diversion of forest land for facilities managed by the Government as required under section 3(2) of the FRA have been completed and the Grama sabhas have given their consent to it.
- (c) The proposal does not involve recognised rights of Primitive Tribal Groups (PTG) and Pre Agricultural Communities (PAC).


Signature

(Full name and official seal of the District Collector)

MAP AND SCHEDULE OF FOREST LAND PROPOSED FOR DIVERSION TO CONSTRUCTION OF CONVEYOR CORRIDOR FROM KURMITAR MINES TO BARSUAN RAILWAY SIDING OF OMC.

Sl. No.	Name of Tahasil	Name of Village	Khata No	Plot No	Klsam	Total Area of the plot in Ac.	Map Area in Ac.	Map area in Ha.	Remarks	
1	Lahunipara	Damalu	42 (AAA)	235	Pahada	33.91	0.871	0.353	PRF	
2			42 (AAA)	248	Pahada	43.57	1.632	0.661	PRF	
3			42 (AAA)	249	Pahada	40	1.553	0.628	PRF	
4			42 (AAA)	250	Pahada	39.55	1.48	0.599	PRF	
5			42 (AAA)	270	Pahada	38.75	0.043	0.017	PRF	
6			42 (AAA)	277	Nala	8.59	0.314	0.127		
Sub-Total							5.893	2.385		
7	Lahunipara	Rantha	40 (AAA)	1	Pahada	25.62	0.744	0.301	PRF	
8			41 (AAA)	17	Pahada	36.02	1.102	0.446	PRF	
9			42 (AAA)	18	Pahada	27.50	0.746	0.302	PRF	
10			43 (AAA)	19	Pahada	34.77	0.741	0.300	PRF	
11			44 (AAA)	115	Pahada	37.50	2.420	0.979	PRF	
12			45 (AAA)	124	Pahada	37.50	1.550	0.627	PRF	
13			46 (AAA)	125	Pahada	40.00	9.132	3.696	PRF	
14			47 (AAA)	126	Pahada	37.50	5.354	2.167	PRF	
15			48 (AAA)	131	Pahada	35.00	1.093	0.442	PRF	
16			49 (AAA)	132	Pahada	37.50	0.296	0.120	PRF	
17			50 (AAA)	133	Pahada	25.00	0.792	0.320	PRF	
18			51 (AAA)	134	Pahada	40.00	1.626	0.658	PRF	
19			52 (AAA)	137	Pahada	40.00	6.431	2.602	PRF	
20			53 (AAA)	138	Pahada	40.00	17.117	6.927	PRF	
21			54 (AAA)	185	Pahada	37.32	1.638	0.663	PRF	
22			55 (AAA)	186	Pahada	39.37	0.253	0.102	PRF	
23			56 (AAA)	194	Pahada	38.75	0.818	0.331	PRF	
Sub-Total							51.853	20.983	PRF	
24		Saraikala	36 (AAA)	19	Pahada	39.15	0.520	0.211	PRF	
25			36 (AAA)	22	Pahada	40.00	0.195	0.079	PRF	
Sub-Total							0.715	0.290	PRF	
26		Siliguda	16 (AAA)	8	Pahada	41.52	1.800	0.728	PRF	
27			16 (AAA)	9	Pahada	50.80	1.061	0.429	PRF	
28			16 (AAA)	10	Pahada	39.69	0.552	0.224	PRF	
29			16 (AAA)	29	Pahada	41.70	1.597	0.646	PRF	
30			16 (AAA)	30	Pahada	33.85	0.238	0.096	PRF	
Sub-Total							5.248	2.123		
31	Khandadhar RF							5.397	2.184	RF
32	Torha RF							144.905	58.641	
Sub-Total							150.302	60.825		
Grand Total							214.008	86.606		


 Signature
 (Full name and official seal of the District Collector)

INTEGRATED TRIBAL DEVELOPMENT AGENCY, SUNDARGARH
Tel.No. - 06622-273057, Fax - 273057, e-mail- itdasng@nic.in

Date: 18.9.20. ¹⁶

No. 1991.....

To
The Additional District Magistrate,
Sundargarh.

1020
22/9/20.

Sub: - Issue of NOC as per Forest Right Act, 2006 (for linear project) diversion of 86.479 Ha. of forest land for construction of Conveyor Corridor from Kurmitar Mines to Barsuan Railways siding of OMC under Lahunipada Tahasil.

Ref: - District Office Letter No- 1485/Rev.dt-30.05.2020.

Sir,

With reference to the letter on the subject cited above, I am directed to intimate that, the diversion of forest land for the construction of Conveyor Corridor from Kurmitar Mines to Barsuan Railways siding of OMC under Lahunipada Tahasil has been approved by the SDLC,(Forest Rights), Bonai in its meeting held on 26.08.2020 and the same has also been approved in the DLC(FRA), Sundargarh meeting held on 09.09.2020. The copy of proceeding of SDLC(FRA), Bonai Dated 26.08.2020 & DLC(FRA) meeting held on 09.09.2020 are enclosed herewith for favour of kind information.

Yours faithfully,

Encl.

As above.

Project Administrator,
ITDA, Sundargarh

**PROCEEDING OF DISTRICT LEVEL COMMITTEE MEETING ON
(FOREST RIGHT ACT, 2006) HELD ON DT- 09.09.2020**

The District Level Committee meeting, on Forest Right Act, 2006 was held under the Chairmanship of the Collector, Sundargarh on 09.09.2020 at 11.00 A.M in the Office Chamber of Collector, Sundargarh. The list of members present in the meeting is annexed at Annexure-"A".

1. CONFIRMATION OF LAST PROCEEDING HELD ON DT. 29.06.2020

The proceeding of last DLC meeting held on Dt. 29.06.2020 was discussed and confirmed.

2. APPROVAL OF IFR/CFR CLAIMS: -

P.A, ITDA apprised that the Sub-Collector-cum-Chairman, SDLC, Sadar, Sundargarh has submitted 52 Nos. of new IFR claims and 63 Nos. of claims rejected at Gram Sabha level for approval which were approved in the SDLC in it's meeting held on Dt. 24.07.2020. The new claims in respect of village Sudarshanpur, Kusumdegi and Chinimahul under Subdega, Kutra and Rajgangpur Tahasil respectively were found defective, such as non mentioning the GPS reading, Batta plot on Revenue forest land etc. The claim in respect of village Silikudar and Dubuku under Rajgangpur Tahasil are found genuine.

The 63 Nos. claims submitted after Sou moto hearing are not supported with required documents such as witness of senior citizen and Gram Sabha resolution etc. The Sub-Collector-cum-Chairman, SDLC, Bonai have submitted 17 Nos. of IFR claims with the Gram Sabha resolution and supporting documents.

After threadbare discussion on the above matter the Committee unanimously decided to approve 28 Nos. of IFR claims in respect of village Silikudar, Dubuku under Sadar Sub-Division and 17 Nos. of IFR claims of village Jamirdihi, San-Nuagaon, Nuagaon and Tikayatpali under Bonai Sub-Division which is annexed at Annexure' B.

The claims in respect of village Sudarshanpur, Kusumdegi and Chinimahul have also approved subject to rectification of defects. The title should be prepared after rectification of defect and the same will be confirmed in the next DLC meeting. 63 Nos. of claims submitted after sou moto hearings are remanded to the Sub-Collector, Sadar, Sundargarh for compliance.

(Action Sub-Collector, Sadar, Sundargarh & Bonai)

3. APPROVAL OF DIVERSION PROPOSAL OF FOREST LAND.

P.A, ITDA apprised the Committee that the Addl. District Magistrate, Sundargarh has instructed to provide the copy of DLC/SDLC proceeding after following due procedure for issuance of certificate for diversion of 86.479 Ha. of

forest land for construction of Conveyor Corridor from Kurmitar Mines to Barsuan railway siding of OMC under Lahunipada Tahasil vide letter No. 1485/ Rev. Dt. 30.05.2020.

The aforesaid diversion proposal has been approved by the Sub-Divisional Level Committee(Forest Rights), Bonai in its meeting held on 26.08.2020.

In this connection the committee gone through the L No. F No.11-9/98-FC(pt) dated 05.02.2013 of Ministry of Envirement and Forest (FC Division) Govt. of India. As per the instructions contained therein, the Projects likes construction of roads canals laying of pipe lines/optical fibers and transmissions line etc. where linear diversion of use forest land in several villages are involved unless recognized rights of Primitive Tribal Groups (PTG) and Pre-Agricultural Communities (PAC) are being affected, are exempted from the requirement of obtaining consent of the concerned Gram Sabha(s) as stipulated in clause (c) read with clause (b) (e) and (f) in second para of this Ministry's said lettr dated 03.08.2009.

Subsequently, the Ministry of Envirement and Forest (FC Division) Govt. of India has also confirmed about the exemption of obtaining consent of Gram Sabha(s) for diversion of forest land for the purpose of linear project in L No. F No.11-09/98-FC(pt) dated 28.10.2014.

Further,

- i) As per Notification No GSR 200(E) dated 06.03.2017 of Ministry of Envirement, Forests and Climate Change (FC Division) Govt. of India, the District Collector shall (1) complete the process of recognition and vesting of forest rights in accordance with the provision of the scheduled Tribes and OTFDs (Recognition of Forest Rights) Act, 2006 (2 of 2007) for the entire forest land indicated in the proposal.
- ii) obtain consent of each Gram Sabha having jurisdiction over the whole or a part of the forest land indicated in the proposal for the diversion of such forest land and compensatory and ameliorative measures, if any, having understood the purposes and details of diversion, wherever required and
- iii) forward his findings in this regard to the Conservator of Forests.

But, as per the instruction contained in letter No F No.11-09/1998-FC(pt) dated 23.10.2017 of Ministry of Envirement,Forest & Climate Change (FC Division) Govt. of India, the ropeway project shall be considered as linear



projects for the purpose of guidelines dated 03.08.2009 and 05.02.2013 issued in this regards.

The Ministry of Environment, Forest & Climate Change (FC Division) Govt. of India have issued clarification vide Letter No F No.5-2/2017-FC dated 05.08.2019 that, the construction of linear infrastructure (Conveyor belt) for an already working/ existing mines including the loading point/unloading point may be considered as a linear project.

After threadbare discussion on the above matter, the Committee unanimously decided to approve the diversion of 86.479 Ha. of Forest land for construction of Conveyor Corridor from Kurmitar Mines to Barsuan railway siding, of OMC under Lahunipada Tahasil

Further, Collector-cum-Chairman DLC (FRA) instructed to the Sub-Collector, Bonai to take appropriate steps for diversion of forest land for the projects namely, JSW Foundation School at Sargigad and Ekalavya Model Residential School at Sargigad under Koira Tahasil which is to be approved in the next DLC (Action P.A, ITDA, Sundargarh, Sub-Collector, Bonai & Tahasildar Koira)

4. DEMARCATION WITH GPS OF CFR CLAIMS APPROVED IN THE DLC

P.A, ITDA apprised the committee that, the following Nos. of CFR claims have already been approved in the DLC meeting Dt. 29.09.2016.

SL No.	Name of the Sub-Division	No. of CFR
1	Sadar, Sundargarh	84
2	Panposh	93
3	Bonai	46
Total		223

It is reported by the Asst. Collector o/o Sub-Collector, Sadar, Sundargarh that the process of inserting the GPS reading has been completed in all 84 Nos. of CFR claims and the title is yet to be generated.

Collector-cum-Chairman, DLC instructed the DFO Rourkela/ Bonai and Sub-Collector, Panposh/ Bonai to take appropriate action to insert the GPS reading and boundary line and to maintain the claim records as per the check list by end of this month. The Sub-Collector, Sadar, Sundargarh has been instructed to generate the CFR titles.

(Action DFO, Rourkela/ Bonai and all Sub-Collectors)

5. HON'BLE SUPREME COURT ORDER DT. 13.02.2019 AND DT. 28.02.2019 PASSED IN W.P(CIVIL) NO(S). 109/2008:-

P.A ITDA appraised that the Hon'ble Supreme Court have directed to complete the review of all rejected IFR claims under FRA. Accordingly Chief Secretary, Odisha has file compliance affidavit during July'2019 in the said case with the affirmation that the process of review of rejected IFR claims are going on at the SDLC and DLC level. The Govt. in ST & SC Development Department have also instructed to submit the progress of the review report on rejected claims. Accordingly all Sub-Collectors have been requested to submit their report in the prescribed format vide this office letter No. 470/ Dt. 01.02.2020 in respect of rejected claims at Gram Sabha level. The Sub-Collector, Bonai has submitted his review report in respect of 751 rejected claims at Gram Sabha level. The Sub-Collector, Sadar, Sundargarh and Panposh have submitted such report in respect of 2573 and 7337 Nos. of rejected IFR claims at Gram Sabha level respectively. It reveals from the report of Sub-Collector, Sadar, Sundargarh out of 2832 rejected cases 432 cases has been remanded to the concerned Tahasildars. Out of 432 cases 63 Nos. of rejected IFR claims have been eligible after sou moto hearing.

The Sub-Collector, Bonai has submitted 2203 Nos. of rejected IFR claims at SDLC, level earlier. Further, 115 Nos. of rejected IFR claims has been submitted. Thus the total rejected claims at SDLC level of Bonai Sub-Division comes to 2318 Nos. The sou-moto hearing on the rejected IFR cases at SDLC level will be taken up after vacation of the lockdown.

Collector-cum-Chairman, DLC (FRA) instructed to the Sub-Collector, Sadar, Sundargarh and Panposh to complete the sou moto hearing of the remaining cases and submit their review report along with the detailed information in the prescribed format. The rejected IFR case records should also submit before the ITDA for confirmation of DLC.

Further, Collector instructed to the P.A, ITDA to take up the sou moto review process of rejected cases phase wise.

(Action P.A, ITDA, Sundargarh & all Sub-Collectors)

6. REVIEW OF DLC REJECT CLAIMS:-

P.A ITDA appraised that 959 Nos. of IFR claims (555 Nos. OTFD & 404 Nos. ST) has been rejected in the DLC meeting Dt. 30.10.2015 and 02.07.2016 due to non establishment of 3 generation prior to 13.12.2005 and not to be found in possession of forest land. Out of 959 claimants 64 claimants of Sadar, Sub-Division

and one claimant Brahmangaon under Lahunipada Tahasil of Bonai Sub-Division have filed Writ petition before the Hon'ble High Court. The Sub-Collectors, Sadar, Sundargarh and Bonai have been requested to conduct joint enquiry through Revenue and Forest personnel in presence of the claimant and FRC members.

Notices have been issued to the rest 895 claimants to submit their application within 60 days from the date of receipt of the notice before the DLC if aggrieved.

Being aggrieved with the decision of the DLC 274 claimants have filed their application earlier and the matter is to be re-considered by the Sub-Collector, Sadar, Sundargarh and Bonai as per rule-15(3) of Forest Rights Act 2006. One joint petition filed by the Iswari Naik and others of vill- Kathphali has also been sent to the Sub-Collector, Sadar, Sundargarh for reconsideration.

After threadbare discussion on the matter, Collector-cum-Chairman, DLC instructed to the Sub-Collector, Sadar, Sundargarh and Bonai to take appropriate action to conduct re-joint enquiry through Revenue and Forest personnel in presence of the FRC members and the claimant for early disposal of the petitions and W.P.(C) cases.

(Action P.A ITDA, Sundaragrh & Sub-Collector, Sadar, Sundargarh and Bonai)

7. CORRECTION OF RORs DEMARCATION OF FOREST LAND:-

P.A ITDA appraised that correction of RoR has been done in respect of 13383 Nos. of IFR titles. The achievement made on Correction of RoR and Demarcation for Forest land have not forth coming from all Sub-Collectors and Tahasildars in every month.

After threadbare discussion on the matter, Collector instructed all the Sub-Collectors to impress upon the Tahasildars to make correction of RoR as per the guidelines issued by the Revenue and Disaster Management Department, Govt. of Odisha Vide Letter No. 44430/ R&DM Dt. 10.12.2018 and submit the monthly progress report on this issue.

(Action P.A ITDA, Sundaragrh, All Sub-Collectors & All Tahasildars)

8. CONVERGENCE:-

P.A ITDA apprised that the Govt. in ST & SC Development Department have issued instruction vide letter No. 6990/ SSD Dt. 16.05.2020 to ensure coverage of all FRA title holders under MGNREGS. Accordingly the list of all IFR titles holders has been sent to the Project Director, DRDA, Sundargarh through e-mail for registration of IFR title holders under MGNREGS and wage employment as well as livelihood

opportunities for betterment of their lives during 159 critical period on COVID-19 and lockdown.

After threadbare discussion Collector instructed to the Project Director, DRDA, Sundargarh to take appropriate action for coverage of IFR title holders under MGNREGS. (Action P.D, DRDA, P.A, ITDA, Sundargarh, all Sub-Collectors, all BDOs)

9. CONVERSION OF FOREST VILLAGE INTO REVENUE VILLAGE:-

P.A. ITDA appraised that all the Divisional Forest Officers and all the Sub-Collectors have been requested to indentify the forest villages for conversion into Revenue village vide this office letter No. 633/ Dt. 19.02.2020. The proclamation has also been issued vide order No. 625/ITDA Dt. 19.02.2020. The reports in this regard have not yet been received from any quarter.

Further, the P.A, ITDA appraised that one day Interaction & Orientation programme (workshop) on Conversion of Forest village into Revenue Village for stakeholder of Tangarpali Block/ Tahasil area only was held on Dt. 04.09.2020 due to present situation of COVID-19. Mrs. Puspanjali Satpathy, FRA, Livelihood and Forest Village Facilitator was attended the workshop as Resource Person. She has explained on the step wise process of conversion of Forest village into revenue village to the concerned Tahasildar/Forest Officials/R.Is/ Sarpanchas etc.

Collector instructed to all DFOs and Sub-Collectors to indentify the forest villages for conversion into Revenue village and submit their proposal for taking further follow up action.

Further, Collector instructed to the P.A, ITDA to organize Workshop in the matter for stakeholder of remaining Tahasils phase wise.

(Action All DFOs, all Sub-Collectors & all Tahasildars)

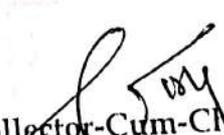
10. TIMELY SUBMISSION OF REPORT RETURN

Collector, Sundargarh instructed to all Sub-Collectors to ensure submission of report and returns pertaining to FRA as per instruction issued by the Govt. in ST & SC Dev. Deptt. in due time.

(Action all Sub-Collectors)

The meeting ended with vote of thanks to the chair and participants.


Project Administrator,
ITDA, Sundargarh


Collector-Cum-Chairman,
District Level Committee, FRC,
Sundargarh.

List of IFRs included in respect of Sadar, Sub-Division on DLC DL. 09.09.2020

Sl.No.	Name of the Teshil	Name of the village	Name of the claimant	Father/Husband Name	OTFD / ST	Caste	Khata No	Plot No	Area involved	Total area	Assam of the land
1	Rajgangpur	Dubuku	Albis Kindo	Siman Kindo	ST	Oram	RF		3.96	3.96	RF
2	Rajgangpur	Dubuku	Banthu Toppo	Layar Toppo	ST	Kisan	RF		0.49	0.49	RF
3	Rajgangpur	Dubuku	Chandr Toppo	Gosai Toppo	ST	Kisan	RF		0.37	0.37	RF
4	Rajgangpur	Dubuku	Dasru Majhi	Sama Majhi	ST	Kisan	RF		0.75	0.75	RF
5	Rajgangpur	Dubuku	Dasru Majhi	Bhadra Majhi	ST	Kisan	RF		0.34	0.34	RF
6	Rajgangpur	Dubuku	Dasuru Toppo	Tala Toppo	ST	Kisan	RF		0.27	0.27	RF
7	Rajgangpur	Dubuku	Fagua Toppo	Bhikha Toppo	ST	Kisan	RF		0.68	0.68	RF
8	Rajgangpur	Dubuku	Gobinda Toppo	Tala Toppo	ST	Kisan	RF		0.3	0.3	RF
9	Rajgangpur	Dubuku	Gosai Majhi	Sama Majhi	ST	Kisan	RF		1.28	1.28	RF
10	Rajgangpur	Dubuku	Jugia Toppo	Naik Toppo	ST	Kisan	RF		0.49	0.49	RF
11	Rajgangpur	Dubuku	Kalo Bada	Ayeta Bada	ST	Kisan	RF		0.84	0.84	RF
12	Rajgangpur	Dubuku	Lundru Toppo	Naik Toppo	ST	Kisan	RF		0.25	0.25	RF
13	Rajgangpur	Dubuku	Mangalu Toppo	Birha Toppo	ST	Kisan	RF		0.96	0.96	RF
14	Rajgangpur	Dubuku	Muna Majhi	Badaad Majhi	ST	Kisan	RF		0.35	0.35	RF
15	Rajgangpur	Dubuku	Naren Toppo	Bhikha Toppo	ST	Kisan	RF		0.4	0.4	RF
16	Rajgangpur	Dubuku	Sadhu Toppo	Naik Toppo	ST	Kisan	RF		0.49	0.49	RF
17	Rajgangpur	Dubuku	Samra Toppo	Tala Toppo	ST	Kisan	RF		1.23	1.23	RF
18	Rajgangpur	Dubuku	Sunil Kindo	Francis Kindo	ST	Oram	RF		1.17	1.17	RF
19	Rajgangpur	Dubuku	Thuya Toppo	Tala Toppo	ST	Kisan	RF		0.35	0.35	RF
20	Rajgangpur	Dubuku	Tila Toppo	Barha Toppo	ST	Kisan	RF		0.94	0.94	RF

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SIM
COLLECTOR
SUNDARGARH

[Signature]
Project Administrator
ITDA, Sundargarh



Sl.No.	Name of the Teshil	Name of the village	Name of the claimant	Father/Husband Name	OTFD / ST	Caste	Khata No	Plot No	Area involved	Total area	Usam of the land
1	Rajgangpur	Silikudar	Jamuna Ekka	W/o- Paulus Ekka	ST	Oram	50	42/4	0.09	1.10	Jungle
							50	198/4	0.28		Jungle
							RF	5 Plots	0.73		R.F
2	Rajgangpur	Silikudar	Fuljems Ekka	Habil Ekka	ST	Oram	48	210/1	0.50	1.78	G. Jungle
							50	207/4	0.92		Jungle
							RF	4 plot	0.36		R.F
3	Rajgangpur	Silikudar	Albinus Ekka	Nuas Ekka	ST	Oram	50	198/2	0.20	1.01	Jungle
							RF	5 plot	0.81		R.F
							48	210/2,	1.36	3.56	G. Jungle
							50	207/3	0.42		Jungle
4	Rajgangpur	Silikudar	Ephrem Ekka	Habil Ekka	ST	Oram	50	42/1	1.20		Jungle
							RF	4 plot	0.58		R.F
							50	1/1	1.62	4.92	Jungle
							50	207/1	1.70		Jungle
							50	198/1	0.10		Jungle
5	Rajgangpur	Silikudar	Gregory Ekka	Johan Ekka	ST	Oram	50	198/3	0.44		Jungle
							48	202/1	0.61		Jungle
							RF	1 plot	0.45		R.F
							50	205	1.02	3.46	Jungle
							50	42/2	1.00		Jungle
6	Rajgangpur	Silikudar	Deonish Ekka	Tanislas Ekka	ST	Oram	RF	4 plot	1.44		R.F
							50,	1/3,	0.25	1.54	Jungle
7	Rajgangpur	Silikudar	Basil Ekka	Fransis Ekka	ST	Oram	RF	2 plot	1.29		R.F
							50	48	0.36	1.22	Jungle
8	Rajgangpur	Silikudar	Johan Lakra	Ignesh Lakra	ST	Oram	RF	4 plot	0.86		R.F

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Project Administrator

Collector
Srinagar

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List of IFR claims Approved in respect of Bonai Subdivision on DLC Dt. 09.09.2020

Sl No.	Name of G.P	Name of Village	Name of Claimant	Name of Spouse	Name of Father	Category		Caste	K.No	Plot No	Area	Kissam
						ST	OTFD					
1	Darjng	Jamirdihi	Khudia Oram	Kuari Oram	Charuai Oram	ST		Oram	33	182/7	0.12	G. Jungle
2	Darjng	Jamirdihi	Belas Topno	Metren Topno	Patras Topno	ST		Oram	35	241/4	0.45	S.J
3	Darjng	Jamirdihi	Matiprem Ekka	Prfulita Ekka	Dhankuar Ekka	ST		Oram	33	381/4	0.30	G.J
4	Talbahali	San Nuagaon	Junathan Munda	Mailan Munda	Kamal Munda	ST		Munda	69	64/6	0.70	Pahad
5	Talbahali	San Nuagaon	Julian Munda	Phalara Munda	Illias Munda	ST		Munda	69	261/3	0.20	Pahad
6	Talbahali	San Nuagaon	Johani Munda	Mansukh Oram	Philip Oram	ST		Oram	68	412	0.53	Pahad
7	Talbahali	San Nuagaon	Premdas Munda	Susari Munda	Prabhusay Munda	ST		Munda	68	420/2	1.27	P.J
8	Talbahali	San Nuagaon	Mariam Munda	Namjan Munda	Patras Munda	ST		Munda	69	317/2	0.25	P.J
9	Talbahali	San Nuagaon	Mangal Singh	Mankumari Singh	Samar Singh	ST		Chardia	68	60	0.44	Pahad
10	Talbahali	San Nuagaon	Bishram Topno	Ashrita Topno	Markash Topno	ST		Munda	69	64/5	0.40	Pahad
11	Talbahali	San Nuagaon	Manmasi Munda	Marjam Munda	Hijkal Munda				69	225/4	0.50	Pahad
12	Talbahali	San Nuagaon	Paulus Munda	Salmi Munda	Salaktin Munda	ST		Munda	69	42/2	0.51	Pahad
									68	45/1	0.50	Pahad
									68	396/4	1.00	P.J
									69	341/2	1.00	Pahad

13	Talbahali	San Nuagaon	Agatus Munda	Late Martha Munda	Jianmasi Munda	ST	Munda	69	262/1	1.50	Pahad
								68	295	1.56	P.J
								68	295/1	0.10	P.J
								68	296/1	0.80	P.J
								68	296/2	0.50	P.J
								68	283/1	0.50	P.J
								68	276/1	0.80	P.J
14	Darjing	Nuagaon	Sambaru Kisan	Koshalya Kisan	Pankia Kisan	ST	Kisan	116	1211/4	0.28	G.J
15	Darjing	Nuagaon	Madhu Kisan	Sabitri Kisan	Sukru Kisan	ST	Kisan	116	1211/7	0.14	G.J
16	Darjing	Nuagaon	Anil Kisan	Rajani Kisan	Gobardhan Kisan	ST	Kisan	116	1211/3	0.13	G.J
17	Bad Purunapani	Tikayatpali	Sarat Kumar Munda	Arati Munda	Jogeswar Munda	ST	Munda	25	51/2	0.03	P.J
								25	193/1	0.42	P.J
								25	251/1	0.24	P.J

NB: The claimants at serial 14 to 16 of village Nuagaon have occupied the forest land of vill-Kapanda. The FRC of Kapanda has approved their claim in the Gram Sabha.

Project Administrator
ITDA, Sundargarh

Collector
SUNDARGARH

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To
The Collector-cum-Chairman
District Level Forest Right Committee
Sundargarh

Submission of proceeding of the S.D.L.C. (Forest Rights), Bonai meeting on issue of NOC as per FRA-2006 (for linear Project) for diversion of 86.479 Ha. of forest land for construction of conveyor Corridor from Kurmitar Mines to Barsuan Railway siding of OMC under Lahunipara and approval of IFR proposal under FRA-2006.

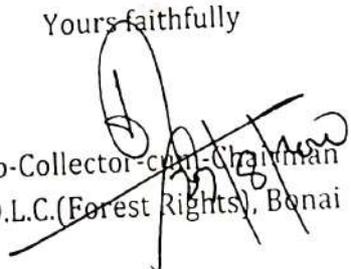
Sir,

FRA

With reference to the subject cited above, I am to submit herewith the copy of the proceeding of the S.D.L.C. (Forest Rights), Bonai meeting held on 26.08.2020 at 11.00 A.M. under chairmanship of Sub-Collector, Bonai. This meeting was held on diversion of 86.479 Ha. of forest land for construction of conveyor Corridor from Kurmitar Mines to Barsuan Railway siding of OMC under Lahunipara. In this regard, I am also to submit herewith Letter No. 1821 dt. 15.07.2020 of Tehsildar, Lahunipara alongwith its enclosures (Copies enclosed). Besides, 17 nos. of IFR claims under FRA-2006 of Lahunipara Tehsil have been approved. Hence, I am to submit herewith said 17 nos. of IFR case records alongwith Gram Sabha resolution for further approval.

This is submitted for favour of kind information and necessary action.

Yours faithfully

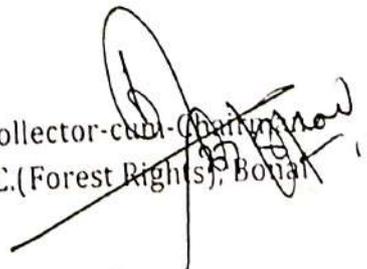

Sub-Collector-cum-Chairman
S.D.L.C. (Forest Rights), Bonai

Encl.: As above

1. Letter No. 1821 dt. 15.07.2020 & supportive 71 nos. of sheets
2. 17 nos. of IFR case records alongwith Gram Sabha resolutions

Memo No. 5466 / Dt. 27-08-20 /

Copy alongwith copy of the proceeding of the S.D.L.C. (Forest Rights), Bonai meeting submitted to the Project Administrator, I.T.D.A., Sundargarh-cum-Nodal Officer (Forest Right) / and all members of the S.D.L.C. (Forest Rights), Bonai / all Tehsildars of this Sub-Division for favour of information and necessary action.


Sub-Collector-cum-Chairman
S.D.L.C. (Forest Rights), Bonai

PROCEEDINGS OF THE SUB-DIVISIONAL LEVEL (FOREST RIGHTS) COMMITTEE MEETING HELD ON 26.08.2020 AT 11.00 A. M. IN THE OFFICE CHAMBER OF THE SUB-COLLECTOR, BONAI

The Sub-Divisional Level Committee (Forest Rights) meeting under FRA-2006 & amendment Rule-2012, was held on the chairmanship of the Sub-Collector, Bonai. The list of the members present in the meeting is at Annexure-1

Initiating the discussion, the Chairperson-cum-Sub-Collector welcomed all the members to the meeting. The Tehsildar, Lahunipara had submitted 19 nos. of IFR case records related to various villages (Jamirdhi=3, San-Nuagaon=12, Nuagaon=3, Tikayatpali=1) for further approval by S.D.L.C.(Forest Rights), Bonai.

On scrutiny of the said case records, it is found that in two nos. of IFR claims, the claimants are minor persons and their claims could not be approved and returned to the concerned GramSabha through Tehsildar, Lahunipara. 17 nos. of IFR claims were approved (list enclosed) by S.D.L.C. (Forest Rights), Bonai and it was decided to submit the said case records to DLC (Forest Rights), Sundargarh for further approval.

Then Chairperson-cum-Sub-Collector, Bonai stated that Additional District Magistrate, Sundargarh has instructed to issue of NOC as per FRA-2006(for linear project) for diversion of 86.479 Ha of forest land for construction of Conveyor Corridor from Kurmitar Mines to Barsuan Railway siding of OMC under Lahunipara Tehsil vide District Office Letter No. 1485 dt. 30.05.2020. In this regard both the Tehsildar, Lahunipara & Special Officer, P.B.D.A., Khuntagaon were requested to submit their report on the following points. They have submitted their reports as follows as per sections, section3(1)(i), 3(1)e and 4(5) of FRA-2006 & 2012.

1. Whether any Primitive Tribal Group (PGT) or Pre-Agricultural Communities (PAC) are staying in the village where forest land is proposed for diversion.	Yes
2.If yes, number of such families in the villages.	128 nos. of families are living in the villages(Saraikele-49, Ranta-56, Siliguda-05 & Damalu-18)
3.If, PTG/PAC are staying in the villages, have they filed any claims under FRA-2006 for individual or community rights? If yes give details.	Yes. Total 225 nos. of claims received, out of those 208 nos. of claims are settled & 17 nos. of claims are pending at DLC level as per Letter No. 2062 dt. 19.05.2020 of A.D.W.O., Bonai
4.Whether identification and settlement of rights under the FRA-2006 has been carried out for the entire forest area proposed for diversion of the project is completed. A copy of the resolution of the Gramsabha is to be submitted.	Identification and settlement of Rights under the FRA has been carried out as per GramSabha in the village Sareikele dtd. 30.07.2011, Damalu Dtd. 27.06.2015, Ranta dtd. 30.06.2015, & Siliguda dtd. 30.06.2015

5. Whether the rights of PTG & PAC where applicable has been specifically safeguarded as per Sec3(1)(e) of the FRA.

As regards to rights of PTG & PAC under FRA 2006, total 79 claims of PTGs have been received and out of which 75 claims are settled. Remaining 04 claims are pending at DLC level as per Letter No. 2062 dt. 19.05.2020 of A.D.W.O., Bonai

After a threadbare discussion on the above points, the Committee unanimously decided to recommend this to the District Level Committee (Forest Rights) under FRA-2006 & 2012 for diversion of 86.479 Ha of forest land for construction of Conveyor Corridor from Kurmitar Mines to Barsuan Railway siding of OMC under Lahunipara Tehsil.

Besides, the Sub-Collector, Bonai has expressed his displeasure regarding following points.

1. Non-submission of pending IFR case records objected by SDLC- Tehsildar Gurundia & Koida were instructed for early submission of the same.
2. Detail discussion was made regarding submission of report on RoR correction and demarcation of distributed land under FRA-2006 & 2012. All Tehsildars were instructed to submit Monthly progress report in this regard positively.
3. Also all Tehsildars & DFO, Rourkela were requested to submit pending CFR case records pending for GPS reading after necessary compliance.
4. Hence forth SDLC meeting will be held every month preferably in the last week of the month. All Tehsildars to submit forth IFR & CFR proposals before the SDLC meeting.

On the view of the above, all Tehsildars were once again requested to take necessary steps on the above points at the earliest. Also, A.C.F., Rourkela was again requested to submit the pending 06 nos. of CFR case records after completion of GPS reading work.

The meeting ended with vote of thanks to the chair and participants.

Chairman, S.D.L.C. (Forest Rights)
& Sub-Collector, Bonai

LIST OF MEMBERS ATTENDED IN THE SUB-DIVISIONAL LEVEL FOREST RIGHTS COMMITTEE MEETING HELD ON 26.08.2020 AT 11.00 A.M. IN THE OFFICE CHAMBER OF THE SUB-COLLECTOR, BONAI

Sub-Collector, Bonai

Chairperson

A.C.F., Rourkela

Member

A.C.F., Bonai

Member

Speccial Officer, P.A., I.T.D.A, Bonai

Member

Smt. Kaushlya Kisan, Zilla Parishad Member, Bonai Block

Member

Sri uttam Kisan, Panchayat Samiti Member, Lahunipara Block

Member

Bharat Kumura, Panchayat Samiti Member, Gurundia Block

Member

Additional District Welfare Officer, Bonai

Tehsildar, Bonai

Tehsildar, Lahunipara

Tehsildar, Gurundia

Tehsildar, Koira

PBDA, Khuntagon ..

[Handwritten signatures and dates]

26/8/20

26/8/20

26.8.20

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ଓଡ଼ିଶା ସରକାରଙ୍କ କାର୍ଯ୍ୟାଳୟ, ଲହୁଣୀପଡ଼ା

ଖଣ୍ଡ: ଓଡ଼ିଶା ସରକାରଙ୍କ କାର୍ଯ୍ୟାଳୟ, ଲହୁଣୀପଡ଼ା (1) ଓ (2) ଓଡ଼ିଶା ସରକାରଙ୍କ କାର୍ଯ୍ୟାଳୟ, ଲହୁଣୀପଡ଼ା

ପତ୍ର ସଂଖ୍ୟା- 1821

ତା- 15.07.2020.

FRA

Put up for sale meeting

[Handwritten signature]

To, The Sub-Collector,
Bonai.

Sub: Issuance of certificate in Form-1 under FRA-2006 (for linear projects) for diversion of 86.479 ha. Of forest land for construction of Conveyor Corridor from Kurmitar Mines to Barsuan Railway siding of OMC under Lahunipara Tehsil.

Ref: Your office letter No. 2597/ Dtd: 06.06.2020 and 4737/Dtd. 15.07.2020.

Sir,

With reference to the letter on the subject cited above, I am to submit herewith the village wise report for each revenue village for diversion of 86.479 ha. of forest land for construction of Conveyor Corridor from Kurmitar Mines to Barsuan Railway siding of OMC coming under linear project are as follows -

- | | |
|---|---|
| 1. Whether any Primitive Tribal Group (PTG) or Pre-Agricultural Communities (PAC) are staying in the village where forest land is proposed for diversion? | : Yes. |
| 2. If, yes number of such families in the villages. | : 128 no of families are living in the villages. (Saraikela-49, Ranta-56, Silguda-05 & Damalu-18) |
| 3. If PTG/ PAC are staying in the villages, have they filed any claims under Forest Right Act for individual or community Right? If yes, give details. | : Yes. Total 225 nos of claim received, out of those 208 nos. of claims are settled & 17 nos. of claims are pending at DLC level as per letter No. 2062/ Dtd. 19.05.2020 of A.D.W.O., Bonai. |
| 4. Whether identification and settlement of rights under the FRA has been carried out for the entire forest area proposed for diversion for the project is completed or not. A copy of meetings of the FRC/SDLC/DLC is to be submitted. | : Identification and settlement of rights under the FRA has been carried out as per Gram Sabha in the village: Saraikela Dtd. 30.07.2011, Damalu Dtd. 27.06.2015, Ranta Dtd. 30.06.2015 & Siliguda Dtd. 30.06.2015. |
| 5. Whether the rights of PTG & PAC where applicable has been specifically safeguarded as per sec3(1)(e) of the FRA. | : As regards to rights of PTG & PAC under FRA 2006, total 79 claims of PTGs as received and out of which 75 claims are settled. Remaining 04 claims are pending at DLC level as per letter No.2062/ Dtd. 19.05.2020 of A.D.W.O., Bonai. |

Contd... 9/2

The details of 04nos of claims of PTGs are given below :

S1 No	Name	Village	Khata No	Plot No	Kissam	Area(Ac.)	Remarks
1	Panu Naik, S/o- Fagu Naik	Sareikel a	36	103/2 103/9 103/10	Pahad	2.10	Pending at DLC Level.
2	Chemena Pradhan, S/o- Banu Pradhan	Sareikel a	36	34/8 37/11 37/19	Pahad	0.96	Pending at DLC Level.
3	Gadhei Naik, S/o- Amin Naik	Sareikel a	36	156/4	Pahad	1.10	Pending at DLC Level.
4	Natha Naik, S/o- Dhoba Naik	Sareikel a	36	103/3 103/17	Pahad	1.12	Pending at DLC Level.

This is for favour of your kind information and necessary action.

- Encl:- 1. Letter No. 2062/ Dtd. 19.05.20 of A.D.W.O.,
Bonai
2. FRC Resolution copies of all 4 villages.
3. Letter No. 329/ Dtd. 14.05.20 of PBDA

Yours faithfully,

[Signature]
15.07.2020
Tehsildar, Lahunipara
~~Tehsildar~~
Lahunipara

ଉପଜିଲ୍ଲାପାଳଙ୍କ କାର୍ଯ୍ୟାଳୟବଣାଇଁ ,

OFFICE OF THE SUB-COLLECTOR, BONAI

Phone: 06626-244433, E-Mail: sdmbonai@gmail.com

Letter No. 2063 /FRA Date. 19.5.2020 /

To

The Tehsildar
Lahunipara

Sub.: Supply of information under FRA - 2006.

Ref.: Tehsil Office Lahunipara, letter No. 1201 dtd. 15.05.2020.

Sir,

With reference to the letter on the subject cited above, I am to intimate that total 225 nos. (List enclosed) of IFR claims case records as details below have been approved in SDLC, Bonai and submitted to DLC, Sundargarh for further approval. After that in different phases 208 nos. of IFR claim case records along with respective Titles received from the PA, ITDA, Sundargarh and distributed the same among the beneficiary concerned through your good office. Further, rest of 17 nos. of IFR case records are still pending before the DLC, Sundargarh for further approval.

Sl No.	Name of the Village	Submitted to PA, ITDA, Sundargarh	Received from PA, ITDA, Sundargarh and distributed	Pending at DLC, Sundargarh
1	Siliguda	25	25	0
2	Damalu	98	96	2
3	Ranta	47	47	0
4	Sareikela	55	40	15
	Total	225	208	17

This is submitted for favour of kind information and necessary action.

Yours faithfully

[Signature]
A.D.W.O. Bonai

Encl.: As above (11 nos. Sheet)

List of 208 nos. of IFR Titles under FRA-2006 distributed among beneficiaries concerned
Name of Tehsil - Lahunipara

Sl No	Name of the Claimant	Name of the Village	Name of the GP	Caste	Khata No	Plot No.	Total area Involved	Total area	Kisam of the land
1	Ghasiram Naik, S/O- Nila Naik	Damalu	Sasyakela	Bhuyan	42	85/8	0.72	0.72	G.Jungle
2	Iliyajar Kandulana, S/O- Salman Kandulana	Damalu	Sasyakela	Munda	42	85/5	0.50	0.50	Jungle
3	Johan Munda, S/O- Jibanmasi Munda	Damalu	Sasyakela	Munda	42	85/6	0.50	0.50	G.Jungle
4	Rabi Naik, S/O- Fagu Naik	Damalu	Sasyakela	Bhuyan	42	85/9	0.55	0.55	G.Jungle
5	Mansukh Bhuyan, S/O- Enem Bhuyan	Damalu	Sasyakela	Munda	42	85/7	0.40	0.40	Jungle
6	Niral Kandulana, S/O- Patras Kandulana	Damalu	Sasyakela	Munda	42	85/2	0.52	0.52	G.Jungle
7	Niranjan Kandulana, S/O- Niral Kandulana	Damalu	Sasyakela	Munda	42	85/1	0.63	0.63	G.Jungle
8	Jayamasi Barla, S/O- Benjamin Barla	Damalu	Sasyakela	Munda	42	84/7	0.40	0.40	Pahad
9	Sabana Barla, S/O- Abhiram Barla	Damalu	Sasyakela	Munda	42	84/2	2.00	2.00	Pahad
10	Guru Naik, S/O- Bhaba Naik	Damalu	Sasyakela	Bhuyan	42	247/8	0.40	0.40	Pahad
11	Karuna Tapno, S/O- Niramal Topno	Damalu	Sasyakela	Munda	42	56/1	1.72	1.72	Pahad
12	Prabhusae Munda, S/O- Joseb Munda	Damalu	Sasyakela	Munda	42	56/7	1.20	1.20	Pahad
13	Matias Munda, S/O- Dayedham Munda	Damalu	Sasyakela	Munda	42	31/2	0.80	0.80	Pahad
14	Jasua Munda, S/O- Nistar Munda	Damalu	Sasyakela	Munda	42	75/9	0.60	0.60	Pahad
15	Suresh Naik, S/O- Ghana Naik	Damalu	Sasyakela	Bhuyan	42	247/11	0.48	0.48	Pahad
16	Bhaba Naik, S/O- Parbatia Naik	Damalu	Sasyakela	Bhuyan	42	248/5	1.09	1.09	Pahad
17	Dhankuar Munda, S/O- Joseb Munda	Damalu	Sasyakela	Munda	42	75/6	1.20	1.20	Pahad
18	Yakub Munda, S/O- Illiyas Munda	Damalu	Sasyakela	Munda	42	242/1	0.18	1.16	Pahad
					42	242/6	0.28		
					42	242/7	0.47		
					42	242/13	0.23		
19	Sushil Samad, S/O- Samuel Samad	Damalu	Sasyakela	Munda	42	247/7	0.48	0.48	Pahad
20	Gosnar Tapno, S/O- Grabriel Tapno	Damalu	Sasyakela	Munda	42	11/1	2.00	2.05	Pahad
					42	11/2	0.05		
21	Ramesh Dehury, S/O- Banda Dehury	Damalu	Sasyakela	Bhuyan	42	26/6	0.80	0.80	Pahad
22	Dharamdas Samad, S/O- Johan Samad	Damalu	Sasyakela	Munda	42	248/4	1.50	1.50	Pahad
23	Silas Munda, S/O- Nirmal Munda	Damalu	Sasyakela	Munda	42	56/2	1.40	1.40	Pahad

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24	Kamal Samad, S/O- Mandasi Samad	Damalu	Sasyakela	Munda	42	247/1	0.48	0.48	Pahad
25	Daniel Samad, S/O- Nirdosh Samad	Damalu	Sasyakela	Munda	42	28/1	1.00	1.00	Pahad
26	Jatia Dhury, S/O- Lambodar Dehury	Damalu	Sasyakela	Bhuyan	42	26/9	1.20	1.20	Pahad
27	Arjun Dehury, S/O- Banda Dehury	Damalu	Sasyakela	Bhuyan	42	27/4	1.00	1.00	Pahad
28	Albish Tapno, S/O - Nirmal Tapno	Damalu	Sasyakela	Munda	42	56/3	1.72	1.72	Pahad
29	Sugal Munda, S/O- Ishak Munda	Damalu	Sasyakela	Munda	42	247/5	0.47	0.47	Pahad
30	Kandara Dehury, S/O- Gadhi Dehury	Damalu	Sasyakela	Bhuyan	42	26/5	0.80	0.80	Pahad
31	Joseph Munda, S/O- Anandamasi Munda	Damalu	Sasyakela	Munda	42	6/1	2.00	2.00	Pahad
32	Maskalan Soe, S/O- Iliyajar Soe	Damalu	Sasyakela	Munda	42	74/2	1.25	1.25	Pahad
33	Manamasi Munda, S/O- Marsalan Munda	Damalu	Sasyakela	Munda	42	31/3	0.80	0.80	Pahad
34	Benejik Kandulana, S/O- Juel Kandulana	Damalu	Sasyakela	Munda	42	242/3	0.14	1.62	Pahad
					42	242/5	0.26		Pahad
					42	242/9	0.57		Pahad
					42	242/10	0.25		Pahad
					42	242/12	0.20		Pahad
					42	242/15	0.20		Pahad
35	Mansid Munda, S/O- Bedan Munda	Damalu	Sasyakela	Munda	42	247/2	0.47	0.47	Pahad
36	Mansukh Munda, S/O- Dayal Munda	Damalu	Sasyakela	Munda	42	75/1	0.40	0.40	Pahad
37	Gurubari Naik, W/O- Dashru Naik	Damalu	Sasyakela	Bhuyan	42	56/11	0.40	0.40	Pahad
38	Suleman Munda, S/O- Junas Munda	Damalu	Sasyakela	Munda	42	8/2	2.10	2.10	Pahad
39	Asiyan Soe, S/O- Maskalan Soe	Damalu	Sasyakela	Munda	42	74/1	0.30	0.30	Pahad
40	Santosh Gudia, S/O- Marsalan	Damalu	Sasyakela	Munda	42	84/1	0.60	0.60	Pahad
41	Matias Munda, S/O- Dayal Munda	Damalu	Sasyakela	Munda	42	242/16	1.00	1.00	Pahad
42	Junul Kandulana, S/O- Masidas Kandulana	Damalu	Sasyakela	Munda	42	241/1	1.00	1.00	Pahad
43	Namjan Munda, S/O- Philip Munda	Damalu	Sasyakela	Munda	42	26/7	0.60	0.60	Pahad
44	Prabhusae Tapno, S/O- Egnesh Tapno	Damalu	Sasyakela	Munda	42	11/4	1.32	1.32	Pahad
45	Marsalan Munda, S/O- Daud Munda	Damalu	Sasyakela	Munda	42	235/2	1.20	1.20	Pahad
46	Mantimuni Munda, W/O- Illiyajar Munda	Damalu	Sasyakela	Munda	42	56/4	0.36	1.56	Pahad
					42	74/3	1.20		

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47	Marasukh Munda, S/O- Daud Munda	Damalu	Sasyakela	Munda	42	31/1	2.00	2.00	Pahad
48	Johan Barla, S/O- Benjeyamin Barla	Damalu	Sasyakela	Munda	42	84/3	0.50	0.50	Pahad
49	Lukash Munda, S/O- Istifan Munda	Damalu	Sasyakela	Munda	42	84/6	0.40	0.40	Pahad
50	Abhiram Dhanwar, S/O- Tiuphil Dhanwar	Damalu	Sasyakela	Munda	42	27/2	1.00	1.00	Pahad
51	Mariyam Munda, W/O- Silas	Damalu	Sasyakela	Munda	42	74/6	0.30	0.30	Pahad
52	IndraNaik, S/O- Hadu Naik	Damalu	Sasyakela	Bhuyan	42	56/12	0.40	0.40	Pahad
53	Sunil Naik, S/O- Nila Naik	Damalu	Sasyakela	Bhuyan	42	248/4	1.10	1.10	Pahad
54	Samuel Kerketa, S/O- Niral Kerketa	Damalu	Sasyakela	Khadia	42	247/12	0.20	0.20	Pahad
55	Masidas Samad, S/O- Eman	Damalu	Sasyakela	Munda	42	247/4	0.47	0.85	Pahad
56	Matias Munda, S/O- Daud Munda	Damalu	Sasyakela	Munda	42	31/1	2.00	2.00	Pahad
57	Bira Naik, S/O- Ganda Naik	Damalu	Sasyakela	Bhuyan	42	247/10	0.42	0.42	Pahad
58	Samuel Samad, S/O- Johan Samad	Damalu	Sasyakela	Munda	42	248/3	2.00	2.00	Pahad
59	Binod Bardi, S/O- Johan Bardi	Damalu	Sasyakela	Munda	42	244/1	1.00	1.00	Pahad
60	Niral Munda, S/O- Tintula Munda	Damalu	Sasyakela	Munda	42	84/9	1.00	1.00	Pahad
61	Nistar Soe, S/O- Maskalan Soe	Damalu	Sasyakela	Munda	42	74/1	0.30	0.30	Pahad
62	Sunil Kandulana, S/O- Masidas Kandulana	Damalu	Sasyakela	Munda	42	56/6	1.00	1.00	Pahad
63	Tintus Kandulana, S/O- Masidas Kandulana	Damalu	Sasyakela	Munda	42	56/8	1.20	1.20	Pahad
64	Rosan Samad, S/O- Bedan Samad	Damalu	Sasyakela	Munda	42	84/5	0.56	0.56	Pahad
65	Istipan Jojo, S/O- Enem Jojo	Damalu	Sasyakela	Munda	42	10/4	0.40	0.40	Pahad
66	Sushila Munda, W/O- Nirdosh Munda	Damalu	Sasyakela	Munda	42	3/3	1.70	1.70	Pahad
67	Bijay Nag, S/O-Paulus Nag	Damalu	Sasyakela	Munda	42	251/1	1.36	1.36	Pahad
68	Martin Munda, S/O- Tiuphil Munda	Damalu	Sasyakela	Munda	42	27/1	2.00	2.00	Pahad
69	Johan Munda, S/O-Patras Munda	Damalu	Sasyakela	Munda	42	3/4	1.73	1.94	Pahad
70	Benjamin Barla, S/O- Abhiram Barla	Damalu	Sasyakela	Munda	42	11/7	0.21	0.44	Pahad
71	Marshalan Gudia, S/O- Santosh Gudia	Damalu	Sasyakela	Munda	42	84/8	0.44	0.44	Pahad
72	Suleman Marki, S/O- Manmasi Marki	Damalu	Sasyakela	Munda	42	85/3	0.60	0.60	Pahad
73	Suliman Cherwa, S/O- Patras Cherwa	Damalu	Sasyakela	Munda	42	31/4	1.04	1.04	Pahad
					42	3/2	0.45	0.78	Pahad
					42	11/5	0.33		Pahad

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74	Bishram Tapno, S/O- Pawal Tapno	Damalu	Sasyakela	Munda	42	4/2	1.00	1.00	Pahad
75	Manmasi Munda, S/O- Piratam Munda	Damalu	Sasyakela	Munda	42	235/1	1.00	1.00	Pahad
76	Niral Tapno, S/O- Egnesh Tapno	Damalu	Sasyakela	Munda	42	11/3	1.20	1.20	Pahad
77	Illias Bage, S/O- Luthar Bage	Damalu	Sasyakela	Munda	42	2/5	1.87	1.87	Pahad
78	Johan Gudia, S/O- Samuel Gudia	Damalu	Sasyakela	Munda	42 42	239/1 241/1	0.75 1.15	1.90	Pahad
79	Paulus Hembram, S/O- Herman Hembram	Damalu	Sasyakela	Munda	42	75/2	0.40	0.40	Pahad
80	Basanta Tapno, S/O- Laurin Tapno	Damalu	Sasyakela	Munda	42	248/2	1.12	1.12	Pahad
81	Santash Purty, S/O- Mathias Purty	Damalu	Sasyakela	Munda	42	27/3	2.00	2.00	Pahad
82	Luthar Bage, S/O- Illias Bage	Damalu	Sasyakela	Munda	42	2/4	1.45	1.45	Pahad
83	Illias Munda, S/O- Junas Munda	Damalu	Sasyakela	Munda	42	8/1	2.00	2.00	Pahad
84	Johan Samad, S/O- Paulus Samad	Damalu	Sasyakela	Munda	42	248/1	1.78	1.78	Pahad
85	Eman Haro, S/O- Masidas Haro	Damalu	Sasyakela	Munda	42	241/2	1.00	1.00	Pahad
86	Parsuram Naik, S/O- Parbatia Naik	Damalu	Sasyakela	Bhuyan	42	251/2	1.54	1.54	Pahad
87	Alanis Munda, S/O- Tintus Munda	Damalu	Sasyakela	Munda	42	84/4	0.50	0.50	Pahad
88	Kulu Naik, S/O- Loka Naik	Damalu	Sasyakela	Bhuyan	42	247/6	0.40	0.40	Pahad
89	Joseph Munda, S/O- Junas Munda	Damalu	Sasyakela	Munda	42 42 42 42	242/2 242/4 242/8 242/11	0.18 0.28 0.47 0.23	1.16	Pahad
90	Johan Munda, S/O- Jenga Munda	Damalu	Sasyakela	Munda	42	11/8	0.10	1.10	Pahad
91	Gura Naik, S/O -Luku Naik	Damalu	Sasyakela	Bhuyan	42	247/8	0.40	0.40	Pahad
92	Paulus Munda, S/O- Albish Munda	Damalu	Sasyakela	Munda	42	84/2	1.00	1.00	Pahad
93	Tabyas Munda, S/O- Nistar Munda	Damalu	Sasyakela	Munda	42	75/5	1.20	1.20	Pahad
94	Mansukh Munda, S/O- Philip Munda	Damalu	Sasyakela	Munda	42	26/8	0.60	0.60	Pahad
95	Grabriel Munda, S/O- Abhiram Munda	Damalu	Sasyakela	Munda	42	10/3	1.20	1.20	Pahad
96	Dukhan Naik, S/O- Baisakhu Naik	Damalu	Sasyakela	Munda	42	75/7	0.80	0.80	Pahad
97	Sanika Purty, S/O- Magata Purty	Silguda	Bhutuda	Munda	16	6/6	0.72	0.72	Pahad
98	Abhiram Munda, S/O- Paulus Munda	Silguda	Bhutuda	Munda	16 16	10/1 26/3	0.18 0.55	0.73	Pahad Pahad

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99	Maḥanta Purty, S/O- Binu Purty	Silguda	Bhutuda	Munda	16	6/10	1.52	1.52	Pahad
100	Masidas Tapno, S/O- Mansid Topno	Silguda	Bhutuda	Munda	16	7/3	0.43	0.43	Pahad
101	Kande Purty, S/O- Mangata Purty	Silguda	Bhutuda	Munda	16	6/8	0.90	0.90	Pahad
102	Matias Kerketa, S/O- Dayal Kerketa	Silguda	Bhutuda	Munda	16	8/3	1.50	1.50	Pahad
103	Sama Munda, S/O- Sukaram Munda	Silguda	Bhutuda	Munda	16	1/1	1.00	1.00	Pahad
104	Junika Topno, W/O- Gane Topno	Silguda	Bhutuda	Munda	16	10/3	1.04	1.04	Pahad
105	Amrut Kerketa, S/O- Juel Kerketa	Silguda	Bhutuda	Munda	16	7/14	1.50	1.50	Pahad
106	Mundal Surin, S/O- Etua Surin	Silguda	Bhutuda	Munda	16	6/2	1.56	1.56	Pahad
107	Baneswar Naik, S/O- Krusta Naik	Silguda	Bhutuda	Bhuyan	16	26/1	1.20	1.20	Pahad
108	Sursen Bading, S/O- Sawan Bading	Silguda	Bhutuda	Munda	16	10/5	1.20	1.20	Pahad
109	Herman Gudia, S/O- Johan Gudia	Silguda	Bhutuda	Munda	16	7/2	1.56	1.56	Pahad
110	Bhola Purty, S/O- Binu Purty	Silguda	Bhutuda	Munda	16	10/1	0.60	0.60	Pahad
111	Pradhan Purty, S/O- Kande Purty	Silguda	Bhutuda	Munda	16	6/5	0.90	0.90	Pahad
112	Habil Soren, S/O- Bhimsen Soren	Silguda	Bhutuda	Munda	16	6/3	1.38	1.38	Pahad
113	Marsilin Kerketa, W/O- Joseph Kerketa	Silguda	Bhutuda	Munda	16 16	7/11 10/2	0.10 0.57	0.67	Pahad Pahad
114	Dayal Kerketa, S/O-Joseph Kerketa	Silguda	Bhutuda	Munda	16	7/1	2.15	2.15	Pahad
115	Thomas Kerketa, S/O-Simon Kerketa	Silguda	Bhutuda	Munda	16	10/4	1.20	1.20	Pahad
116	Jabrias Topno, S/O- Kushan Topno	Silguda	Bhutuda	Munda	16 16	7/12 8/1	0.72 0.48	1.20	Pahad
117	Mangata Purty, S/O- Pradhan Purty	Silguda	Bhutuda	Munda	16	6/4	1.69	1.69	Pahad
118	Kedar Purty, S/O- Mangata Purty	Silguda	Bhutuda	Munda	16	6/9	1.80	1.80	Pahad
119	Nathanial Bardo, S/O- Marafara Bardo	Silguda	Bhutuda	Munda	16	7/5	0.90	0.90	Pahad
120	Gangu Purty, S/O- Pradhan Purty	Silguda	Bhutuda	Munda	16	6/11	0.78	0.78	Pahad
121	Shyama Purty, S/O- Mangata Purty	Silguda	Bhutuda	Munda	16	6/7	0.78	0.78	Pahad
122	Kunu Dehury, S/O- Bhagra Dehury	Ranta	Bhutuda	Bhuyan	40	130/16	0.75	0.75	Pahad
123	Bhagulu Naik, S/O- Daitari Naik	Ranta	Bhutuda	Bhuyan	40	129/7	1.50	1.50	Pahad

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124	Ritu Naik, S/O- Sania Naik	Ranta	Bhutuda	Bhuyan	40	130/5	1.30	1.30	Paha
125	Kamara Dehury, S/O- Badia Dehury	Ranta	Bhutuda	Bhuyan	40	130/9	1.25	1.25	Paha
126	Kandha Naik, S/O- Sunia Naik	Ranta	Bhutuda	Bhuyan	40	130/4	1.30	1.30	Paha
127	Joseph Lamaga, S/O- Samuel Lamaga	Ranta	Bhutuda	Munda	40	16/3	0.88	0.88	Paha
128	Lakhindra Naik, S/O- Sania Naik	Ranta	Bhutuda	Bhuyan	40	129/4 130/1	0.30 0.90	1.20	Paha Paha
129	Sukutu Naik, S/O- Baneswar Naik	Ranta	Bhutuda	Bhuyan	40	130/2	0.92	0.92	Paha
130	Pradhan Naik, S/O- Dalu Naik	Ranta	Bhutuda	Bhuyan	40	130/8	1.50	1.50	Paha
131	Faguni Naik, S/O- Kandra Naik	Ranta	Bhutuda	Bhuyan	40	129/5	0.26	0.26	Paha
132	Asadhu Dehury, S/O- Bhagra Dehury	Ranta	Bhutuda	Bhuyan	40	130/13	1.00	1.00	Paha
133	Nuani Naik, S/O- Hrudev Naik	Ranta	Bhutuda	Bhuyan	40	130/6	0.96	0.96	Paha
134	Samari Dehury, S/O- Jamal	Ranta	Bhutuda	Bhuyan	40	129/13	0.48	0.48	Paha
135	Fulmani Barla, W/O- Paulus Barla	Ranta	Bhutuda	Munda	40	16/6	0.48	0.48	Paha
136	Sewan Jojo, S/O- Mani Jojo	Ranta	Bhutuda	Munda	40	140/8	0.60	0.60	Paha
137	Santosh Naik, S/O- Nira Naik	Ranta	Bhutuda	Bhuyan	40	133/1	0.60	0.60	Paha
138	Janu Naik, S/O- Khatu Naik	Ranta	Bhutuda	Bhuyan	40	129/2	0.36	0.36	Paha
139	Nigmal Hembram, S/O- Mansuk Hembram	Ranta	Bhutuda	Munda	40	198/1	1.20	1.20	Paha
140	Sujuni Dehury, S/O- Jamal Dehury	Ranta	Bhutuda	Bhuyan	40	129/3	0.28	0.28	Paha
141	Sutar Dehury, S/O- Chemana Dehury	Ranta	Bhutuda	Bhuyan	40	129/1	0.86	0.86	Paha
142	Pasindra Dehury, S/O- Tura Dehury	Ranta	Bhutuda	Bhuyan	40	140/7	0.40	0.40	Paha
143	Dinu Dehury, S/O- Bhagra	Ranta	Bhutuda	Bhuyan	40	130/14	1.00	1.00	Paha
144	Niani Dehury, S/O- Maghu Dehury	Ranta	Bhutuda	Bhuyan	40	129/12	0.50	0.50	Paha
145	Budhu Naik, S/O- Mangal Naik	Ranta	Bhutuda	Bhuyan	40	140/5	0.40	0.40	Paha
146	Kalhu Naik, S/O- Mangala Naik	Ranta	Bhutuda	Bhuyan	40	140/1	0.60	0.60	Paha
147	Bimal Dang, S/O- Mansuk Dang	Ranta	Bhutuda	Munda	40	130/17	0.75	0.75	Paha
148	Namjan Hembram, S/O- Mansuk Hembram	Ranta	Bhutuda	Munda	40	130/18	0.75	0.75	Paha

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149	Chémeni Naik, S/O- Gura Naik	Ranta	Bhutuda	Bhuyan	40	140/6	0.40	0.40	Pahad
150	Madhu Naik, S/O- Gurucharan Naik	Ranta	Bhutuda	Bhuyan	40	130/20	0.75	0.75	Pahad
151	Deba Naik, S/O- Kalhu Naik	Ranta	Bhutuda	Bhuyan	40	140/2	0.60	0.60	Pahad
152	Sukamani Lamga, W/O- Imil Lamga	Ranta	Bhutuda	Munda	40	16/2	0.88	0.88	Pahad
153	Bhagar Naik, S/O- Mangala Naik	Ranta	Bhutuda	Bhuyan	40	140/3	0.30	0.30	Pahad
154	Puna Naik, S/O- Daitari Naik	Ranta	Bhutuda	Bhuyan	40	130/7	1.50	1.50	Pahad
155	Gurucharan Dehury, S/O- Kamara Dehury	Ranta	Bhutuda	Bhuyan	40	130/10	1.25	1.25	Pahad
156	Gurucharan Naik, S/O- Daitari Naik	Ranta	Bhutuda	Bhuyan	40	130/19	0.75	0.75	Pahad
157	Lalmohan Naik, S/O- Daitari Naik	Ranta	Bhutuda	Bhuyan	40	129/8	1.08	1.08	Pahad
158	Jata Dehury, S/O- Bhagra Dehury	Ranta	Bhutuda	Bhuyan	40	130/15	0.75	0.75	Pahad
159	Budhu Dehury, S/O- Jhara Dehury	Ranta	Bhutuda	Bhuyan	40	140/4	0.40	0.40	Pahad
160	Bhukula Naik, S/O- Sukru Naik	Ranta	Bhutuda	Bhuyan	40	129/9	1.20	1.20	Pahad
161	Bhima Naik, S/O- Banewar Naik	Ranta	Bhutuda	Bhuyan	40	129/11	1.00	1.00	Pahad
162	Lajurus Soreng, S/O- Marthin Soreng	Ranta	Bhutuda	Munda	40	140/9	0.40	0.40	Pahad
163	Maelen Jadia, W/O- Markus Jadia	Ranta	Bhutuda	Munda	40	16/7	0.28	0.28	Pahad
164	Dukhia Naik, S/O- Sania Naik	Ranta	Bhutuda	Bhuyan	40	130/3	1.15	1.15	Pahad
165	Anil Dang, S/O- Mansuk Dang	Ranta	Bhutuda	Munda	40	16/4	0.88	0.88	Pahad
166	Habil Barla, S/O- Suleman Barla	Ranta	Bhutuda	Munda	40	16/5	1.52	1.52	Pahad
167	Sania Naik, S/O- Kanda Naik	Ranta	Bhutuda	Munda	40	133/3	0.90	0.90	Pahad
168	Abner Dang, S/O- Dayananda Dang	Ranta	Bhutuda	Munda	40	16/1	0.88	0.88	Pahad
169	Gurei Naik, S/O- Kalia Naik	Sareikela	Bhutuda	Bhuyan	36	38/27	0.05	0.05	Pahad Kissam
170	Mati Naik, S/O- Ramesh Naik	Sareikela	Bhutuda	Bhuyan	36	38/27	0.20	1.10	Pahad Kissam
171	Sohaye Jojo, S/O- Johan Jojo	Sareikela	Bhutuda	Munda	36	118/3	0.20	0.74	Pahad Kissam
					36	156/2	0.18		
					36	163/1	0.28		
172	Ashadu Naik, S/O- Shayem Naik	Sareikela	Bhutuda	Bhuyan	36	163/8	0.08	0.32	Pahad Kissam

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173	Kana Pradhan,S/o-Parikhye Prachan	Sareikela	Bhutuda	Bhuyan	36	37/9	0.20	0.20	Paha Kissa
174	Chaitu Naik,S/o-Chihilu Naik	Sareikela	Bhutuda	Bhuyan	36	37/20	0.16	1.22	Paha Kissa
					36	37/23	0.70		
					36	38/3	0.30		
					36	38/13	0.06		
175	Sukutu Pradhan,S/o-Banu Pradhan	Sareikela	Bhutuda	Bhuyan	36	37/10	0.12	0.12	Paha Kissa
176	Saheba Naik,S/o-Kumar Naik	Sareikela	Bhutuda	Bhuyan	36	37/1	0.18	0.70	Paha Kissa
					36	38/1	0.08		
					36	38/8	0.20		
					36	38/11	0.24		
177	Rabi Samanta,S/o-Gundu Samanta	Sareikela	Bhutuda	Bhuyan	36	38/3	0.20	0.20	Paha Kissa
178	Junathan Dang,S/o-Khristasaye Dang	Sareikela	Bhutuda	Munda	36	118/1	0.76	0.76	Paha Kissa
179	Sukram Munda,S/o-Budhua Munda	Sareikela	Bhutuda	Munda	36	156/1	0.14	0.14	Paha Kissa
180	Bilish Dang,S/o-Junathan Dang	Sareikela	Bhutuda	Munda	36	156/1	0.10	2.95	Paha Kissa
					36	118/2	2.85		
181	Guruban Naik,S/o-Chama Naik	Sareikela	Bhutuda	Bhuyan	36	34/5	0.20	0.52	Paha Kissa
					36	37/17	0.32		
182	Johan Munda,S/o-Nirmal Munda	Sareikela	Bhutuda	Munda	36	5/6	0.58	3.20	Paha Kissa
					36	5/8	0.50		
					36	5/9	0.40		
					36	5/14	0.94		
					36	5/17	0.10		
					36	5/18	0.20		
183	Markesh Dang,S/o-Suleman Dang	Sareikela	Bhutuda	Munda	36	5/9	0.36	2.22	Paha Kissa
					36	5/10	1.40		
					36	5/11	0.36		
					36	5/16	0.10		
184	Oram Naik,S/o-Asura Naik	Sareikela	Bhutuda	Bhuyan	36	37/1	0.50	1.26	Paha Kissa
					36	37/2	0.28		
					36	38/6	0.48		
185	Purna Naik,S/o-Dharani Naik	Sareikela	Bhutuda	Bhuyan	36	38/21	0.46	0.46	Paha Kissa
186	Maghu Dehury,S/o-Makru Dehury	Sareikela	Bhutuda	Bhuyan	36	38/25	0.40	0.4	Paha Kissa
187	Sudersana Naik,S/o-Shayema Naik	Sareikela	Bhutuda	Bhuyan	36	37/1	0.30	1.12	Paha Kissa
					36	37/14	0.68		
					36	38/12	0.14		
188	Maheswar Malik,S/o-Jhara Malik	Sareikela	Bhutuda	Bhuyan	36	38/7	0.18	0.18	Paha Kissa
189	Dasara Dehury,S/o-Budhu Dehury	Sareikela	Bhutuda	Bhuyan	36	38/9	0.74	0.74	Paha Kissa
190	Tandakar Giri,S/o-Bhagye Giri	Sareikela	Bhutuda	Bhuyan	36	38/10	0.62	0.62	Paha Kissa

191	Chabi Naik, S/o-Rushi Naik	Sareikela	Bhutuda	Bhuyan	36	37/15	0.34	0.34	Pahad Kissam
192	Kartika Naik, S/o-Dina Naik	Sareikela	Bhutuda	Bhuyan	36	174/1	0.40	0.40	Pahad Kissam
193	Biranga Munda, S/o-Sukru Munda	Sareikela	Bhutuda	Munda	36	171/15	0.28	0.28	Pahad Kissam
194	Singa Munda, S/o-Ghasia Munda	Sareikela	Bhutuda	Munda	36 36	171/7 171/11	0.72 0.56	1.28	Pahad Kissam
195	Bhajana Naik, S/o-Jadu Naik	Sareikela	Bhutuda	Bhuyan	36	175/7	0.40	0.40	Pahad Kissam
196	Lachai Munda, S/o-Naga Munda	Sareikela	Bhutuda	Munda	36	175/6	0.40	0.40	Pahad Kissam
197	Langala Munda, S/o-Basu Munda	Sareikela	Bhutuda	Munda	36 36	171/4 171/12	0.32 0.24	0.56	Pahad Kissam
198	Mekani Munda, S/o-Ghasia Munda	Sareikela	Bhutuda	Munda	36 36	171/1 171/2	0.05 0.38	0.43	Pahad Kissam
199	Mangulu Naik, S/o-Sanu Naik	Sareikela	Bhutuda	Bhuyan	36	38/3	0.24	0.24	Pahad Kissam
200	Laxmidhar Thakur, S/o-Bramana Thakur	Sareikela	Bhutuda	Bhuyan	36	30/5	0.58	0.58	Pahad Kissam
201	Birsa Munday, S/o-Sukuram Munday	Sareikela	Bhutuda	Munday	36 36 36 36 36	3/1 3/6 3/7 3/8 4/1 4/2	0.10 0.26 0.25 0.30 1.22 0.10	2.23	Pahad Kissam
202	Nutan Dang, S/o-Rojan Dang	Sareikela	Bhutuda	Munda	36	118/6	0.70	0.7	Pahad Kissam
203	Namjan Dang, S/o-Matish Dang	Sareikela	Bhutuda	Munda	36 36	163/3 163/5	1.00 0.28	1.28	Pahad Kissam
204	Abinash Topno, S/o-Johan Topno	Sareikela	Bhutuda	Munda	36 36 36 36	118/4 118/5 163/4 163/6	0.70 1.06 0.21 0.62	2.59	Pahad Kissam
205	Budhua Munda, S/o-Pasa Munda	Sareikela	Bhutuda	Munda	36	163/1	0.24	0.24	Pahad Kissam
206	kanahi Naik, S/o-Renga Naik	Sareikela	Bhutuda	Bhuyan	36	37/7	0.22	0.22	Pahad Kissam
207	Dukan Naik, S/o-Chandru Naik	Sareikela	Bhutuda	Bhuyan	36	38/5	0.30	0.30	Pahad Kissam
208	Phagulal Naik, S/o-Renga Naik	Sareikela	Bhutuda	Bhuyan	36 36 36	34/1 37/8 38/2	0.21 0.22 0.40	0.83	Pahad Kissam

ADWO, Bona
19/5/2020

List of 17 nos. of IFR Cases under FRA-2006 are pending before DLC, Sundargarh for further approval

Name of the Tehsil- Lahuni para

Sl No	Name of the Claimant	Name of the Village	Name of the GP	OTFD / ST	Caste	Khata No	Plot No.	Total area involved	Total area	Kisam of the land
1	Sakim Munda, S/O-Juseb Munda	Sareikela	Bhutuda	ST	Munda	36	2/7 2/10 2/21 2/30	0.23 0.15 0.18 0.78	1.34	Pahad
2	Manuel Munda, S/O-Joseph Munda	Sareikela	Bhutuda	ST	Munda	36	2/13 2/26	0.08 0.30	0.38	Pahad
3	Rajesh Surin, S/O-nageswar Surin	Sareikela	Bhutuda	ST	Munda	36	2/5 8/2	0.12 0.50	0.62	Pahad
4	Gamha Munda, S/O-Renga Munda	Sareikela	Bhutuda	ST	Munda	36	175/8	0.40	0.4	Pahad
5	Panu Naik, S/O-Fagu Naik	Sareikela	Bhutuda	ST	Bhuyan	36	103/2 103/9 103/10	1.15 0.90 0.05	2.10	Pahad
6	Chemena Pradhan, S/O-Banu Pradhan	Sareikela	Bhutuda	ST	Bhuyan	36	34/8 37/11 37/19	0.56 0.14 0.26	0.96	Pahad
7	Gadhei Naik, S/O-Amin Naik	Sareikela	Bhutuda	ST	Bhuyan	36	156/4	1.10	1.10	Pahad
8	Natha Naik, S/O-Dhoba Naik	Sareikela	Bhutuda	ST	Bhuyan	36	103/3 103/17	0.32 0.80	1.12	Pahad
9	Sunil Munda, S/O-Jusab Munda	Sareikela	Bhutuda	ST	Munda	36	2/28	0.60	0.60	Pahad
10	Suleman Hembram, S/O-Egnesh hembram	Sareikela	Bhutuda	ST	Munda	36	1/1 2/12 2/15 2/22 2/23 2/24 2/28 2/30	0.50 0.05 0.46 0.12 0.14 0.15 0.15 0.72	2.29	Pahad
11	Philip Munda, S/O-Pasa Munda	Sareikela	Bhutuda	ST	Munda	36	156/2 156/3 163/2 163/3	0.42 0.08 0.10 0.94	1.54	Pahad
12	Reta Munday, S/O-Ratnu Munday	Sareikela	Bhutuda	ST	Mundayry	36	4/4 3/12 3/14 3/19 3/20 3/23	0.14 0.38 0.12 0.48 0.10 0.42	1.64	Pahad
13	Sukra Munda, S/O-Laba Munda	Sareikela	Bhutuda	ST	Munda	36	171/14 174/2 175/1 175/4	0.80 2.60 0.16 3.70	7.26	Pahad

11/11

14	Bagrai Munday, S/O-Ratan Munday	Sareikela	Bhutuda	ST	Munday	36	4/5 3/9 3/10 3/16 3/18 3/21 3/22 3/24	0.06 0.10 0.12 0.61 0.50 0.10 0.70 0.38	2.57	Pahad
15	Yakub Surin, S/O-Ignesh Surin	Sareikela	Bhutuda	ST	Munda	36	2/3 2/4	0.20 0.10	0.30	Pahad
16	Rayan Munda, S/O-Pritam	Damalu	Sasyakela	ST	Munda	42	235/3	1.20	1.20	Pahad
17	Samuel Munda, S/O- Illias Munda	Damalu	Sasyakela	ST	Munda	42	10/1	2.00	2.00	Pahad

ADWC Boyar
17/5/2020

Village-Sareikala

Sl. No.	Name	Name of Father	Caste
1	2	3	4
1	Sudarsan Naik	Sama Naik	ST
2	Phagulal Naik	Renga Naik	-do-
3	Tasha Naik	Makula Naik	-do-
4	Guru Naik	Tasa Naik	-do-
5	Gurucharan Naik	Tasa Naik	-do-
6	Katau Naik	Budha Naik	-do-
7	Madu Dehuri	Makuru Dehuri	-do-
8	Sayab Naik	Kamar Naik	-do-
9	Asalu Naik	Sam Naik	-do-
10	Tankar Giri	Bhagya Giri	-do-
11	Rushi Naik	Sanu Naik	-do-
12	Mantalu Naik	Sandha Naik	-do-
13	Purna Naik	Dharani Naik	-do-
14	Chhabi Naik	Rushi Naik	-do-
15	Dasara Dehuri	Budha Dehuri	-do-
16	Sitaram Dehuri	Sukra Dehuri	-do-
17	Getu Naik	Chingulu Naik	-do-
18	Pakatu Pradhan	Banu Pradhan	-do-
19	Srija Naik	Mangulu Naik	-do-
20	Dakan Naik	Chaya Naik	-do-
21	Gugai Naik	Cherengi Naik	-do-
22	Rabi Samat	Gantu Samat	-do-
23	Indra Naik	Hari Naik	-do-
24	Chemela Pradhan	Banu Pradhan	-do-
25	Ana Pradhan	Parikhya Pradhan	-do-
26	Maheswar Mallik	Bara Mallik	-do-
27	Orag Naik	Aswara Naik	-do-
28	Tura Naik	Ragedha Naik	-do-
29	Udana Naik	Jadu Naik	-do-
30	Gandharu Naik	Jadu Naik	-do-
31	Naya Naik	Bhaba Naik	-do-
32	Dhira Naik	Natha Naik	-do-
33	Panu Naik	Fagu Naik	-do-
34	Kalia Naik	Fagu Naik	-do-
35	Bati Naik	Gambharu Naik	-do-
36	Kaucha Thakur	Brahman Thakur	-do-
37	Jayaru Thakur	Bhahman Thakur	-do-
38	Laxmidhar Thakur	Brahman Thakur	-do-
39	Dasaru Thakur	Kaira Thakur	-do-
40	Nila Thakur	Kaira Thakur	-do-
41	Kartik Naik	Dina Naik	-do-
42	Siba Naik	Kartika Naik	-do-
43	Gadhia Naik	Amin Naik	-do-
44	Salin Munda	Jusa Munda	-do-
45	Manai Munda	Jusa Munda	-do-

46	Manil Munda	Jusa Munda	-do-
47	Ukub Surin	Ignesh Surin	-do-
48	Isak Munda	Yahan Munda	-do-
49	Suleman Hembram	Ignesh Hembram	-do-
50	Rajeswar Surin	Nageswar Surin	-do-
51	Etada Surin	Nageswar Surin	-do-
52	Bisram Munda	Yahan Munda	-do-
53	Birsa Mundari	Sukra Mundari	-do-
54	Bapray Mundari	Ratan Mundari	-do-
55	Rela Mundari	Ratan Mundari	-do-
56	Jaymasi Mundari	Lal Mundari	-do-
57	Puspa Mundari	Lal Mundari	-do-
58	Dunda Mundari	Bandal Mundari	-do-
59	Matiasa Munda	Suleman Munda	-do-
60	Jahan Munda	Nirmal Munda	-do-
61	Prabhusai Topno	Daud Topno	-do-
62	Matias Topno	Santosh Topno	-do-
63	Sudha Naik	Sam Naik	-do-
64	Junathan Dang	Christ Sai Dang	-do-
65	Jiliang Dang	Lunathan Dang	-do-
66	Namjang Dang	Makhas Dang	-do-
67	Nudan Dang	Rajan Dang	-do-
68	Abhinas Topno	Yahan Topno	-do-
69	Saye Dago	Yahan Dago	-do-
70	Budhua Munda	Fasa Munda	-do-
71	Philip Munda	Fasa Munda	-do-
72	Sukram Munda	Budhua Munda	-do-
73	Sama Munda	Budhua Munda	-do-
74	Balram Hemram	Fasa Hemram	-do-
75	Langala Munda	Basu Munda	-do-
76	Mechanic Munda	Ghasia Munda	-do-
77	Sukra Munda	Lab Munda	-do-
78	Ramesh Munda	Gura Munda	-do-
79	Sania Munda	Sagar Munda	-do-
80	Indha Munda	Teli Munda	-do-
81	Yahan Chamiya	Maira Chamiya	-do-
82	Galu Munda	Chamburu Munda	-do-
83	Susani Bankira	Prabhusay Munda	-do-

Village-Sareikala					
Sl. No.	Name	Khata No.	Plot No.	Kissam	Area
1	2	3	4	5	6
1					
3		36	3/1 3/2 3/7 3/8 4/1 4/2	Pahad	
4	Johan Munda son of Nirmal Munda	36	5/6 5/8 5/9 5/14 5/17 5/18 5/20	Pahad	0.58 0.50 0.40 0.94 0.10 0.20 0.48 3.20
5	Mangalu Nayak son of Sonu Nayak	36	38/3	Pahad	0.24
6	Mathi Nayak son of Ramesh Nayak	36	38/26 75/5	Pahad	0.20 0.90 1.10
7	Junaid Dang son of Christ	36	118/1 118/6	Pahad	0.76 0.70
8	Marcus Dang son of Suleman Dang	36	5/9 5/10 5/11 5/16	Pahad	0.36 1.40 0.36 0.10 2.22
9	Naam Jaan daang son of matiya	36	163/3 163/5	Pahad	1.00 0.28 1.28
10	Sabhae Jojo son of Yohan	36	118/3 156/2 163/1 163/8	Pahad	0.20 0.18 0.28 0.08 0.74
11	Abhinav Topno son of Johan	36	118/4 118/5 163/4 163/6	Pahad	0.70 1.06 0.21 0.62 2.59
12	Sudarshan Nayak son of Shyam	36	37/1	Pahad	0.30

			37/14		0.68
			38/12		0.14
					1.12
13	Dukaan Nayak son of ballu Nayak	36	38/5	Pahad	0.30
14	Birang Munda Son of Suku	36	171/15	Pahad	0.28
15	Maheswar Malik son of Jhara	36	38/7	Pahad	0.18
16	Mechani Munda son of Ghasia	36	171/1	Pahad	0.05
			171/2		0.38
					0.43
17	Bilia Dang son of Junathan Dang	36	156./1	Pahad	0.10
			118/2		2.85
					2.95
18	Kana Pradhan son of parisa	36	37/9	Pahad	0.20
19	Damara Dehuri son of Budhu	36	38/9	Pahad	0.74
20	Sukutu Pradhan son of Banu	36	37/10	Pahad	0.12
21	Langda Munda son of Charu	36	171/4	Pahad	0.32
			171/12		0.24
					0.56
22	Rubinaik son of Rishi	36	37/15	Pahad	0.34
23	Ladai Munda son of Naga	36	175/6	Pahad	0.40
24	Guru band Nayak son of chasa	36	34/5	Pahad	0.20
25	Rubinaik son of Rishi	36	37/17	Pahad	0.55
26	Gurei Nayak son of Kalia	36	38/27	Pahad	0.05
27	Chetu Naik son of	36	37/20	Pahad	0.16
			37/23		0.70
			38/4		0.30
			38/16		0.06
					1.22
28	Sukhram Munda son of budhua	36	156/1	Pahad	0.14
29					
30	Chetu Naik son of	36	58/2	Pathar Bani	0.36
31	Guru Nayak son of chasa nayak	36	58/1	Pathar Bani	0.34

The spot verification has been taken up by RI, Sasyakela and Forester, Barsuan in presence of Forest Right Committee Members. It was found that the verification of above five applications were signed by Sub-Divisional Forest Right Committee and Tehsildar, Lahunipara. As the kissam of the plots shown in the above applications were Pathara Bani and not included in DLC, it was rejected by the consent of all parties.

Junathan Danga
Sanjay Topno
Sanjeeb Thakur
Sivil Munda
Raja Dehury
Karna Pradhan
Jalia Naik

Sakram Munda
Sama Munda
Filip Munda
Sahai dodo
Manuel Munda
Suktu Pradhan
Chamar Pradhan

Ranu Naik	Dosra Dehury
Natho Naik	Purro Naik
Lokhindra Thakur	Indo Naik
Nido Thakur	Tossa Naik
Butu Naik	Gurbon Naik
Koira Thakur	Sibo Naik
Juir Thakur	Masro Malik
Sak Deng	Tondkar Geree
Guru Naik	Raibari Naik
Saibo Naik	Johna Naik
Fagulal Naik	Tura Naik
Sudo Naik	Chobi Naik
Konhai Naik	Kora Naik
Chaito Naik	Laitika Naik
Uran Naik	
Khar Naik	Sahai Jojo
Sakra Munda	Dilias Dang
Galun Munda	Marsuk Jojo
Sunpa Munda	Reda Munday
Langla Munda	
Jena Munda	
Soria Munda	
Johan Munda	
Godia Naik	
Doma Munda	
Bagrai Mundari	
Dunda Mundari	
Birsa Mundari	
Ukub Surin	
Bisram Dang	
Rades Surin	
Atoula Surin	
Salim Munda	
Purku Malik	
Kerkery Naik	
Goma Munda	
Matias Dang	
Sarai Naik	
Jaymasi Sarga	
Prari Dang	
Lilon Dang	
Sova Jojo	
Alari Topno	
Albina Munda	
Budhua Munda	
Esail Munda	

Details of village meeting regarding demand for forest rights

The village forest rights Sankranti Gram Sabha meeting was held on 15/05/2010 under the chairmanship of Shri. Phagulal Naik. In this meeting, the individual and community based claims of the following claimants under the provisions of the Forest Rights Act were submitted to the village council by the village forest rights committee. It is worth mentioning that the Forest Rights Committee received a total of 80 claims and a land survey was conducted in the presence of committee members, forest department and revenue department representatives from 15/06/2010 to 19/06/2010. Out of these, the details of individual and community based claims of the following claimants were presented by the Village Forest Committee in the village assembly. Based on the above details, after detailed discussion on the claims of the claimants and during the hearing, there was no objection or complaint against any of the facts or evidence provided by the claimants, the proposal was unanimously approved, and a proposal was accepted to present 80 claims to the Sub-Divisional Level Committee under Section 4(a) of the Forest Rights Act, 2007 along with the value applications and evidence of the claimants.

(Phagulal Naik)
President

Village-Sareikala					
Sl. No.	Name	Name of Father	Caste	Area	Kissam
1	2	3	4		
1					
2					
3	Dasulal Nayak	-	Bhuyan	0.83	Goda-II
4	Birssha Munday	Sukram	Munday	2.23	Mal Sadharan Goda-II Gharbhari
5	Laxman Munda	Johan	Munda	1.64	Mal Sadharan Goda-II Gharbhari
6	Matias Topno	Santosh	Munda	2.21	Mal Sadharan Goda-II
7	Johan Munda	Nirmal Munda	Munda	3.20	Mal Sadharana Gharbhari
8	Sukra Munda		Bhuyan	7.26	Gada II
9	Maglu Naik	Tanu	Bhuyan	0.54	Gada II
10	Mati Naik	Ramesh	Bhuyan	0.1	Gharabari
11	Guru Naik	Chasa	Bhuyan	0.34	Mala Sadharan
12	Junathan	Christ Sai	Bhuyan	2.91	Gada II
13	Nutan Jang	Rejan	Bhuyan	3.95	Gharabari
14	Matias Dang	Suleman	Bhuyan	2.22	Gada II
15	Gajnath Dang	Matias	Bhuyan	3.23	Gada II
16	Salai Topo	Yahan	Bhuyan	3.01	Gada II
17	Juna Mundari	Bandal	Bhuyan	3.48	Gada II
18	Reda Mundari	Ratan	Bhuyan	1.64	Gada II
19	Abhinas Topno	Yahan	Bhuyan	5.38	Gada II
20	Sama Munda	Budhua	Munda	1.12	Bahal
21	Bagraj Mundari	Ratan	Munda	2.57	Mala Sadharan
22	Dilip Munda	Pasa	Munda	2.16	Gharabari
23	Suleman Hembram	Agnes	Munda	2.29	Gharabari
24	Sudarsan Naik	Shyam	Munda	1.38	Gharabari
25	Dukan Naik	Talu	Munda	0.3	Gada II
26	Birang Munda	Suhuru	Munda	0.28	Mala Sadharan
27	Sunil Munda	Jusab	Munda	0.6	Gada II
28	Maheswar Malik	Jhara	Munda	0.18	Gada II



29	Machani	Matias	Munda	0.43	Gharabari
30	Salim Munda	joseph	Munda	1.34	Gada II
31	Manglu	Sankra	Mundari	1.25	Mala Sadharan
32	Pradeep	Ramesh	Mundari	1.32	Gada II
33	Prabhusa Munda	Pauda	Mundari	0.3	Gada II
34	Kana Pradhan	Jhukuse	Mundari	0.2	Gada II
35	Sukutu pradhan	Banu	Mundari	0.74	Gada II
36	Babita Dehuri	Budhua	Mundari	0.12	Gada II
37	Langala Munda	Basu	Bhuyan	0.56	Gada II
38	Chhabi Naik	Rushi	Bhuyan	0.34	Gada II
39	lakei Munda	Nama	Bhuyan	0.4	Gada II
40	Guruban Naik	Chasa	Mundari	0.52	Gada II
41	Gudei Naik	Kalia	Mundari	0.05	Gharabari
42	Natha Naik	Dharua	Mundari	1.12	Gada II
43	Balram Hembram	Pasa	Mundari	1.34	Gada II
44	Chaitu Naik	Chhalu	Mundari	1.22	Gada II
45	Uram Naik	Asura	Mundari	0.99	Gada II
46	Sukram Munda	Budhua	Bhuyan	1.22	Mala Sadharan
47	Uhan Chumia	Mangra	Bhuyan	2.25	Gharabari
48	Eneyar Surin	Nageswar	Bhuyan	0.65	Gharabari
49	Budhua Munda	Basa	Bhuyan	1.25	Mala Sadharan
50	Asatu Naik	Shyam	Bhuyan	0.9	Gada II
51	Saheb Naik	Kumar	Bhuyan	0.8	Gada II
52	Rajesh Surin	Nageswar	Bhuyan	0.62	Gada II
53	Anathu Naik	Prabhu	Munda	0.16	Gada II
54	Rathi Naik	Bakhlu	Munda	3	Gada II
55	Singha Munda	Ghasia	Munda	1.28	Gada II
56	Purna Naik	Dharani	Munda	0.46	Gada II
57	Maghu Dehuri	Makru	Munda	0.4	Gada II
58	Dandkagir	Bhagya	Munda	0.62	Gada II
59	Kanhai Naik	Leng	Bhuyan	0.22	Gada II
60	Butu Naik	Kumbhar	Bhuyan	0.34	Pahada
61	Umuna Naik	Jadu	Bhuyan	0.4	Pahada
62	Galu Munda	Chamaru	Bhuyan	1.52	Pahada
63	Laxmidhar Thakur	Brahman	Bhuyan	0.58	Pahada
64	Rabi Samant	Mundu	Bhuyan	0.42	Pahada
65	Lila Munda	Teli	Mundari	2.43	Pahada
66	Gadhei Naik	Amin	Mundari	1.1	Pahada
67	Ramesh Munda	Gura	Mundari	0.5	Pahada
68	Chui Naik	Runia	Mundari	0.36	Patharbani
69	Kathu Naik	Badhu	Mundari	0.98	Pahada
70	Chemeda Naik	Banu	Bhuyan	0.96	Pahada
71	Puspa Munda	Jaimasi	Bhuyan	1.86	Pahada
72	Panu Naik	Prafu	Bhuyan	2.1	Pahada
73	Laxmidhar Naik	Khirad	Bhuyan	0.1	Pahada
74	Ilu Naik	Hari	Bhuyan	0.54	Pahada
75	Jaymasi Mundari	Balia	Bhuyan	0.98	Pahada
76	Balia	Fagu	Munda	0.6	Pahada

77	Bisram Dang	Josan	Munda	0.79	Pahada
78	Brahma	Renga	Mundari	0.4	Pahada
79	Makru Saintu	Prakash	Mundari	0.4	Pahada
80	Suniia Munda	Sagar	Mundari	3.64	Pahada

Resolution

Today i.eon 27.06.2015 a meeting was held under the chairmanship of Smt. Priya Kachhap, Sarpanch, Shashyakala. In the meeting members of Forest Right Act of Damalu and the following signatories were present in the meeting. Forester, Barsuan and Revenue Inspector Sasyakala were also present in the meeting.

The main demand of rectification of Forest Right Act 2006 for Scheduled Tribe and Schedule Caste were revised and jointly scrutinized.

It revealed on the scrutiny that, 110 numbers of personal applications has been already approved by Grama Sabha Committee with majority. And applications have been received applied by villagers.

Due course of verification of Physical possession and land holding record are found correct as per the previous Map and record the same has attached.

The meeting and scrutiny was concluded with vote of thanks to the chair.

Signature of members (only Odia)

Mule Kandulna Jasua Munda
 Dasanu Tapan Juseph Munda
 Bishnu Singh Saheb Munda
 Rabi Naik
 Sarasura Naik
 Junul Kandulna
 Luthar Bage
 Dhankuanr Munda
 Masa Kalan Gudia
 Saneta Gudia
 Bhaba Naik
 Patras Naik
 Suil Naik
 Gura Naik
 Mansuk Bhuyan
 Lukas Munda
 Manika Samad
 Biju Kumbhar
 Bijay Samad
 Dukha Naik
 Ramesh Behera

Sl. No	Name of Applicant	Khata No.	Plot No	Kissam	Area
1.	Parsuram Naik, S/o Pasia	62	-	Pahad	-
2.	Bira Naik, S/o Phagu	62	-	Pahad	0.67
3.					
4.	Johan Samad, S/o Paulus	42	248	Pahad	1.78
5.	Jasan Topno, S/o Laurin	42	248	Pahad	1.12
6.	Kantisuni Munda, S/o Nirmal	42	56/	Pahad	0.36
7.	Martin Munda, S/o Teophil	42	27/1	Pahad	2.00
8.	Niranjan kandulna, S/o Niral	42	85/1	Gramya Jangal	0.63
9.	Kandra Dehury, S/o Gadhi	42	26/5	Pahad	0.80
10.	Susil Samad, S/o Samuel	42	247/4	Pahad	0.48
11.	Johan Gudia, S/o Samuel	42	241/1	Pahad	1.15
12.	Joseph Munda, S/o Anandmasi	42	6/1	Pahad	2.00
13.	Niral Munda, S/o Tanu	42	84/9	Pahad	1.00
14.	Jasua Munda, S/o Nistar	42	75/9	Pahad	0.60
15.	Hayan Munda, S/o Pritam	42	235/3	Pahad	1.20
16.	Tabia Munda, S/o Nistar	42	75/5	Pahad	1.20
17.	Mansuk Munda, S/o Philip	42	26/8	Pahad	0.60
18.	Rasan Samad, S/o Bedan	42	84/5	Pahad	0.56



19	Matias Munda, S/o Daud	42	31/1	Pahad	2.00
20.	Maskalan Soy, S/o Iliadhar	42	74/2	Pahad	1.252
21.	Joseph Munda, S/o Dunas	42	242/2 242/4 242/8 242/11	Pahad Pahad Pahad Pahad	0.18 0.28 0.47 0.23
22.	Alsis Munda, S/o Tanus	42	84/4	Pahad	0.50
23.	Barjamin Barla, S/o Abhiram	42	84/8	Pahad	0.44
24.	Dharmadas Samad	42	248/4	Pahad	1.50
25.	Prabhusay Topno, S/o Ignesh	42	11/4	Pahad	1.32
64.	Matias Munda, S/o Dayal	42	242/16	Pahad	1.00
65.	Prabhusay Munda, S/o Joseph	42	56/5	Pahad	1.20
66.	X	X	X	X	X
67.	Pohan Munda, S/o Joseph	42	11/5 11/6	Pahad Pahad	0.10 1.10
68	Mansuk Munda, S/o Dayal	42	75/1	Pahad	0.40
69	Suleman Munda, S/o Junas	42	8/2	Pahad	2.10
70	Paulus Hembrom, S/o Hetman	42	75/2	Pahad	0.60
71	Mariyam Munda, W/o Silas	42	70/6	Pahad	0.30
72	Masidas Samad, S/o Eman	42	247/4 85/10	Pahad Gramyajungle	0.47 0.38
73	Suleman Manki, S/o Manmasi	42	31/3	Pahad	1.04
74.	Dhankuanr Munda, S/o Joseph	42	75/6	Pahad	1.20
75	Pohan Munda, S/o Patras	42	3/4 11/7	Pahad Pahad	1.73 0.21
76.	Abhiram Dhanuar, S/o Teophil	42	27/6	Pahad	1.00
77	Gura Naik, S/o Luku	42	247/2	Pahad	0.40
78	Majiyon Munda, S/o Daud	42	235/2	Pahad	1.20
79	Saban Barla, S/o Abhiram	42	84/2	Pahad	2.00
80.	Niral Toppo, S/o Ignesh	42	11/5	Pahad	1.20
81.	Nistar Soy, S/o Maskalan	42	74/1	Pahad	0.30
82.	Susila Munda, W/o Nirdesh	42	3/2	Pahdad	1.70
83.	Suleman Herenj, S/o Patras	42	3/5	Pahad	0.45
92	Gabriel Munda, S/o Abhiram	42	10/3	Pahad	1.20
93	Bisram Topno, S/o Pawel	42	4/2	Pahad	1.00
94	Johan Munda, S/o Didhanmasi	42	85/6	Gramyajungle	0.50
95	Ramsingh Kumbhar, S/o Gosu	42	56/13	Pahad	0.40
96	Albins Topno, S/o Nirmal	42	56/3	Pahad	1.72
97	Motirita Turi, S/o Lad	42	56/14	Pahad	0.60
98	Benedik Kandulna, S/o Jual	42	242/3 242/5 242/9 242/10 242/12 242/15	Pahad Pahad Pahad Pahad Pahad Pahad	0.14 0.25 0.57 0.55 0.20 0.21
99	Masuel Samad, S/o Johan	42	248/3	Pahad	2.00
100	Samuel Munda, S/o Ilias	42	10/1	Pahad	2.00
101	Suresh Naik, S/o Ghana	42	247/11	Pahad	0.48
102	Rabi Naik, S/o Phagu	42	85/9	Gramyajungle	0.55
103	Indra Naik, S/o Hadu	42	56/12	Pahad	0.40
104	Ilias Munda, S/o Dunas	42	8/1	Pahad	2.00
105	Mansuk Bhuyan, S/o Samresh	42	85/7	Gramyajungle	0.40
106	Bhaba Naik, S/o Pabirtia	42	248/5	Pahad	1.00
107	Bisnu Singh, S/o Jagannath	42	248/7	Pahad	1.00
108	Manmasi Munda, S/o Masovin	42	31/3	Pahad	0.8
109	Guru Naik, S/o Bhaba	42	247/8	Pahad	0.4
110	Arjun Dehury, S/o Bonda	42	27/4	Pahad	1.00
111	Jateya Dehury, S/o Lambo	42	26/4	Pahad	1.20

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The meeting and scrutiny was concluded with vote of thanks to the chair.

Sl. No	Name of Applicant	Khata No.	Plot No	Kissam	Area
1.	X	X	X	X	X
2.	X	X	X	X	X
3.	X	X	X	X	X
4.	X	X	X	X	X
5.	X	X	X	X	X
6.	X	X	X	X	X
7.	X	X	X	X	X
8.	Phulmani Barla, W/o Paulus	40	16/6	Pahad	1.20
9.	Abilen Dang, S/o Dayananda	40	16/1	Pahad	1.77
10.	Pradhan Naik, S/o Dalu	40	130/8	Pahad	1.50
11.	Habil Barla, S/o Suleman	40	16/5	Pahad	1.60
12.	Bimal Dang, S/o Mansuk	40	130/17	Pahad	0.25
13.	Sunia Naik, S/o Kanda	40	133/3	Pahad	1.50
14.	Niali Dehury, W/o Maghu	40	169/12	Pahad	0.50
15.	Purna Naik, S/o Daitari	40	130/7	Pahad	1.50
16.	Anil Dang, S/o Mansuk	40	16/4	Pahad	1.60
17.	Bhokika Naik, Sukru	40	129/9	Pahad	1.20
18.	Lalmohan Naik, S/o Daitari	40	129/8	Pahad	1.50
19.	Bhima Naik, S/o Baneswar	40	129/11	Pahad	1.00
20.	Gurucharan Naik, S/o Baneswar	40	130/10	Pahad	1.60
21.	Phaguni Naik, W/o Chandu	40	129/5	Pahad	0.26
22.	Lakhindar Naik, S/o Sunia	40	129/4	Pahad	1.20
23.	Nirmal Hembram, S/o Mansuk	40	198/1	Pahad	1.20
24.	Damu Naik, S/o Hurdeb	40	130/6	Pahad	0.96
25.	Sambari Dehury, W/o Jaman	40	129/13	Pahad	0.50
26.	Mailen Dadia, S/o Mausuk	40	16/7	Pahad	1.20
27.	Jata Dehury, S/o Bhagar	40	130/15	Pahad	0.75
28.	Asadhu Dehury, S/o Bhagar	40	130/13	Pahad	1.00
29.	Kunu Dehury, S/o Bhagar	40	130/16	Pahad	0.75
30.	Dinu Dehury, S/o Bhagar	40	130/17	Pahad	1.00
39.	Sukru Naik, S/o Baneswar	40	130/5	Pahad	0.92
40.	Guru Charan Dehury, S/o Kamar	40	130/10	Pahad	1.20
41.	Kanhu Naik, S/o Mangala	40	140/1	Pahad	0.60
42.	Deba Naik, S/o Kallu	40	140/2	Pahad	0.60
43.	Bhagar Naik, S/o Mangala	40	140/3	Pahad	0.30
44.	Rasindra Dehury, S/o Tura	40	140/7	Pahad	0.40
45.	Chemni Naik, W/o Mangal	40	140/6	Pahad	0.40
46.	Budhu Dehury, S/o Chara	40	140/4	Pahad	0.40
47.	Budhu Naik, S/o Mangal	40	140/5	Pahad	0.40
48.	Sewan Jojo, S/o Mani	40	140/8	Pahad	0.60
49.	Lajrus Soreng, S/o Maring	40	140/9	Pahad	0.40

Signature

Badram Dehury	Kandha Naik
Pradhan Naik	Santus Naik
Sutar Dehury	Madhu Naik
Dukhi Naik	Bhukila Naik
Janma Naik	Bata Dehury
Ikhndra Naik	



To

The Tehsildar,
Lahunipara.

Sub:- Forest land Rights Joint Enquiry description.

Sir,

On dated 21.7.2014, as per your instruction, I have proceeded in village Rantha regarding Forest Right Act's Member, President, Secretary and Villagers, and Forest Guard of Barsuan Beat, Revenue Inspector, Sashyakela of Revenue Department was present. Totally 3 nos. of application has been received for re-enquiry from Sub-Divisional Level Forest Right Act Committee, Bonai. Above all the application are discussed in the meeting in the Forest Land Committee. Further, these application as per records of Tehsil and Map are jointly investigate in the field.

On investigation of all 3 nos application (Claimant Forest Rights Committee) are received from villagers of Rantha and unanimously taking for consideration. As per plot, applicant are occupied in the field. Above 3 nos. of application are not involved in the records DLC. These application are rejected by the Sub-Division Level Committee. On dated 21.7.2024, unanimously rejected the said proposal.

This is for favour of kind information and necessary action.

Yours faithfully,

Secretary,
FRC,
Rantha, Dist-Sundargarh

President
FRC
Rantha, Dist-Sundargarh

Forester,
Barsuan Section

Revenue Inspector
Sashyakela

Tehsil, Village-Rantha

	Khata No.	Plot No.	Kisam	Area (in Ac.)
1. Kaliyan Purty, S/o-Sukram Purty	40	1/5	Pahada	0.25
2. Johan Jojo, S/o- Prahasai Jojo	40	¼	Pahada	0.30
3. Gourishankar Polei, S/o-Kailash Polei	40	1/1	Pahada	1.15
1. Balrarmofore				
2. Rilun Naik				
3. Rashmita Naik				
4. Sugara Dehury				
5. Dukhianaik				
6. Subini Dehury				
7. Janu Naik				
8. Patana Naik				
9. Buduni Naik				
10. Suniyari Naik				
11. Samari Dehury				
12. Sujuni Dehury				
13. Subasi Dehury				
14. Munu Dehury				
15. Madhu Naik				
16. Sunia Naik				
17. Bhagulu Naik				



18. Payeshree Naik
19. Sayala Naik
20. Guru Charan Barik
21. Lulu Naik
22. Pandu Dehury
23. Jata Dehury
24. Dinu Dehury
25. Sajani Dehury
26. Guru Dehury
27. Kashani Naik
28. Basana Dehury
29. Ranti Naik
30. Sada Naik
32. Bidhuyanti Bag
33. Sukumani Lamga
34. Sewani Lamga
35. Mayur Naik
36. Ghuruda Naik
37. Asadhu Dehury
38. Jagu Naik
39. Kandha Naik
40. Nishpal Hembram
41. Helen Hembram
42. A. Dang
43. Badhu Naik
44. Lachani Naik
45. Chemili Naik
46. Kalu Naik
48. Chuguli Naik
50. Ghagaba Naik
51. Parakiri Naik
52. Kuni Dehury
53. Rauni Dehury
54. Sukramani Dehury
55. Bhima Naik
56. Pondali Naik
57. Anita Naik
58. Sundari Dehury
59. Purna Naik
60. Santosh Naik
61. Gula Naik
62. Phaguni Naik
63. Nuani Naik
64. Rujani Dehury
65. Fandri Naik
66. Budhu Dehury
67. Subali Dehury
68. Fagu Naik
69. Pitalu Naik
70. Ramu Naik
71. Nilagani Naik
72. Kunadhi Naik
73. Damu Dehury
75. Adhari Dehury
76. Chemeli Dehury.
77. Pasiwar Dehury
78. Thuguli Dehury
79. Deha Naik
80. Gopani Naik
81. Raitu Naik
82. Indi Naik
83. Jhuntuli Naik

84. Phulmani Banka
85. Junaswashi Dang
86. Habil Barla
87. Sukuwar Munda
88. Anil Dang
89. Imil Lamag
90. Bimal Dang
91. Pradhan Naik
92. Komar Dehury
93. Suktu Dehury
94. Kunti Naik
95. Namjam Hembram
98. Anjurn Ghana
99. Bipin Ghana
100. Pasindar Dehury
101. Fagu Naik
102. Pradhan Naik
103. Mangulu Dehury
104. Kendu Dehury
105. Jhura Dehury
106. Daharu Kerketta

Sl. No.	Father / Husband Name	Which class included	Khata No.	Plot No.	Area (in Ac)	Kisam
1.	Abtar Dank, S/o-Dayanand Dang	Munda (ST)	40	16	0.68	Pahada
				18	0.60	Pahada
				19	0.40	Pahada
2.	Jata Dehury, S/o-Bhagra Dehury	Bhuyan (ST)	40	19/2	0.45	Pahada
3.	Bimal Dang, S/o-Mansuk Dang	Munda (ST)	40	19/3	0.20	Pahada
				19/11	1.65	Pahada
4.	Kamar Dehury, S/o-Badima Dehury	Bhuyan (ST)	37	22/1	1.00	Pahada
5.	Asadhu Dehury, S/o-Bhagara Dehury	Bhuyan (ST)	40	19/4	0.30	Pahada
6.	Junu Dehury, S/o-Bhagar Dehury	Bhuyan (ST)	40	19/5	0.25	Pahada
7.	Sukuri Dehury, S/o-Bhagar Dehury	Bhuyan (ST)	40	19/6	0.28	Pahada
8.	Bhima Naik, S/o-Bageswar Naik	Bhuyan (ST)	40	129/5	0.28	Pahada
9.	Daitari Naik, S/o-Dhaniya Naik	Bhuyan (ST)		19/2	1.00	Pahada
				19/8	1.12	Pahada
10.	Gunthuli Naik, W/o-Dalu Naik	Bhuyan (ST)		19/9	1.30	Pahada
				19/10	0.22	Pahada
11.	Suniya Naik, S/o-Kanda Naik	Bhuyan (ST)	40	130	2.40	Pahada
12.	Lakhindra Naik, S/o-Saniya Naik	Bhuyan (ST)	40	129/1	0.80	Pahada
				130/12	0.95	Pahada
13.	Suktu Naik, S/o-Chemena Naik	Bhuyan (ST)	40	129/2	0.65	Pahada
		Bhuyan (ST)		130/13	0.85	Pahada
14.	Janu Naik, S/o-Khatu Naik	Bhuyan (ST)	40	129/3	0.70	Pahada
15.	Nuani Naik, W/o-Nitu Naik	Bhuyan (ST)	40	129/4	0.65	Pahada
16.	Sujuni Dehury, W/o-Fagu Dehury	Bhuyan (ST)	40	129/6	1.75	Pahada
17.	Siba Patra, S/o-Trilochan Patra	Pana (SC)	40	129/7	1.95	Pahada
18.	Sughar Dehury, S/o-Chemena Dehury	Bhuyan (ST)	40	129/8	0.65	Pahada
19.	Raitu Dehury, S/o-Suji Dehury	Bhuyan (ST)	40	129/9	0.80	Pahada
20.	Bhagtu Naik, S/o-Daitari Naik	Bhuyan (ST)	40	129/10	1.05	Pahada
21.	Guru Naik, S/o-Daitari Naik	Bhuyan (ST)	40	129/12	0.72	Pahada
22.	Niyali Dehury, W/o-Maghu Dehury	Bhuyan (ST)	40	129/14	0.70	Pahada
23.	Imanu Lamga S/o- Ramuel Lamaga	Munda (ST)	40	16/2	0.80	Pahada
				16/3	0.35	Pahada
24.	Joseph Lomga Samuel Lomga	Munda (ST)	40	16/4	2.30	Pahada

25.	Fulumani Barla, W/o-Sanjay Barla	Munda (ST)	40	16/10	1.20	Pahada
				17/1	0.80	Pahada
26.	Markus Dandia, S/o-Tanti Dandia	Munda (ST)	40	1/2	0.70	Pahada
				17	0.80	Pahada
27.	Gouranga Sankar Polei, S/o-Kailash Polei	Gouda	40	1/1	1.15	Pahada
28.	Khaleyta Perti, S/o-Sukram Perti	Munda (ST)	40	1/1	0.28	Pahada
29.	Nigamla Hembram, S/o-Mansuk Hembram	Munda (ST)	40	37/198/2	0.56	Pahada
30.	Pana Patra, W/o-Bishnu Patra	Pana (SC)	40	1/6	0.08	Pahada
				37/198/2	1.60	Pahada
31.	Amitlal Tapno, S/o-Ruben Topno	Munda (ST)	40	16/4	2.50	Pahada
				1	0.25	Pahada
32.	Akshya Danga, S/o-Mansuk Danga	Munda (ST)	40	16	0.30	Pahada
33.	Chanda Ghasi, S/o-Krushna Ghasi	Gouda (OTED)	40	178/1	0.15	Pahada
34.	Habil Barla, S/o-Sluman Barla	Munda (ST)	40	16/8	6.90	Pahada
				16/9	0.15	Pahada
35.	Sebeyani Nag, W/o-Paprasa Nag	Munda (ST)	40	16/6	0.40	Pahada
36.	Suiba Barik W/o-Balli Naik	Gouda (OTFD)	40	175/3	0.20	Pahada
37.	Arjun Ghasi S/o-Kutra Ghasi	Gouda (OTFD)	40	175/1	0.20	Pahada
38.	Bipin Jama, S/o-Arjun Ghasi	Gouda (OTFD)	40	175/3	0.20	Pahada
39.	Lal Mohan Naik, S/o-Jajani Dehury	Bhuyan (ST)	40	129	1.80	Pahada
40.	Johana Jonaya W/o-Sbhusaya	Munda (ST)	40	1/4	0.30	Pahada
41.	Sukanti Ghana, S/o- Arjun Ghana	Munda (ST)	40	175	0.18	Pahada
42.	Ranendra Ghani	Gouda (OTFD)	40	178/2	0.28	Pahada
43.	Khatu Dehury, S/o-Kuuar Dehury	Bhuyan (ST)	40	18/12	3.00	Pahada
44.	Bhukula Naik, S/o-Suku	Bhuyan (ST)	40	129/13	1.80	Pahada

Sl. No.	Name of the person Father / Husband Name	Which class included	Reason
1.	Bhagar Naik, S/o- Moragoda Naik		Not encroached land
2.	Dasura Dehury, S/o-Nuara Dehury		Not encroached land
3.	Chata Dehury, S/o-Raja Dehury		Not encroached land
4.	Deba Naik, S/o-Kandru Naik		Not encroached land
5.	Dasu Dehury, S/o-Tubha Dehury		Not encroached land
6.	Bhdhu Naik, S/o-Rama Naik		Not encroached land
7.	Kahulu Naik, S/o-Maranga Naik		Not encroached land
8.	Budhangiri, S/o-Pandagiri		Not encroached land
9.	Mangulu Naik, S/o-Pandia Naik		Not encroached land
10.	Asadhu Naik, S/o-Kasu Naik		Not encroached land
11.	Ganda Naik, S/o-Bana Naik		Not encroached land
12.	Raju Naik, S/o-Kandra Naik		Not encroached land
13.	Pitalu Naik, S/o-Kandru Naik		Not encroached land
14.	Budhu Dehury, S/o-Jhara Naik		Not encroached land
15.	Khatu Dehury, S/o-Jomal Dehury		Not encroached land

Revenue Village- Rantha
Name of Gram Panchyat-Bhutuda
Block-Lahunipara
Tehsil-Lahunipara
Sub-Division

Bhagul Naik, Ward Member

1. Bhagul Naik
2. Pita Dehury
3. Kamar Dehury
4. Dinu Dehury
5. Bhima Naik
6. Bhakhila Naik
7. Daitari Naik
8. Badram Dehury
9. Suktu Naik
10. Dukhiya Naik
11. Nuani
12. Madhu Naik
13. Ashadhu Naik
14. Tridhan Naik
15. Lalu Naik
16. Kunu Dehury
17. Khatu Dehury
18. Laxmi
20. Kaliyan
22. Danga
23. Shitra Patra
25. Imil Himga
26. Sanja Barla
27. Ramesh Palei
29. Jaghan Danga
30. Dashuru Dehury
31. Nigmal Hembram

Resolution

Today a meeting was held under the chairmanship of Smt. Kuari Sugani Naik, Ward member. In the meeting members of Forest Right Act of Damalu and the following signatories were present in the meeting. Forester, Barsuan and Revenue Inspector Sasyakala were also present in the meeting.

The members present at the meeting were thoroughly briefed on the recognition of forest rights of Scheduled Tribes, Tribals and other traditional forest dwellers by the government under the Forest Rights Recognition of Scheduled Tribes, Tribals and other traditional forest dwellers Act, 2006 and the Forest Rights Recognition Rules, 2007 there under. According to this Act, Scheduled Tribes and other traditional forest dwellers who have been living in the forest for three generations before 13/12/2005 and are earning their livelihood from it, can file a complaint with the Forest Committee individually or Community, and an individual or family or group can be granted forest land rights up to 4 hectares. Before this village meeting, one claim was received, out of which one claim that was correct was accepted in the meeting and sent to the Sub-Divisional Committee for approval, and one claim full of errors was sent to the concerned Forest Rights Committee for reconsideration. The claims were submitted to the Forest Rights Committee after 3 months from the date of call for claims... One eligible claim was accepted for approval with delay, a list of which is attached with the details. These claims were signed in the presence of the Revenue Inspector.

The meeting and scrutiny was concluded with vote of thanks to the chair.

Sl. No.	Name	Father's Name	Caste	Signature of the present villagers
1.	Patra	Trilochan Patra	SC	
2.	Naik	Boje	ST	
3.	Dehury	Soni Dehury	ST	
4.	Budhunaik	Mangal	ST	
5.	Pradhan Naik	Banu	ST	
6.	Janu Naik	Khatu	ST	
7.	Sutar Dehury	Chemena	ST	
8.	Lalu Naik	Daitari	ST	
9.	Kunu Dehury	Soso Dehury	ST	
10.	Naik	Hrudeb	ST	
12.	Akhitu Dehury	Ragu Dehury	ST	
13.	Dinu Naik	Bhagra Naik	ST	
14.	Dakhia Naik	Soniya Naik	ST	
15.	Komara Dehury	Jhatia Dehury	ST	
16.	Panu Dehury	Dasuru Dehury	ST	
17.	Gurucharan Naik	Daitari Naik	ST	
18.	Kanehi Naik	Chandu Naik	ST	
19.	Badram Dehury	Magu Dehury	ST	
20.	Purna Naik	Daitari Naik	ST	
21.	Siba Patra	Trilochan Patra	SC	
22.	Bhagulu Naik	Daitari Naik	ST	
23.	Lakhendra Naik	Sonia Naik	ST	
24.	Ridhu Naik	Sunia Naik	ST	
25.	Jata Dehury	Bhagra Dehury	ST	
26.	Asadhu Dehury	Bhagra Dehury	ST	
27.	Pitalu Naik	Kalu Naik	ST	
28.	Parbatia Naik	Kehu Naik	ST	
30.	Dehury	Dehury	ST	
31.	Fagu Naik	Kalu Naik	ST	
32.	Pabitra Naik	Maju Naik	ST	
33.	Damu Dehury	Jhura Dehury	ST	
44.	Sambari Dehury	Khatu Dehury	ST	
45.	Chimari Dehury	Soni Dehury	ST	
46.	Buduni Naik	Bagal Naik	ST	
47.	Sujuni Dehury	Fagu Dehury	ST	
48.	Kanduni Dehury	Baneswar Naik	ST	

49	Madhuna Naik	Gurucharan Naik	ST	
50	Sukru Naik	Baneswar Naik	ST	
51	Sankar Patra	Trilochan Patra	SC	
52	Bimal Dang	Mansuk Dang	ST	
53	Abnar Dang	Dayand Dang	ST	
54	Bipin Ghana	Arjun Ghana	ST	
55	Fulmani Barla	Paulus Barla	ST	
56	Imilay Lamga	Samuel Lamga	ST	
57	Joseph Langa	Samuel Lamga	ST	
58	Niranja Barla	Habil Barla	ST	
59	Sebiyani Nag	Patras Nag	ST	
60	Nirtamal Hembram	Mansuk Hembram	ST	
61	Phada Giri	Dasa Giri	ST	
62	Kalu Naik	Mangala Naik	ST	
63	Bhagar Naik	Mangala Naik	ST	
64	Debi Naik	Kalu Naik	ST	

According to the Forest Right Act and Amendment Act 2012 of Schedule Tribe and other people who live in forest joint verification has been done on individual claims. It is known from the joint verification that 25 tribal people's claim has approved. The lands has been matched with the lands that are shown previously according to the Topo sheet and the sketch map is enclosed herewith. The joint verification has been completed in the presence of Meeting President.

Sl. No.	Name	Signature or thumb impression	Name of Father	Khata No.	Plot No.	Kissam	Area
1	2	3	4	5	6	7	8
1	Punika Topno		Pane Topno	16	10	Pahada	1.01
2	Sama Munda		Sukram Munda	16	10/1	Pahada	1.50
3	Abhiram Munda		Poulush Munda	16	10/1 26/2	Pahada Pahad	0.1 0.5
4	Dayal Kerketta	SD	Joseph	16	7/1	Pahada	2.1
5	Magta Purti	SD	Pradhan	16	6/4	Pahada	1.9
6	Masidas Topno	SD	Mansir	16	7/3	Pahada	0.4
7	Mundal Surin	LTI	Etua	16	6/2	Pahada	2.1
8	Sanika Purti	SD	Mangta	16	6/6	Pahada	0.7
9	Kedar Purti	SD	Mangta	16	6/9	Pahada	1.8
10	Mahanta Purti	LTI	Bina	16	6/10	Pahada	1.5
11	Herman Gudia	SD	Yahan	16	7/2	Pahada	1.5
12	Habil Soren	SD	Bhimsen	16	6/3	Pahada	1.3
13	Nathniel Barge	LTI	Mangra	16	7/5	Pahada	1.7
14	Kane Purti	SD	Mankta	16	6/8	Pahada	0.9
15	Gangu Purti	SD	Pradhan	16	6/11	Pahada	0.7
16	Sam Purti	SD	Mankta	16	6/7	Pahada	0.7
17	Pradhan Purti	SD	Tande	16	6/5	Pahada	0.9
18	Thomas Kerketta	SD	Saiman	16	10/4	Pahada	2.1
19	Abhiram Munda	SD	Tane	16	10/1	Pahada	
20	Sama Munda	LTI	Pabhutus	16		Pahada	
21	Junika Topno	LTI	Sukuram	16		Pahada	

Village-Siliguda
GP-Bhutuda
dt.30.07.2011

Minutes of meeting related to the Forest Right Claims.

Meeting on dt.30.07.2011 regarding village's Forest Right.

The meeting was held in presence of Sri Dayal Kerketta (Ward Member), President. The Forest Rights of Schedule Tribe and Forest dwellers under the Forest Right Act, 2002 was discussed. Accordingly to the Act those scheduled tribes who has been living primarily before on dt.13.12.2005 and other forest dwellers before on dt.13.12.2005 and their livelihood depend on the forest land could be given the Forest Right for the forest land. The correct claim petitions were accepted where incorrect petitions were sent to Forest Right Committee for reconsideration. All present male and female members were informed to apply claim petition by dt.30.07.2011, if they had not applied for any reason. It is understood that the livelihood of the people of the village depend on village's forest land. Name of claimants

Sl. No.	Name	Signature or thumb impression	Name of Father	Caste
1	2	3	4	5
1	Dayal Kerketta	SD/LTI	Joseph Kerketta	Munda
2	Jural Kerketta	SD/LTI	Saiman Kerketta	Munda
3	Thomas Kerketta	SD	Saiman Kerketta	Munda
4	Baneswar Naik	SD/LTI	Kusanta Naik	Bhuyan
5	Panduru Dehuri	SD/LTI	Manu Dehuri	Bhuyan
6	Santus Naik	SD/LTI	Baneswar Naik	Bhuyan
7	Rout Dehuri	SD/LTI	Kanda Dehuri	Bhuyan
8	Guru Naik	SD/LTI	Tura Naik	Bhuyan
9	Kandna Topo	SD/LTI	Budhua Topno	Munda
10	Sursen Badi	SD/LTI	Saiman Badi	Munda
11	Saimon Topno	SD/LTI	Jabrinag Topno	Munda
12	Matias Kerketta	SD/LTI	Dayal kerketta	Munda
13	Amrit Kerketta	SD/LTI	Jurel Kerketta	Munda
14	Rayan Guria	SD/LTI	Jahan Guria	Munda
15	Habil Topno	SD/LTI	Masidas Topno	Munda
16	Matias Topno	SD/LTI	Masidas Topno	Munda
17	Nathnial Bardo	SD/LTI	Magra Bardo	Munda
18	Mansid Bardo	SD/LTI	Nathniel Bardo	Munda
19	Kusal Bardo	SD/LTI	Nathniel Bardo	Munda
20	Mandal Surin	SD/LTI	Atula surin	Munda
21	Mankta Purti	SD/LTI	Pradhan Purti	Munda
22	Sanika Purti	SD/LTI	Mangta Purti	Munda
23	Sama Purti	SD/LTI	Mangta Purti	Munda
24	Kande Purti	SD/LTI	Mangta Purti	Munda
25	Sama Jariya	SD/LTI	Sukram Jariya	Munda
26	Mahanta Purti	SD/LTI	Binu Purti	Munda
27	Bhala Purti	SD/LTI	Binu Purti	Munda
28	Pritam Purti	SD/LTI	Abhiram Purti	Munda
29	Raut Purty	SD/LTI	Karamsingh Purti	Munda
30	Birsa Badra	SD/LTI	Paramsingh purti	Munda
31	Bhayaram Munda	SD/LTI	Galubatra Munda	Munda
32	Sinu Nag	SD/LTI	Achal Nag	Munda
33	Binu Purti	SD/LTI	Bhola Purti	Munda
34	Sahu Purti	SD/LTI	Bhola Purti	Munda
35	Trivan Bhuyan	SD/LTI	Durga Bhuyan	Munda
36	Punia Munda	SD/LTI	Abhiram Munda	Munda
37	Karuna Naik	SD/LTI	Dasarathi Naik	Bhuyan

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 ଜିଲ୍ଲା - ସୁନ୍ଦରଗଡ଼ ବିନ - ୭୭୦୦୪୧

ପ୍ରାମ - ସମ୍ପୂର୍ଣ୍ଣ କାଳ 202
 ଉତ୍କଳ ପାଠାଳୟ
 ଭୁବନେଶ୍ୱର
 ଉତ୍କଳ ସ୍ଥାନ
 ଭୁବନେଶ୍ୱର

କ୍ଷେତ୍ର - ସମ୍ପୂର୍ଣ୍ଣ ପର୍ଯ୍ୟାୟ ଧାରା କର୍ମ ସମ୍ପୂର୍ଣ୍ଣ
 ସାତ - ୧୦/୧୫/୧ । 1

ସ୍ଥାନଗୁଡ଼ିକର ନାମ
 ନମ୍ବର

କ୍ରମ	ଅଧିକାରୀଙ୍କ ନାମ	ବିଧାୟକଙ୍କ ନାମ	ଜାତି	ସ୍ଥାନଗୁଡ଼ିକର ନାମ ନମ୍ବର
	ସୁଧାଂଶୁ ନାଥ	ସାମ ନାଥ	ଆଦି ବ୍ରାହ୍ମଣ	ଉତ୍କଳ ପାଠାଳୟ
	ଫାଲ୍‌ଗୁନୀ ନାଥ	ଫେରା ନାଥ	"	ଫାଲ୍‌ଗୁନୀ ନାଥ
	ତପା ନାଥ	ମାଧୁସୂଦନ ନାଥ	"	ତପା ନାଥ
1-	ସୁଧୁ ନାଥ	ତପା ନାଥ	"	ସୁଧୁ ନାଥ
5-	ସୁଧନ ନାଥ	ତପା ନାଥ	"	ସୁଧନ ନାଥ
6	କଟକ ନାଥ	ସୁଧ ନାଥ	"	କଟକ ନାଥ
7	ମାଧୁ ନାଥ	ମଧୁସୂଦନ ନାଥ	"	ମାଧୁ ନାଥ
8	ସାବନୀ ନାଥ	କମଳା ନାଥ	"	ସାବନୀ ନାଥ
9-	ଧର୍ମାଧିକାରୀ	ସାମ ନାଥ	"	ଧର୍ମାଧିକାରୀ
	ରାଜକାନ୍ତ ନାଥ	ରାମ ନାଥ	"	ରାଜକାନ୍ତ ନାଥ

କ୍ର. ସଂ.	ନାମ	ପିତାଙ୍କ ନାମ	ବୀର	ଉପାଧି
1	ଶ୍ରୀ ଗାଠକ	ସମ୍ବୁ ଗାଠକ	57	ସମ୍ବୁ ଗାଠକ
2	ସମ୍ବୁ ଗାଠକ	ସମ୍ବୁ ଗାଠକ	"	ସମ୍ବୁ ଗାଠକ
3	ସୁକୁମାର ଗାଠକ	ସୁକୁମାର ଗାଠକ	"	ସୁକୁମାର ଗାଠକ
4	ଶ୍ରୀ ଗାଠକ	ଶ୍ରୀ ଗାଠକ	"	ଶ୍ରୀ ଗାଠକ
5	ଉତ୍ତମ ଚେନ୍ଦ୍ର	ଉତ୍ତମ ଚେନ୍ଦ୍ର	"	ଉତ୍ତମ ଚେନ୍ଦ୍ର
6	ସ୍ଵାମୀନାଥ ଚେନ୍ଦ୍ର	ସ୍ଵାମୀନାଥ ଚେନ୍ଦ୍ର	"	ସ୍ଵାମୀନାଥ ଚେନ୍ଦ୍ର
7	ଶ୍ରୀ ଗାଠକ	ଶ୍ରୀ ଗାଠକ	"	ଶ୍ରୀ ଗାଠକ
8	ସକଳ ପ୍ରଧାନ	ସକଳ ପ୍ରଧାନ	"	ସକଳ ପ୍ରଧାନ
9	ଶ୍ରୀ ଗାଠକ	ଶ୍ରୀ ଗାଠକ	"	ଶ୍ରୀ ଗାଠକ
10	ସୋନାଲ ଗାଠକ	ସୋନାଲ ଗାଠକ	"	ସୋନାଲ ଗାଠକ
11	ଶ୍ରୀ ଗାଠକ	ଶ୍ରୀ ଗାଠକ	"	ଶ୍ରୀ ଗାଠକ
12	ଶ୍ରୀ ଗାଠକ	ଶ୍ରୀ ଗାଠକ	"	ଶ୍ରୀ ଗାଠକ
13	ଶ୍ରୀ ଗାଠକ	ଶ୍ରୀ ଗାଠକ	"	ଶ୍ରୀ ଗାଠକ
14	ଶ୍ରୀ ଗାଠକ	ଶ୍ରୀ ଗାଠକ	"	ଶ୍ରୀ ଗାଠକ
15	ଶ୍ରୀ ଗାଠକ	ଶ୍ରୀ ଗାଠକ	"	ଶ୍ରୀ ଗାଠକ
16	ଶ୍ରୀ ଗାଠକ	ଶ୍ରୀ ଗାଠକ	"	ଶ୍ରୀ ଗାଠକ
17	ଶ୍ରୀ ଗାଠକ	ଶ୍ରୀ ଗାଠକ	"	ଶ୍ରୀ ଗାଠକ
18	ଶ୍ରୀ ଗାଠକ	ଶ୍ରୀ ଗାଠକ	"	ଶ୍ରୀ ଗାଠକ
19	ଶ୍ରୀ ଗାଠକ	ଶ୍ରୀ ଗାଠକ	"	ଶ୍ରୀ ଗାଠକ
20	ଶ୍ରୀ ଗାଠକ	ଶ୍ରୀ ଗାଠକ	"	ଶ୍ରୀ ଗାଠକ
21	ଶ୍ରୀ ଗାଠକ	ଶ୍ରୀ ଗାଠକ	"	ଶ୍ରୀ ଗାଠକ
22	ଶ୍ରୀ ଗାଠକ	ଶ୍ରୀ ଗାଠକ	"	ଶ୍ରୀ ଗାଠକ
23	ଶ୍ରୀ ଗାଠକ	ଶ୍ରୀ ଗାଠକ	"	ଶ୍ରୀ ଗାଠକ
24	ଶ୍ରୀ ଗାଠକ	ଶ୍ରୀ ଗାଠକ	"	ଶ୍ରୀ ଗାଠକ
25	ଶ୍ରୀ ଗାଠକ	ଶ୍ରୀ ଗାଠକ	"	ଶ୍ରୀ ଗାଠକ
26	ଶ୍ରୀ ଗାଠକ	ଶ୍ରୀ ଗାଠକ	"	ଶ୍ରୀ ଗାଠକ
27	ଶ୍ରୀ ଗାଠକ	ଶ୍ରୀ ଗାଠକ	"	ଶ୍ରୀ ଗାଠକ
28	ଶ୍ରୀ ଗାଠକ	ଶ୍ରୀ ଗାଠକ	"	ଶ୍ରୀ ଗାଠକ

କ୍ର. ସଂଖ୍ୟା	ନିବାସୀଙ୍କ ନାମ	ଜିଲ୍ଲା ନାମ	ଜାତି	ପଦ୍ମ ପଦ
48	ପ୍ରଭାକର ମୁଖା	ବରଗୁଣ ମୁଖା	ପାରିଶ୍ରାମି	ବରଗୁଣ
49	ସୁଧାକର ମୁଖା	ସହାନ ମୁଖା	1)	ସୁଧାକର ମୁଖା
50	ସୁକୁମାର ଚନ୍ଦ୍ରମୁଖ	ବରଗୁଣ ଚନ୍ଦ୍ରମୁଖ	1)	ସୁକୁମାର ଚନ୍ଦ୍ରମୁଖ
51	ସାବର ମୁଖା	ନାଗେଶ୍ୱର ମୁଖା	1)	ସାବର ମୁଖା
52	ବିଶ୍ୱାସ ମୁଖା	ନାଗେଶ୍ୱର ମୁଖା	1)	ବିଶ୍ୱାସ ମୁଖା
53	ବିଶ୍ୱାସ ମୁଖା	ସୁଧା ମୁଖା	1)	ବିଶ୍ୱାସ ମୁଖା
54	କାମାକ୍ଷୀ ମୁଖା	ପାଦମ୍ବି ମୁଖା	1)	କାମାକ୍ଷୀ ମୁଖା
55	ବେନା ମୁଖା	ପାଦମ୍ବି ମୁଖା	1)	ବେନା ମୁଖା
56	ଜୟ ନାଥୀ ମୁଖା	କାନ୍ତ ମୁଖା	1)	ଜୟ ନାଥୀ ମୁଖା
57	ସୁଧା ମୁଖା	କାନ୍ତ ମୁଖା	1)	Prispa Mondal
58	ସୁଧା ମୁଖା	କାନ୍ତ ମୁଖା	1)	Dhanan Mondal
59	ମାତିଧାର ମୁଖା	ସୁକୁମାର ମୁଖା	1)	ମାତିଧାର ମୁଖା
60	ନିମିତ୍ତ ମୁଖା	ନିମିତ୍ତ ମୁଖା	ମୁଖା	ନିମିତ୍ତ ମୁଖା
61	ପ୍ରାଣୁ ମାତ ଚନ୍ଦ୍ରା	ବାଜୁର ଚନ୍ଦ୍ରା	1)	ପ୍ରାଣୁ ମାତ ଚନ୍ଦ୍ରା
62	ମାତିଧାର ଚନ୍ଦ୍ରା	ସାନ୍ତର ଚନ୍ଦ୍ରା	ମୁଖା	Matiyash Tapra
63	ସୁଧା ନାତିକ	ସାନ୍ତର ନାତିକ	ସୁଧା	ସୁଧା ନାତିକ
64	ଜୁନା ପାଳ ଡାକ୍ତର	ସୁଧା ମାତ ଡାକ୍ତର	1)	Junahan Dang
65	ବିଲିୟମ ଡାକ୍ତର	ଜୁନା ପାଳ ଡାକ୍ତର	1)	Billion Dang
66	ନାମଦାନ ଡାକ୍ତର	ମାତିଧାର ମୁଖା	1)	Naman Dang
67	ନୁତନ ଡାକ୍ତର	ବେନା ଡାକ୍ତର	1)	Nutan Dang

କ୍ର. ନମ୍ବର	ନାମ	ପିତାଙ୍କ ନାମ	ଜାତି	ବର୍ତ୍ତମାନ
68	ଧୀରାଜିତ କୁମାର	ଧୀରାଜିତ କୁମାର	ଧୀରାଜିତ	ଧୀରାଜିତ କୁମାର
69	ସୁଧାକର କୁମାର	ସୁଧାକର କୁମାର	"	ସୁଧାକର କୁମାର
70	ଶ୍ରୀଧର କୁମାର	ଶ୍ରୀଧର କୁମାର	"	ଶ୍ରୀଧର କୁମାର
71	ନିରଞ୍ଜନ କୁମାର	ନିରଞ୍ଜନ କୁମାର	"	ନିରଞ୍ଜନ କୁମାର
72	ଶ୍ରୀଧର କୁମାର	ଶ୍ରୀଧର କୁମାର	"	ଶ୍ରୀଧର କୁମାର
73	ସୁଧାକର କୁମାର	ସୁଧାକର କୁମାର	"	ସୁଧାକର କୁମାର
74	ନିରଞ୍ଜନ କୁମାର	ନିରଞ୍ଜନ କୁମାର	"	ନିରଞ୍ଜନ କୁମାର
75	ଶ୍ରୀଧର କୁମାର	ଶ୍ରୀଧର କୁମାର	"	ଶ୍ରୀଧର କୁମାର
76	ନିରଞ୍ଜନ କୁମାର	ନିରଞ୍ଜନ କୁମାର	"	ନିରଞ୍ଜନ କୁମାର
77	ଶ୍ରୀଧର କୁମାର	ଶ୍ରୀଧର କୁମାର	"	ଶ୍ରୀଧର କୁମାର
78	ନିରଞ୍ଜନ କୁମାର	ନିରଞ୍ଜନ କୁମାର	"	ନିରଞ୍ଜନ କୁମାର
79	ଶ୍ରୀଧର କୁମାର	ଶ୍ରୀଧର କୁମାର	"	ଶ୍ରୀଧର କୁମାର
80	ନିରଞ୍ଜନ କୁମାର	ନିରଞ୍ଜନ କୁମାର	"	ନିରଞ୍ଜନ କୁମାର
81	ଧୀରାଜିତ କୁମାର	ଧୀରାଜିତ କୁମାର	"	ଧୀରାଜିତ କୁମାର
82	ଶ୍ରୀଧର କୁମାର	ଶ୍ରୀଧର କୁମାର	"	ଶ୍ରୀଧର କୁମାର
83	ନିରଞ୍ଜନ କୁମାର	ନିରଞ୍ଜନ କୁମାର	"	ନିରଞ୍ଜନ କୁମାର

Handwritten text in Odia script, appearing to be a report or official communication. The text is dense and somewhat faded, but contains several lines of prose. It appears to be a formal document, possibly related to a case or an administrative matter.

Jaynathan Prasad ...

Handwritten signature and stamp: "BASMAN SECTION" and other illegible text.

1- Jyoti Hembrom

3- LTI of Natha Naik

2- LTI of Dasara Dehuay

4- Sulaman Hembrom

5- ...

5- MACHANANDA

ଅନୁଷ୍ଠାନ ନାମ
 ଶିକ୍ଷା ବିଭାଗ

୧. ବିଜ୍ଞାନ ପାଠ୍ୟପୁସ୍ତକ

୩୧୧		
୩୧୨		
୩୧୩		
୪୧୧		
୪୧୨		
୪୧୩		
୪୧୪		
୪୧୫		
୪୧୬		
୪୧୭		
୪୧୮		
୪୧୯		
୪୨୦		
		<u>୨.୨୩</u>
୫୧୬		୦.୫୩
୫୧୭		୦.୫୦
୫୧୮		୦.୫୦
୫୧୯		୦.୫୫
୫୨୦		୦.୫୦
୫୨୧		୦.୫୦
୫୨୨		୦.୫୦
୫୨୩		୦.୫୦
୫୨୪		୦.୫୦
୫୨୫		୦.୫୦
୫୨୬		୦.୫୦
୫୨୭		୦.୫୦
୫୨୮		୦.୫୦
୫୨୯		୦.୫୦
୫୩୦		୦.୫୦
		<u>୩.୨୦</u>

୨. ଗୋପାଳ ମହାପାତ୍ର

୩୩୩		୦.୨୫
୩୩୩		୦.୨୫
୩୩୩		୦.୨୦
୩୩୩		୦.୨୫
		<u>୧.୧୦</u>

୩. ପୁନଃପଠନ ପାଠ୍ୟପୁସ୍ତକ
 ୪. ମାଧ୍ୟମିକ ପାଠ୍ୟପୁସ୍ତକ

୧୧୧୧		୦.୩୬
୧୧୧୨		୦.୩୬
୧୧୧୩		୦.୩୦
୧୧୧୪		୦.୩୬
୧୧୧୫		୧.୫୦
୧୧୧୬		୦.୩୬
୧୧୧୭		୦.୩୬
୧୧୧୮		୦.୩୬
୧୧୧୯		୦.୩୬
୧୧୨୦		୦.୩୬
୧୧୨୧		୦.୩୬
୧୧୨୨		୦.୩୬
୧୧୨୩		୦.୩୬
୧୧୨୪		୦.୩୬
୧୧୨୫		୦.୩୬
୧୧୨୬		୦.୩୬
୧୧୨୭		୦.୩୬
୧୧୨୮		୦.୩୬
୧୧୨୯		୦.୩୬
୧୧୩୦		୦.୩୬
		<u>୨.୨୨</u>

୫. ନିମ୍ନମାଧ୍ୟମିକ ପାଠ୍ୟପୁସ୍ତକ

୧୧୩୩		୧.୦୦
୧୧୩୪		୦.୨୩
		<u>୧.୨୩</u>

୬. ମାଧ୍ୟମିକ ପାଠ୍ୟପୁସ୍ତକ

୧୧୩୩		୦.୨୦
୧୧୩୪		୦.୧୩
୧୧୩୫		୦.୨୩
୧୧୩୬		୦.୦୩
		<u>୦.୬୦</u>

୭. ଉଚ୍ଚମାଧ୍ୟମିକ ପାଠ୍ୟପୁସ୍ତକ

୧୧୩୪		୦.୨୦
୧୧୩୫		୧.୦୬
୧୧୩୬		୦.୨୨
୧୧୩୭		୦.୬୨
		<u>୧.୧୦</u>

Handwritten signature and name

ଶ୍ରୀମତୀ ସୁଜାତା ଦେବୀ
 ଶ୍ରୀମତୀ ସୁଜାତା ଦେବୀ

କ୍ର.ସଂ.	ବିବରଣ	କ୍ର.ସଂ.	ମାତ୍ରା	ମାତ୍ରା
୧	ବ୍ରଜନ ନାଥନ ଘା: ବୃକ୍ଷ ନାଥନ	କ୍ର	କରାଧି ପାଗାଠ	୦.୩୦
୨	ବିରାଜ ସୁଷ୍ଟା ଘା: ସୁଷ୍ଟ	କ୍ର	କରାଧି "	୦.୨୮
			କରାଧି "	୦.୧୪
			କରାଧି "	୧.୧୨
୩	ବିରାଜ ନାଥନ ଘା: ବୃକ୍ଷ ନାଥନ	କ୍ର	କରାଧି ପାଗାଠ	୦.୩୦
୪	ବିରାଜ ସୁଷ୍ଟା ଘା: ସୁଷ୍ଟ	କ୍ର	କରାଧି "	୦.୨୮
			କରାଧି "	୦.୨୮
୫	ବିରାଜ ସୁଷ୍ଟା ଘା: ସୁଷ୍ଟ	କ୍ର	କରାଧି ପାଗାଠ	୦.୧୦
୬	ବିରାଜ ସୁଷ୍ଟା ଘା: ସୁଷ୍ଟ	କ୍ର	କରାଧି ପାଗାଠ	୦.୦୪
			କରାଧି "	୦.୩୮
			କରାଧି "	୦.୪୩
୭	ବିରାଜ ସୁଷ୍ଟା ଘା: ସୁଷ୍ଟ	କ୍ର	କରାଧି ପାଗାଠ	୦.୧୦
୮	ବିରାଜ ସୁଷ୍ଟା ଘା: ସୁଷ୍ଟ	କ୍ର	କରାଧି "	୦.୧୪
			କରାଧି "	୦.୧୪
୯	ବିରାଜ ସୁଷ୍ଟା ଘା: ସୁଷ୍ଟ	କ୍ର	କରାଧି ପାଗାଠ	୦.୧୦
୧୦	ବିରାଜ ସୁଷ୍ଟା ଘା: ସୁଷ୍ଟ	କ୍ର	କରାଧି ପାଗାଠ	୦.୧୪
			କରାଧି "	୦.୧୪
୧୧	ବିରାଜ ସୁଷ୍ଟା ଘା: ସୁଷ୍ଟ	କ୍ର	କରାଧି ପାଗାଠ	୦.୧୦
୧୨	ବିରାଜ ସୁଷ୍ଟା ଘା: ସୁଷ୍ଟ	କ୍ର	କରାଧି ପାଗାଠ	୦.୧୪
			କରାଧି "	୦.୧୪
୧୩	ବିରାଜ ସୁଷ୍ଟା ଘା: ସୁଷ୍ଟ	କ୍ର	କରାଧି ପାଗାଠ	୦.୧୦
୧୪	ବିରାଜ ସୁଷ୍ଟା ଘା: ସୁଷ୍ଟ	କ୍ର	କରାଧି ପାଗାଠ	୦.୧୪
			କରାଧି "	୦.୧୪
୧୫	ବିରାଜ ସୁଷ୍ଟା ଘା: ସୁଷ୍ଟ	କ୍ର	କରାଧି ପାଗାଠ	୦.୧୦
୧୬	ବିରାଜ ସୁଷ୍ଟା ଘା: ସୁଷ୍ଟ	କ୍ର	କରାଧି ପାଗାଠ	୦.୧୪
			କରାଧି "	୦.୧୪
୧୭	ବିରାଜ ସୁଷ୍ଟା ଘା: ସୁଷ୍ଟ	କ୍ର	କରାଧି ପାଗାଠ	୦.୧୦
୧୮	ବିରାଜ ସୁଷ୍ଟା ଘା: ସୁଷ୍ଟ	କ୍ର	କରାଧି ପାଗାଠ	୦.୧୪
			କରାଧି "	୦.୧୪
୧୯	ବିରାଜ ସୁଷ୍ଟା ଘା: ସୁଷ୍ଟ	କ୍ର	କରାଧି ପାଗାଠ	୦.୧୦
୨୦	ବିରାଜ ସୁଷ୍ଟା ଘା: ସୁଷ୍ଟ	କ୍ର	କରାଧି ପାଗାଠ	୦.୧୪
			କରାଧି "	୦.୧୪

ଶ୍ରୀମତୀ ସୁଜାତା ଦେବୀ

Sunathan Dangi

Sanjay Tapnu
Dabe Thakur

SUKIL MANDA

Raja Dehary

Konzo Pradhan

गिराज गिराज

Ranu Naik

Natho Naik

Lokhinda Thakur

Nido Thakur

Betur Naik

Keslu Thakur

Juaru Thakur

ESak Dangi

Genru Naik

Saibon Naik

Padulal Naik

Sudo Naik

Konhai Naik

Chaito Naik

S. Urang Naik

Saktu Pradhan

Chamara Pradhan

Dehra Dehary

Maghu Dehary

Purno Naik

Indo Naik

Tossu Naik

Georbon Naik

Sibo Naik

Malsu Malik

Tondkar Jere

Raibasi Naik

Volna Naik

Tuda Naik

Chobi Naik

Kosra Pradhan

Kartikg Naik

IGWORNK

Sakozamunda

Salamunda

Sunpamunda

Langlamunda

Jemamunda

Soriamunda

Jokamunda

Godamundi

Somamunda

Baglamundari

Dundamundari

Bisamundari

Ykub Surin

Bisram Dant

Rades Surin

Ato wa Surin

शिमि १ १११

Handwritten mark

putky maki

kerkey naik

Goma munda

matias pang

Gairai naik

Jaymasi sanja

Pgari pang

Lilan pang

Jo Va Jo Jo

Alari Topno

Abina munda

Budua munda

Edail munda

Sak sam munda

Soma munda

Pilip munda

Sahai Jolo

Manuel munda

 - nala

Handwritten text, possibly a name or title, appearing as "Sriwijaya" or similar.

Handwritten text, possibly a name or title, appearing as "Sriwijaya" or similar.

Handwritten text, possibly a name or title, appearing as "Sriwijaya" or similar.

Handwritten text, possibly a name or title, appearing as "Sriwijaya" or similar.

Handwritten text, possibly a name or title, appearing as "Sriwijaya" or similar.

Vertical handwritten mark, possibly a colon or separator.

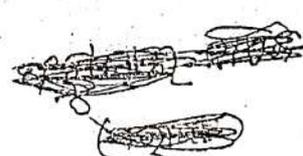
Vertical handwritten mark, possibly a colon or separator.

Vertical handwritten mark, possibly a colon or separator.

Handwritten signature or name, possibly "Sriwijaya" or similar.

Sl. No.	Description	Unit	Rate	Remarks
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୧୫ = ନିମ୍ନସ୍ଥଳୀ ମୂଲ୍ୟାଧି.
 ୧୬ = ନିମ୍ନସ୍ଥଳୀ ମୂଲ୍ୟାଧି ଉପରେ = ୧୫ - ୦.୫୦ = ୧୪.୫୦
 ୧୭ = ନିମ୍ନସ୍ଥଳୀ ମୂଲ୍ୟାଧି ଉପରେ = ୧୬ - ୦.୭୦ = ୧୫.୩୦
 ୧୮ = ନିମ୍ନସ୍ଥଳୀ ମୂଲ୍ୟାଧି ଉପରେ = ୧୭ - ୦.୮୦ = ୧୬.୨୦
 ୧୯ = ନିମ୍ନସ୍ଥଳୀ ମୂଲ୍ୟାଧି ଉପରେ = ୧୮ - ୦.୯୦ = ୧୭.୩୦
 ୨୦ = ନିମ୍ନସ୍ଥଳୀ ମୂଲ୍ୟାଧି ଉପରେ = ୧୯ - ୧.୦୦ = ୧୮.୩୦

୨୫୫୫

ଉପରୋକ୍ତ ମୂଲ୍ୟାଧି
 (ମୂଲ୍ୟାଧି)

ପୁଣି ପଢ଼ିବା

କାଗଜ/କାଗଜ ନାମ -

କାଗଜର ନାମ:- ସ୍ୱଚ୍ଛତା

ସ୍ଥାନ ଓ ପ୍ରିଣ୍ଟର ନାମ:- କଟକ

ମୁଦ୍ରା - ଶ୍ରୀ ମୁଦ୍ରା

କର୍ତ୍ତା - ଶ୍ରୀ ମୁଦ୍ରା

ଉପାଧ୍ୟକ୍ଷ -

ସ୍ୱଚ୍ଛତା
କଟକର ଶ୍ରୀ ମୁଦ୍ରା
କଟକର ଶ୍ରୀ ମୁଦ୍ରା
କଟକର ଶ୍ରୀ ମୁଦ୍ରା

କଟକର ଶ୍ରୀ ମୁଦ୍ରା
କଟକର ଶ୍ରୀ ମୁଦ୍ରା

୧- କଟକର ଶ୍ରୀ ମୁଦ୍ରା

୨- Junathar Durg

୩- କଟକର ଶ୍ରୀ ମୁଦ୍ରା

୪- କଟକର ଶ୍ରୀ ମୁଦ୍ରା

୫- କଟକର ଶ୍ରୀ ମୁଦ୍ରା

କଟକର ଶ୍ରୀ ମୁଦ୍ରା

୬- କଟକର ଶ୍ରୀ ମୁଦ୍ରା

୭- କଟକର ଶ୍ରୀ ମୁଦ୍ରା

୮- କଟକର ଶ୍ରୀ ମୁଦ୍ରା

୯- କଟକର ଶ୍ରୀ ମୁଦ୍ରା

୧୦- କଟକର ଶ୍ରୀ ମୁଦ୍ରା

୧୧- କଟକର ଶ୍ରୀ ମୁଦ୍ରା

୧୨- କଟକର ଶ୍ରୀ ମୁଦ୍ରା

୧୩- କଟକର ଶ୍ରୀ ମୁଦ୍ରା

୧୪- କଟକର ଶ୍ରୀ ମୁଦ୍ରା

୧୫- କଟକର ଶ୍ରୀ ମୁଦ୍ରା

୧୬- କଟକର ଶ୍ରୀ ମୁଦ୍ରା

15 -  ନାମ ସୂଚୀ

16 -  ନାମ ସୂଚୀ

17 -  ନାମ ସୂଚୀ

18 -  ନାମ ସୂଚୀ

19 -  ନାମ ସୂଚୀ

20 -  ନାମ ସୂଚୀ

21 -  ନାମ ସୂଚୀ

22 -  ନାମ ସୂଚୀ

ନାମ

ନାମ

ନାମ ସୂଚୀ



ନାମ ସୂଚୀ

ନାମ

ନାମ ସୂଚୀ

Sl. No.	Name of the claimant	Name of the village	Name of the Block	Family member covered	Caste	Area Involving	Kisam of the land	Whether Two evidences furnished	Date of Gram Sabha in which resolution passed
1	Kartika NaikS/o- Dira Naik	Sareikela (PBDA)	Lahunipara	5	ST	0.40	Pahad (DLC)	Yes	15.06.10
2	Agatal NaikS/o- Ranga Naik	Sareikela (PBDA)	Lahunipara	5	ST	0.83	Pahad (DLC)	Yes	15.06.10
3	Risa MundayS/o- Sukram Munday	Sareikela (PBDA)	Lahunipara	3	ST	2.23	Pahad (DLC)	Yes	15.06.10
4	Johan MundaS/o- Nirmal Munda	Sareikela (PBDA)	Lahunipara	1	ST	3.20	Pahad (DLC)	Yes	15.06.10
5	Mangalu NaikS/o- Saru Naik	Sareikela (PBDA)	Lahunipara	5	ST	0.24	Pahad (DLC)	Yes	15.06.10
6	Mati NaikW/o- Ramesh Naik	Sareikela (PBDA)	Lahunipara	4	ST	1.10	Pahad (DLC)	Yes	15.06.10
7	Junathan DangS/o- Khristasay Dang	Sareikela (PBDA)	Lahunipara	7	ST	0.76	Pahad (DLC)	Yes	15.06.10
8	Whiton DangS/o- Lihan Dang	Sareikela (PBDA)	Lahunipara	6	ST	0.70	Pahad (DLC)	Yes	15.06.10
9	Matias DangS/o- Suleman Dang	Sareikela (PBDA)	Lahunipara	2	ST	2.22	Pahad (DLC)	Yes	15.06.10
10	Namjan DangS/o- Matias Dang	Sareikela (PBDA)	Lahunipara	7	ST	1.28	Pahad (DLC)	Yes	15.06.10
11	Sohay JojoS/o- Johan Jojo	Sareikela (PBDA)	Lahunipara	5	ST	0.74	Pahad (DLC)	Yes	15.06.10
12	Abinash TopnoS/o- Johan Topno	Sareikela (PBDA)	Lahunipara	7	ST	2.59	Pahad (DLC)	Yes	15.06.10
13	Sudarshan NaikS/o- Shyam Naik	Sareikela (PBDA)	Lahunipara	4	ST	1.12	Pahad (DLC)	Yes	15.06.10
14	Dukan NaikS/o- Ciandu Naik	Sareikela (PBDA)	Lahunipara	2	ST	0.30	Pahad (DLC)	Yes	15.06.10
15	Birang MundaW/o- Sukru Munda	Sareikela (PBDA)	Lahunipara	1	ST	0.28	Pahad (DLC)	Yes	15.06.10
16	Maheswar MallikS/o- Jhara Mallik	Sareikela (PBDA)	Lahunipara	3	ST	0.13	Pahad (DLC)	Yes	15.06.10
17	Mekani MundaS/o- Ranki Munda	Sareikela (PBDA)	Lahunipara	1	ST	0.43	Pahad (DLC)	Yes	15.06.10
18	Bilias DangS/o- Junathan Dang	Sareikela (PBDA)	Lahunipara	2	ST	2.95	Pahad (DLC)	Yes	15.06.10
19	Kana PradhanS/o- Parikhya Pradhan	Sareikela (PBDA)	Lahunipara	2	ST	0.20	Pahad (DLC)	Yes	15.06.10
20	Dasara DehuryS/o- Budhu Dehury	Sareikela (PBDA)	Lahunipara	2	ST	0.74	Pahad (DLC)	Yes	15.06.10
21	Sukutju PradhanS/o- Banu Pradhan	Sareikela (PBDA)	Lahunipara	3	ST	0.12	Pahad (DLC)	Yes	15.06.10
22	Langala MundaS/o- Damu Munda	Sareikela (PBDA)	Lahunipara	2	ST	0.51	Pahad (DLC)	Yes	15.06.10
23	Chhabi NaikS/o- Rushi Naik	Sareikela (PBDA)	Lahunipara	3	ST	0.31	Pahad (DLC)	Yes	15.06.10
24	Lachai MundaW/o- Naga Munda	Sareikela (PBDA)	Lahunipara	1	ST	0.40	Pahad (DLC)	Yes	15.06.10
25	Gurubar NaikS/o- Chasa Naik	Sareikela (PBDA)	Lahunipara	1	ST	0.52	Pahad (DLC)	Yes	15.06.10
26	Gurei NaikS/o- Kallia Naik	Sareikela (PBDA)	Lahunipara	2	ST	0.05	Pahad (DLC)	Yes	15.06.10
27	Chaitu NaikS/o- Chihilu Naik	Sareikela (PBDA)	Lahunipara	4	ST	1.21	Pahad (DLC)	Yes	15.06.10
28	Sukram MundaS/o- Budhua Munda	Sareikela (PBDA)	Lahunipara	6	ST	0.14	Pahad (DLC)	Yes	15.06.10
29	Oram NaikS/o- Asura Naik	Sareikela (PBDA)	Lahunipara	6	ST	1.26	Pahad (DLC)	Yes	15.06.10
30	Budhua MundaS/o- Paba Munda	Sareikela (PBDA)	Lahunipara	5	ST	0.24	Pahad (DLC)	Yes	15.06.10

Office
Signature

Signature
Date

Appd. by D/C (159/10)

31	Ashadhu Naik/S/o- Shyama Naik	Sareikela (PBDA)	Lahunipara	3	ST	0.32	Pahad (DLC)	Yes	15.06.10
32	Sahev Naik/S/o- Kumar Naik	Sareikela (PBDA)	Lahunipara	2	ST	0.70	Pahad (DLC)	Yes	15.06.10
33	Singa Munda/S/o- Ghasia Munda	Sareikela (PBDA)	Lahunipara	5	ST	1.28	Pahad (DLC)	Yes	15.06.10
34	Purna Naik/S/o- Dharani Naik	Sareikela (PBDA)	Lahunipara	2	ST	0.46	Pahad (DLC)	Yes	15.06.10
35	Machhu Dehury/S/o- Makru Dehury	Sareikela (PBDA)	Lahunipara	4	ST	0.40	Pahad (DLC)	Yes	15.06.10
36	Tandakar Giri/S/o- Bhagya Giri	Sareikela (PBDA)	Lahunipara	5	ST	0.92	Pahad (DLC)	Yes	15.06.10
37	Kanhai Naik/S/o- Renga Naik	Sareikela (PBDA)	Lahunipara	3	ST	0.22	Pahad (DLC)	Yes	15.06.10
38	Bhajana Naik/S/o- Jadu Naik	Sareikela (PBDA)	Lahunipara	4	ST	0.40	Pahad (DLC)	Yes	15.06.10
39	Laxmidhar Thakur/S/o- Brahman Thakur	Sareikela (PBDA)	Lahunipara	2	ST	0.58	Pahad (DLC)	Yes	15.06.10
40	Rabi Samanta S/o- Gunthu Samanta	Sareikela (PBDA)	Lahunipara	2	ST	0.42	Pahad (DLC)	Yes	15.06.10
			Sub-total	139		32.74			

[Signature]
Divisional Forest Officer
Bonai Division.

[Signature]
Project Administrator
ITDA, Panpsoh

[Signature]
Sub-Collector
BONAI

[Signature]
Divisional Forest Officer
Rourkela Forest Division

Project Administrator
LT. A. Bhow

ଭୂକ୍ତି ଚିକିତ୍ସା

କାଳୀ ଚଣ୍ଡୀକାନ୍ତ ନାମ -

ହାତର ଗ୍ରାହଣ ନାମ:- ସୁବ୍ରହ୍ମଣ୍ୟ ନାମ

ଗ୍ରାମ ପାଣ୍ଡିତ୍ୟାଳୟ ନାମ:- ଭୁବନେଶ୍ୱର

ଜୁଜୁ - ଶ୍ରୀ ଚଣ୍ଡୀ-ନାମ

ଦେବତା:- ଶ୍ରୀ ଚଣ୍ଡୀ-ନାମ

ଉପାଧି:-

(Signature)
ଉପାଧି ଥିବା ସହାୟକ/ସହାୟକ
ସ୍ୱାମୀ

ଏହି ମାଧ୍ୟମରେ ନାମ
ଦେଖାଯାଉ

୧- ଶ୍ରୀ ଚଣ୍ଡୀ ନାମ ଚିକିତ୍ସା

୨- Junadhara Durg

୩- ଶ୍ରୀ ଚଣ୍ଡୀ ନାମ
ଶ୍ରୀ ଚଣ୍ଡୀ ନାମ

୪- ଶ୍ରୀ ଚଣ୍ଡୀ ନାମ
ଶ୍ରୀ ଚଣ୍ଡୀ ନାମ

୫- ଶ୍ରୀ ଚଣ୍ଡୀ ନାମ
ଶ୍ରୀ ଚଣ୍ଡୀ ନାମ

ଶ୍ରୀ ଚଣ୍ଡୀ ନାମ
ଶ୍ରୀ ଚଣ୍ଡୀ ନାମ

୬- ଶ୍ରୀ ଚଣ୍ଡୀ ନାମ
ଶ୍ରୀ ଚଣ୍ଡୀ ନାମ

୭- ଶ୍ରୀ ଚଣ୍ଡୀ ନାମ
ଶ୍ରୀ ଚଣ୍ଡୀ ନାମ

୮- ଶ୍ରୀ ଚଣ୍ଡୀ ନାମ
ଶ୍ରୀ ଚଣ୍ଡୀ ନାମ

୧- ଶ୍ରୀ ଚଣ୍ଡୀ ନାମ
ଶ୍ରୀ ଚଣ୍ଡୀ ନାମ

୧୦- ଶ୍ରୀ ଚଣ୍ଡୀ ନାମ
ଶ୍ରୀ ଚଣ୍ଡୀ ନାମ

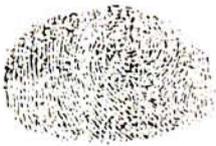
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ଶ୍ରୀ ଚଣ୍ଡୀ ନାମ

୧୨- ଶ୍ରୀ ଚଣ୍ଡୀ ନାମ
ଶ୍ରୀ ଚଣ୍ଡୀ ନାମ

୧୩- ଶ୍ରୀ ଚଣ୍ଡୀ ନାମ
ଶ୍ରୀ ଚଣ୍ଡୀ ନାମ

୧୪- ଶ୍ରୀ ଚଣ୍ଡୀ ନାମ
ଶ୍ରୀ ଚଣ୍ଡୀ ନାମ

୧୫- ଶ୍ରୀ ଚଣ୍ଡୀ ନାମ
ଶ୍ରୀ ଚଣ୍ଡୀ ନାମ

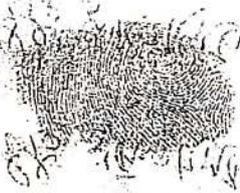
୧୫-  ଶ୍ରୀମତୀ ସୁମିତ୍ରା

୧୬-  ଶ୍ରୀମତୀ ସୁମିତ୍ରା

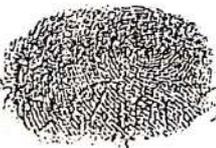
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୧୮-  ଶ୍ରୀମତୀ ସୁମିତ୍ରା

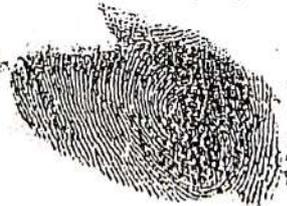
୧୯-  ଶ୍ରୀମତୀ ସୁମିତ୍ରା

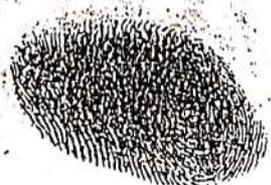
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୨୧-  ଶ୍ରୀମତୀ ସୁମିତ୍ରା

୨୨-  ଶ୍ରୀମତୀ ସୁମିତ୍ରା

୨୩-  ଶ୍ରୀମତୀ ସୁମିତ୍ରା

୨୪-  ଶ୍ରୀମତୀ ସୁମିତ୍ରା

୨୫-  ଶ୍ରୀମତୀ ସୁମିତ୍ରା

୪୭୫ = ନୟଗାମୀ ମୁଣ୍ଡାଳୀ

୪୭୬ = କାଳିଆ ନାଚକାଳିକା ବର୍ଣ୍ଣ = ଭୂମ୍ବୁ = ୦.୨୦ = " ୦.୨୮ = ପାହାଡ଼

୪୭୭ = ବିଶ୍ୱାସ ଛାଳି. ବ. ଗୋସାଇଁ = ମୁଣ୍ଡାଳୀ = ୦.୨୮ = " = ୦.୪୦ = ପାହାଡ଼

୪୭୮ = ମୁଣ୍ଡାଳୀ ମୁଣ୍ଡାଳୀ ବି. ଗୋସାଇଁ = " = ୦.୪୦ = " ଭୂମ୍ବୁ = ୦.୪୦ = "

୪୭୯ = ମୁଣ୍ଡାଳୀ ସାତୁକି = ଭୂମ୍ବୁ = ୦.୪୦ = " ମୁଣ୍ଡାଳୀ = ୦.୫୦ = "

୪୮୦ = ସୁଜାତି ମୁଣ୍ଡାଳୀ ବ. ସାତୁକି = ମୁଣ୍ଡାଳୀ = ୦.୫୦ = "

, ପୂର୍ବଦିଗ

ଫଗୁନାଳା ଲାଞ୍ଜ
(ମୁଣ୍ଡାଳୀ)

ବିଭାଗୀୟ ସମାଜର ସମସ୍ତ ସଦସ୍ୟମାନଙ୍କୁ ଏହି ପଦ୍ଧତିର ମାଧ୍ୟମରେ ସୂଚନା ଦିଆଯାଉଅଛି ।

ଅର୍ଥାତ୍ ତାହା ଉପରେ ବିନା କୌଣସି ସୀମା ଦେଇ ପ୍ରାୟତଃ ଉପସଙ୍ଗୀ ପୂର୍ଣ୍ଣା ଚଳିଥିବା ପ୍ରତ୍ୟେକ ଉପସଙ୍ଗୀକ ସମାଜର ସଦସ୍ୟମାନଙ୍କୁ ଏହି ସମ୍ବନ୍ଧରେ ଜଣାଇ ଦିଆଯାଇଛି । ଏହା ଉପରେ ସମସ୍ତ ସଦସ୍ୟମାନଙ୍କୁ ଏହି ସମ୍ବନ୍ଧରେ ସୂଚନା ଦିଆଯାଇଛି । ଏହା ଉପରେ ସମସ୍ତ ସଦସ୍ୟମାନଙ୍କୁ ଏହି ସମ୍ବନ୍ଧରେ ସୂଚନା ଦିଆଯାଇଛି ।

ଏହି ସମ୍ବନ୍ଧରେ କେବଳ ଏହି ସମାଜର ସଦସ୍ୟମାନଙ୍କୁ ସୂଚନା ଦିଆଯାଇଛି । ଏହା ଉପରେ ସମସ୍ତ ସଦସ୍ୟମାନଙ୍କୁ ଏହି ସମ୍ବନ୍ଧରେ ସୂଚନା ଦିଆଯାଇଛି । ଏହା ଉପରେ ସମସ୍ତ ସଦସ୍ୟମାନଙ୍କୁ ଏହି ସମ୍ବନ୍ଧରେ ସୂଚନା ଦିଆଯାଇଛି ।

ଏହି ସମ୍ବନ୍ଧରେ କେବଳ ଏହି ସମାଜର ସଦସ୍ୟମାନଙ୍କୁ ସୂଚନା ଦିଆଯାଇଛି । ଏହା ଉପରେ ସମସ୍ତ ସଦସ୍ୟମାନଙ୍କୁ ଏହି ସମ୍ବନ୍ଧରେ ସୂଚନା ଦିଆଯାଇଛି । ଏହା ଉପରେ ସମସ୍ତ ସଦସ୍ୟମାନଙ୍କୁ ଏହି ସମ୍ବନ୍ଧରେ ସୂଚନା ଦିଆଯାଇଛି ।

ଏହି ସମ୍ବନ୍ଧରେ କେବଳ ଏହି ସମାଜର ସଦସ୍ୟମାନଙ୍କୁ ସୂଚନା ଦିଆଯାଇଛି । ଏହା ଉପରେ ସମସ୍ତ ସଦସ୍ୟମାନଙ୍କୁ ଏହି ସମ୍ବନ୍ଧରେ ସୂଚନା ଦିଆଯାଇଛି । ଏହା ଉପରେ ସମସ୍ତ ସଦସ୍ୟମାନଙ୍କୁ ଏହି ସମ୍ବନ୍ଧରେ ସୂଚନା ଦିଆଯାଇଛି ।

ଏହି ସମ୍ବନ୍ଧରେ କେବଳ ଏହି ସମାଜର ସଦସ୍ୟମାନଙ୍କୁ ସୂଚନା ଦିଆଯାଇଛି । ଏହା ଉପରେ ସମସ୍ତ ସଦସ୍ୟମାନଙ୍କୁ ଏହି ସମ୍ବନ୍ଧରେ ସୂଚନା ଦିଆଯାଇଛି । ଏହା ଉପରେ ସମସ୍ତ ସଦସ୍ୟମାନଙ୍କୁ ଏହି ସମ୍ବନ୍ଧରେ ସୂଚନା ଦିଆଯାଇଛି ।

FORESTER

Secretary
P.R.C.

President
P.R.C.

Secretary
P.R.C.

Salam Samad

Sushama Topno

Mamata Munda

Mangorshi Munda

Masi Das Samad

Hana Samad

Almira Munda

Silwanté Munda

Suresh Naik

Pawal Topno

Alanish Munda

Alistar Soy

Ujir

Asian Soy

Rajesh Singh

୧୫୫ କାନ୍ଦୁରା

୧୫୫ କାନ୍ଦୁରା

୧୫୫ କାନ୍ଦୁରା

Niranjan Kandhana

Niraj Kandhana

Prerit Naik

Surej Naik

Salam Pulko

LT. 1st

୧୫୫ କାନ୍ଦୁରା

୧୫୫ କାନ୍ଦୁରା

Namjan Munda

Biro Naik

୧୫୫ କାନ୍ଦୁରା

Samuel Kek Ketta

Tabyas Munda

LT. 1st Johan Munda

LT. 1st Namashi Munda

of Royan Munda

୧୫୫ କାନ୍ଦୁରା

୧୫୫ କାନ୍ଦୁରା

୧୫୫ କାନ୍ଦୁରା

୧୫୫ କାନ୍ଦୁରା

Eliazar Kandhana

Johan gercia

୧୫୫ କାନ୍ଦୁରା

୧୫୫ କାନ୍ଦୁରା

११
॥३०

शिव लाल

बाबूबाबू लाल

शिव लाल

गुला नालक

गालक गुला

कुला गुला

गालक गुला

गालक गुला

गालक गुला

Sarban Basku

गालक गुला

Paul's Mem 30m

KALU NOK

गालक गुला

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गालक गुला

गालक गुला

गालक गुला

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୫୬-ସୋହାନ ସ୍ତୁତି ବି. ବନମା ସ୍ତୁତି	୪୭	୧୧/୫	ପାହାଡ଼	୦.୧୦
୫୭-ମାନସ୍ତକ ସ୍ତୁତି ବି. ଦୟାଳୁ ସ୍ତୁତି	୪୭	୧୫/୮	ପାହାଡ଼	୦.୪୦
୫୮-ସ୍ତୁତିମାନ ସ୍ତୁତି ବି. କୁମାର ସ୍ତୁତି	୪୭	୮/୮	ପାହାଡ଼	୦.୧୦
୫୯-ପାଠକୃପ ବନ୍ଧୁବନ୍ଧୁ ବି. ଭୋଗୁନାନ ବନ୍ଧୁବନ୍ଧୁ	୪୭	୧୫/୭	ପାହାଡ଼	୦.୬୦
୬୦-ମହିମାନ ସ୍ତୁତି ସ୍ତୁ ସ୍ତୁତାସ ସ୍ତୁତି	୪୭	୧୫/୭	ପାହାଡ଼	୦.୩୦
୬୧-ମହିମାନ ମାଧ୍ୟମ ବି. ଶରୀର ସ୍ତୁତି	୪୭	୨୧/୭	ପାହାଡ଼	୦.୪୭
୬୨-ସ୍ତୁତିମାନ ମାଧ୍ୟମ ବି. ମାନସୀ ମାଧ୍ୟମ	୪୭	୩୧/୩	ପାହାଡ଼	୦.୩୮
୬୩-ଦଳକୃପା ସ୍ତୁତି ବି. ଲକ୍ଷ୍ମଣ ସ୍ତୁତି	୪୭	୧୫/୬	ପାହାଡ଼	୧.୨୦
୬୪-ସୋହାନ ସ୍ତୁତି ବି. ପାଦାସ ସ୍ତୁତି	୪୭	୩/୫	ପାହାଡ଼	୧.୨୩
		୧୧/୭	ପାହାଡ଼	୦.୨୮
୬୫-ପଞ୍ଚୋପାସ ପରଦାସ ବି. ଚନ୍ଦ୍ରକାନ୍ତ ଦରଦାଳ	୪୭	୨୭/୬	ପାହାଡ଼	୧.୦୦
୬୬-ସ୍ତୁତା ମାଧ୍ୟମ ବି. କୃତ୍ତକ ମାଧ୍ୟମ	୪୭	୨୫/୭	ପାହାଡ଼	୦.୪୦
୬୭-ମାଧ୍ୟମାନ ସ୍ତୁତି ବି. ଦୟାଳୁ ସ୍ତୁତି	୪୭	୨୩/୬	ପାହାଡ଼	୧.୨୦
୬୮-ସ୍ତୁତିମାନ ବାଳି ବି. ପଞ୍ଚୋପାସ	୪୭	୮୫/୭	ପାହାଡ଼	୨.୦୦
୬୯-ମହାଶକ୍ତି ଶକ୍ତି ବି. ଧନ୍ୟତା ଶକ୍ତି	୪୭	୧୧/୩	ପାହାଡ଼	୧.୨୦
୭୦-କୃଷ୍ଣର ଶାସ୍ତ୍ର ବି. ମାଧ୍ୟମାନ ଶାସ୍ତ୍ର	୪୭	୧୫/୧	ପାହାଡ଼	୦.୩୦
୭୧-ସ୍ତୁତିମାନ ସ୍ତୁତି ବି. କରଦଳ ସ୍ତୁତି	୪୭	୩/୩	ପାହାଡ଼	୧.୨୦
୭୨-ସ୍ତୁତିମାନ ଶକ୍ତି ବି. ପାଦାସ	୪୭	୩/୩	ପାହାଡ଼	୦.୪୫

ଅନୁଷ୍ଠାନର ସମସ୍ତ କର୍ମଚାରୀଙ୍କୁ ଏହି ସମ୍ବନ୍ଧରେ ଜଣାଇ ଦିଆଯାଇଛି ।
 ଏହି ସମ୍ବନ୍ଧରେ ଆବଶ୍ୟକୀୟ ପଦକ୍ଷେପ ଗ୍ରହଣ କରାଯାଇଛି ।
 ଏହି ସମ୍ବନ୍ଧରେ ଆବଶ୍ୟକୀୟ ପଦକ୍ଷେପ ଗ୍ରହଣ କରାଯାଇଛି ।
 ଏହି ସମ୍ବନ୍ଧରେ ଆବଶ୍ୟକୀୟ ପଦକ୍ଷେପ ଗ୍ରହଣ କରାଯାଇଛି ।

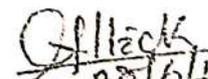
ଅନୁଷ୍ଠାନର ସମସ୍ତ କର୍ମଚାରୀଙ୍କୁ ଏହି ସମ୍ବନ୍ଧରେ ଜଣାଇ ଦିଆଯାଇଛି ।
 ଏହି ସମ୍ବନ୍ଧରେ ଆବଶ୍ୟକୀୟ ପଦକ୍ଷେପ ଗ୍ରହଣ କରାଯାଇଛି ।
 ଏହି ସମ୍ବନ୍ଧରେ ଆବଶ୍ୟକୀୟ ପଦକ୍ଷେପ ଗ୍ରହଣ କରାଯାଇଛି ।
 ଏହି ସମ୍ବନ୍ଧରେ ଆବଶ୍ୟକୀୟ ପଦକ୍ଷେପ ଗ୍ରହଣ କରାଯାଇଛି ।

ଅନୁଷ୍ଠାନର ସମସ୍ତ କର୍ମଚାରୀଙ୍କୁ ଏହି ସମ୍ବନ୍ଧରେ ଜଣାଇ ଦିଆଯାଇଛି ।
 ଏହି ସମ୍ବନ୍ଧରେ ଆବଶ୍ୟକୀୟ ପଦକ୍ଷେପ ଗ୍ରହଣ କରାଯାଇଛି ।
 ଏହି ସମ୍ବନ୍ଧରେ ଆବଶ୍ୟକୀୟ ପଦକ୍ଷେପ ଗ୍ରହଣ କରାଯାଇଛି ।
 ଏହି ସମ୍ବନ୍ଧରେ ଆବଶ୍ୟକୀୟ ପଦକ୍ଷେପ ଗ୍ରହଣ କରାଯାଇଛି ।

ଅନୁଷ୍ଠାନର ସମସ୍ତ କର୍ମଚାରୀଙ୍କୁ ଏହି ସମ୍ବନ୍ଧରେ ଜଣାଇ ଦିଆଯାଇଛି ।
 ଏହି ସମ୍ବନ୍ଧରେ ଆବଶ୍ୟକୀୟ ପଦକ୍ଷେପ ଗ୍ରହଣ କରାଯାଇଛି ।
 ଏହି ସମ୍ବନ୍ଧରେ ଆବଶ୍ୟକୀୟ ପଦକ୍ଷେପ ଗ୍ରହଣ କରାଯାଇଛି ।
 ଏହି ସମ୍ବନ୍ଧରେ ଆବଶ୍ୟକୀୟ ପଦକ୍ଷେପ ଗ୍ରହଣ କରାଯାଇଛି ।

ଅନୁଷ୍ଠାନର ସମସ୍ତ କର୍ମଚାରୀଙ୍କୁ ଏହି ସମ୍ବନ୍ଧରେ ଜଣାଇ ଦିଆଯାଇଛି ।
 ଏହି ସମ୍ବନ୍ଧରେ ଆବଶ୍ୟକୀୟ ପଦକ୍ଷେପ ଗ୍ରହଣ କରାଯାଇଛି ।
 ଏହି ସମ୍ବନ୍ଧରେ ଆବଶ୍ୟକୀୟ ପଦକ୍ଷେପ ଗ୍ରହଣ କରାଯାଇଛି ।
 ଏହି ସମ୍ବନ୍ଧରେ ଆବଶ୍ୟକୀୟ ପଦକ୍ଷେପ ଗ୍ରହଣ କରାଯାଇଛି ।


 FORESTER
 RAJASTHAN SECTION


 Glick
 38/6/11
 Revenue Inspector
 Sankala

Susands Loungs
 Secretary
 F.P.C.
 Anna Day Sunday

ଭାଗ୍ୟକୁ ମାଧବ
 President
 F.P.C.
 Anna Day Sunday

୧- ପ୍ରଥମ ସର୍ଗ	୪୦	୧୫	୦.୬୦
୨- ଦ୍ୱିତୀୟ ସର୍ଗ	୪୦	୧୬	୦.୬୦
୩- ତୃତୀୟ ସର୍ଗ	୪୦	୧୭	୦.୬୦
୪- ଚତୁର୍ଥ ସର୍ଗ	୪୦	୧୮	୦.୬୦
୫- ପଞ୍ଚମ ସର୍ଗ	୪୦	୧୯	୦.୬୦
୬- ଷଷ୍ଠ ସର୍ଗ	୪୦	୨୦	୦.୬୦
୭- ସପ୍ତମ ସର୍ଗ	୪୦	୨୧	୦.୬୦
୮- ଅଷ୍ଟମ ସର୍ଗ	୪୦	୨୨	୦.୬୦
୯- ନବମ ସର୍ଗ	୪୦	୨୩	୦.୬୦
୧୦- ଦଶମ ସର୍ଗ	୪୦	୨୪	୦.୬୦
୧୧- ଯାତ୍ରା	୪୦	୨୫	୦.୬୦
୧୨- ଯାତ୍ରା	୪୦	୨୬	୦.୬୦
୧୩- ଯାତ୍ରା	୪୦	୨୭	୦.୬୦
୧୪- ଯାତ୍ରା	୪୦	୨୮	୦.୬୦
୧୫- ଯାତ୍ରା	୪୦	୨୯	୦.୬୦
୧୬- ଯାତ୍ରା	୪୦	୩୦	୦.୬୦
୧୭- ଯାତ୍ରା	୪୦	୩୧	୦.୬୦
୧୮- ଯାତ୍ରା	୪୦	୩୨	୦.୬୦
୧୯- ଯାତ୍ରା	୪୦	୩୩	୦.୬୦
୨୦- ଯାତ୍ରା	୪୦	୩୪	୦.୬୦
୨୧- ଯାତ୍ରା	୪୦	୩୫	୦.୬୦
୨୨- ଯାତ୍ରା	୪୦	୩୬	୦.୬୦
୨୩- ଯାତ୍ରା	୪୦	୩୭	୦.୬୦
୨୪- ଯାତ୍ରା	୪୦	୩୮	୦.୬୦
୨୫- ଯାତ୍ରା	୪୦	୩୯	୦.୬୦
୨୬- ଯାତ୍ରା	୪୦	୪୦	୦.୬୦
୨୭- ଯାତ୍ରା	୪୦	୪୧	୦.୬୦
୨୮- ଯାତ୍ରା	୪୦	୪୨	୦.୬୦
୨୯- ଯାତ୍ରା	୪୦	୪୩	୦.୬୦
୩୦- ଯାତ୍ରା	୪୦	୪୪	୦.୬୦
୩୧- ଯାତ୍ରା	୪୦	୪୫	୦.୬୦
୩୨- ଯାତ୍ରା	୪୦	୪୬	୦.୬୦
୩୩- ଯାତ୍ରା	୪୦	୪୭	୦.୬୦
୩୪- ଯାତ୍ରା	୪୦	୪୮	୦.୬୦
୩୫- ଯାତ୍ରା	୪୦	୪୯	୦.୬୦
୩୬- ଯାତ୍ରା	୪୦	୫୦	୦.୬୦

୪୦	ନାମଜାତ	୪୦	୫୦	୦.୫୦
୪୧	ନାମଜାତ	୪୦	୫୦	୦.୫୦
୪୨	ନାମଜାତ	୪୦	୫୦	୦.୫୦
୪୩	ନାମଜାତ	୪୦	୫୦	୦.୫୦
୪୪	ନାମଜାତ	୪୦	୫୦	୦.୫୦
୪୫	ନାମଜାତ	୪୦	୫୦	୦.୫୦
୪୬	ନାମଜାତ	୪୦	୫୦	୦.୫୦
୪୭	ନାମଜାତ	୪୦	୫୦	୦.୫୦
୪୮	ନାମଜାତ	୪୦	୫୦	୦.୫୦
୪୯	ନାମଜାତ	୪୦	୫୦	୦.୫୦
୫୦	ନାମଜାତ	୪୦	୫୦	୦.୫୦
୫୧	ନାମଜାତ	୪୦	୫୦	୦.୫୦
୫୨	ନାମଜାତ	୪୦	୫୦	୦.୫୦
୫୩	ନାମଜାତ	୪୦	୫୦	୦.୫୦
୫୪	ନାମଜାତ	୪୦	୫୦	୦.୫୦
୫୫	ନାମଜାତ	୪୦	୫୦	୦.୫୦
୫୬	ନାମଜାତ	୪୦	୫୦	୦.୫୦
୫୭	ନାମଜାତ	୪୦	୫୦	୦.୫୦
୫୮	ନାମଜାତ	୪୦	୫୦	୦.୫୦
୫୯	ନାମଜାତ	୪୦	୫୦	୦.୫୦
୬୦	ନାମଜାତ	୪୦	୫୦	୦.୫୦


 30/6/15
 Revenue Inspector
 Baskela

ଉତ୍କଳ ବିଶ୍ୱବିଦ୍ୟାଳୟ
ଉତ୍କଳ ବିଶ୍ୱବିଦ୍ୟାଳୟ

୩) [Redacted] ବିଶ୍ୱବିଦ୍ୟାଳୟ ଉତ୍କଳ ନାଟକ.

୪) [Redacted] ଉତ୍କଳ ବିଶ୍ୱବିଦ୍ୟାଳୟ.

୫) [Redacted] ଉତ୍କଳ ବିଶ୍ୱବିଦ୍ୟାଳୟ.

୬) ଉତ୍କଳ ବିଶ୍ୱବିଦ୍ୟାଳୟ.

୭) ଉତ୍କଳ ବିଶ୍ୱବିଦ୍ୟାଳୟ.

୮) [Redacted] ଉତ୍କଳ ବିଶ୍ୱବିଦ୍ୟାଳୟ.

୯) Shiba Patra.

୧୦) ଉତ୍କଳ ବିଶ୍ୱବିଦ୍ୟାଳୟ.

୧୧) ଉତ୍କଳ ବିଶ୍ୱବିଦ୍ୟାଳୟ.

୧୨) [Redacted] ଉତ୍କଳ ବିଶ୍ୱବିଦ୍ୟାଳୟ.

୧୩) ଉତ୍କଳ ବିଶ୍ୱବିଦ୍ୟାଳୟ.

୧୪) Abner Dancy.

୧୫) [Redacted] ଉତ୍କଳ ବିଶ୍ୱବିଦ୍ୟାଳୟ.

୧୬) [Redacted] ଉତ୍କଳ ବିଶ୍ୱବିଦ୍ୟାଳୟ.

୧୭) Joseph Leonard.

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୧୭	ପ୍ରଫୁଲ୍ଲ ନାମକ	୩୭	ବିଷୁଦା ତ୍ରି ପାଳ
୧୮	କାନ୍ତୀନାମକ		
୧୯	ସୁନାମାଳା ନାମକ	୩୩	ସୁନାମାଳା ମୂଳା
୨୦	ସୁନାମାଳା କାମିନୀ	୩୪	ସୁନାମାଳା ମୂଳା
୨୧	ସୁନାମାଳା ନାମକ	୩୫	ସୁନାମାଳା ମୂଳା
		୩୬	ସୁନାମାଳା ମୂଳା
୨୨	ସୁନାମାଳା କାମିନୀ	୩୭	ସୁନାମାଳା କାମିନୀ
୨୩	କାନ୍ତୀନାମକ	୩୮	କାନ୍ତୀନାମକ
		୩୯	କାନ୍ତୀନାମକ
୨୪	ସୁନାମାଳା କାମିନୀ	୪୦	ସୁନାମାଳା କାମିନୀ
୨୫	ସୁନାମାଳା କାମିନୀ	୪୧	ସୁନାମାଳା କାମିନୀ
୨୬	ସୁନାମାଳା କାମିନୀ	୪୨	ସୁନାମାଳା କାମିନୀ
୨୭	ସୁନାମାଳା କାମିନୀ	୪୩	ସୁନାମାଳା କାମିନୀ
୨୮	ସୁନାମାଳା କାମିନୀ	୪୪	ସୁନାମାଳା କାମିନୀ
୨୯	ସୁନାମାଳା କାମିନୀ	୪୫	ସୁନାମାଳା କାମିନୀ
୩୦	ସୁନାମାଳା କାମିନୀ	୪୬	ସୁନାମାଳା କାମିନୀ

ପାଠକାଳୀ ନାମକ

ପଦ୍ମ ନାମକ
ବୃକ୍ଷ ବନୁକ
ସୁଧାକାଳୀ ବନୁକ

ସୁଧାକାଳୀ ବନୁକ

ସୁଧାକାଳୀ ବନୁକ

ଦୀପ୍ତ ନାମକ
ବିଜାଳୁ ନାମକ
ଶ୍ରୀମତୀ ନାମକ
ନମଲତା ନାମକ

ସୁଧାକାଳୀ ବନୁକ

ସୁଧାକାଳୀ ନାମକ

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ନିଧି ନାମକ
ନିଧି ନାମକ

ସୁଧାକାଳୀ ବନୁକ

ସୁଧାକାଳୀ ବନୁକ

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ସୁଧାକାଳୀ ବନୁକ

ସୁଧାକାଳୀ ବନୁକ
ସୁଧାକାଳୀ ବନୁକ
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ସୁଧାକାଳୀ ବନୁକ
ସୁଧାକାଳୀ ବନୁକ
ସୁଧାକାଳୀ ବନୁକ

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ସୁଧାକାଳୀ ବନୁକ

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ପିଲାମାନଙ୍କ ନାମ

ଅର୍ଥରୁପ

			ପାଠ୍ୟ	ପୁସ୍ତକ	ପରିଚାଳ	ବିକା
					(ଟଙ୍କା)	
୧	ପାଠ୍ୟପୁସ୍ତକ ଦ୍ୱାରା ପିଲାମାନଙ୍କ ଦ୍ୱାରା	ଶୁଣା (ଟଙ୍କା)	୪୦	୧୦	୦.୬୫	୧୧/୧୦
				୧୦	୦.୬୦	୧୧/୧୦
				୧୦	୦.୪୦	୧୧/୧୦
୨	କବିତା ପୁସ୍ତକ ଦ୍ୱାରା ବିକାଳ ପୁସ୍ତକ	ଶୁଣା (ଟଙ୍କା)	୪୦	୧୦	୦.୪୫	୧୧/୧୦
୩	କାହାଣୀ ପୁସ୍ତକ ଦ୍ୱାରା ମାଳିକ ପୁସ୍ତକ	ଶୁଣା (ଟଙ୍କା)	୪୦	୧୦	୦.୬୦	୧୧/୧୦
				୧୦	୧.୬୫	୧୧/୧୦
୪	କବିତା ପୁସ୍ତକ ଦ୍ୱାରା କାହାଣୀ ପୁସ୍ତକ	ଶୁଣା (ଟଙ୍କା)	୪୦	୨୨	୧.୦୦	୧୧/୧୦
୫	କାହାଣୀ ପୁସ୍ତକ ଦ୍ୱାରା କାହାଣୀ ପୁସ୍ତକ	ଶୁଣା (ଟଙ୍କା)	୪୦	୧୦	୦.୬୦	୧୧/୧୦
୬	କବିତା ପୁସ୍ତକ ଦ୍ୱାରା କାହାଣୀ ପୁସ୍ତକ	ଶୁଣା (ଟଙ୍କା)	୪୦	୧୦	୦.୩୫	୧୧/୧୦
୭	କାହାଣୀ ପୁସ୍ତକ ଦ୍ୱାରା କାହାଣୀ ପୁସ୍ତକ	ଶୁଣା (ଟଙ୍କା)	୪୦	୧୦	୦.୨୦	୧୧/୧୦
୮	କାହାଣୀ ପୁସ୍ତକ ଦ୍ୱାରା କାହାଣୀ ପୁସ୍ତକ	ଶୁଣା (ଟଙ୍କା)	୪୦	୧୨	୦.୨୦	୧୧/୧୦
୯	କାହାଣୀ ପୁସ୍ତକ ଦ୍ୱାରା କାହାଣୀ ପୁସ୍ତକ	ଶୁଣା (ଟଙ୍କା)	୪୦	୧୦	୧.୦୦	୧୧/୧୦
୧୦	କାହାଣୀ ପୁସ୍ତକ ଦ୍ୱାରା କାହାଣୀ ପୁସ୍ତକ	ଶୁଣା (ଟଙ୍କା)	୪୦	୧୦	୦.୬୦	୧୧/୧୦
				୧୦	୦.୨୨	୧୧/୧୦

ପିତା/ମାତା ନାମ

ପଞ୍ଜୀକୃତ

			ଶାଖା ନଂ	ପୁସ୍ତକ ନଂ	ପ୍ରମାଣ (ପୃଷ୍ଠା)	ଟିପ୍ପଣୀ
୧୧	ଶୁକ୍ରାକା ନାମକ ଶ୍ରୀ କାଳୀ ନାମକ	ଭୁବନେଶ୍ୱର (ଝା)	୪୪	୧୨୦	୨. ୫୦	୦/୧୨୦ ୧/୧୨୦
୧୨	ଶୁକ୍ରାକା ନାମକ ଶ୍ରୀ ସୁକ୍ରାକା ନାମକ	ଭୁବନେଶ୍ୱର (ଝା)	୪୪	୧୨୧	୦. ୩୦	୦/୧୨୦ ୧/୧୨୦
				୧୨୧	୦. ୫୫	୦/୧୨୦ ୧/୧୨୦
୧୩	ଶୁକ୍ରାକା ନାମକ ଶ୍ରୀ କେଶବୀ ନାମକ	ଭୁବନେଶ୍ୱର (ଝା)	୪୪	୧୨୨	୦. ୨୫	୦/୧୨୦ ୧/୧୨୦
				୧୨୩	୦. ୩୫	୦/୧୨୦ ୧/୧୨୦
୧୪	କାଳୀ ନାମକ ଶ୍ରୀ କାଳୀ ନାମକ	ଭୁବନେଶ୍ୱର (ଝା)	୪୪	୧୨୪	୦. ୨୦	୦/୧୨୦ ୧/୧୨୦
୧୫	ନାୟାକା ନାମକ ଶ୍ରୀ କାଳୀ ନାମକ	ଭୁବନେଶ୍ୱର (ଝା)	୪୪	୧୨୫	୦. ୨୫	୦/୧୨୦ ୧/୧୨୦
୧୬	ଶୁକ୍ରାକା ନାମକ ଶ୍ରୀ କେଶବୀ ନାମକ	ଭୁବନେଶ୍ୱର (ଝା)	୪୪	୧୨୬	୧. ୩୫	୦/୧୨୦ ୧/୧୨୦
୧୭	ଶୁକ୍ରାକା ନାମକ ଶ୍ରୀ କେଶବୀ ନାମକ	ଭୁବନେଶ୍ୱର (ଝା)	୪୪	୧୨୭	୧. ୫୫	୦/୧୨୦ ୧/୧୨୦
୧୮	ଶୁକ୍ରାକା ନାମକ ଶ୍ରୀ କେଶବୀ ନାମକ	ଭୁବନେଶ୍ୱର (ଝା)	୪୪	୧୨୮	୦. ୨୫	୦/୧୨୦ ୧/୧୨୦
୧୯	ଶୁକ୍ରାକା ନାମକ ଶ୍ରୀ କେଶବୀ ନାମକ	ଭୁବନେଶ୍ୱର (ଝା)	୪୪	୧୨୯	୦. ୩୦	୦/୧୨୦ ୧/୧୨୦
୨୦	ଶୁକ୍ରାକା ନାମକ ଶ୍ରୀ କେଶବୀ ନାମକ	ଭୁବନେଶ୍ୱର (ଝା)	୪୪	୧୩୦	୧. ୦୫	୦/୧୨୦ ୧/୧୨୦
୨୧	ଶୁକ୍ରାକା ନାମକ ଶ୍ରୀ କେଶବୀ ନାମକ	ଭୁବନେଶ୍ୱର (ଝା)	୪୪	୧୩୧	୦. ୨୨	୦/୧୨୦ ୧/୧୨୦
୨୨	ଶୁକ୍ରାକା ନାମକ ଶ୍ରୀ କେଶବୀ ନାମକ	ଭୁବନେଶ୍ୱର (ଝା)	୪୪	୧୩୨	୦. ୩୦	୦/୧୨୦ ୧/୧୨୦

ଅର୍ଥଗୁଡ଼ିକ

			କ୍ରମ ନଂ	ପରିମାଣ (ଟଙ୍କା)	ବିବରଣ	
୨୩	କୃଷକ ସୁଧାପା ଦି ସାମୁଦ୍ରିକ ସମାପା	ମୁଦ୍ରା (ଟଙ୍କା)	୪୦	୧୬ ୧୬	୦. ୩୦ ୦. ୩୫	କାଗଜିକ ପାସଟ କାଗଜିକ ପାସଟ
୨୪	କର୍ମାଗାର କୁମାପା ସାମୁଦ୍ରିକ ସମାପା	ମୁଦ୍ରା (ଟଙ୍କା)	୪୦	୧୬ ୩୩ ୧୩	୨. ୩୦ ୨. ୨୦	କାଗଜିକ ପାସଟ କାଗଜିକ ପାସଟ
୨୫	କୃଷକମାନଙ୍କରୁ ଶ୍ରୀ ସିଦ୍ଧଧୁ ଲାଭୁ	ମୁଦ୍ରା (ଟଙ୍କା)	୪୦	୧୬ ୧୬	୧. ୨୦ ୦. ୩୦	କାଗଜିକ ପାସଟ କାଗଜିକ ପାସଟ
୨୬	ମାଜୁରୀ ଭାଡ଼ିଆ ଦି କର୍ମାଗାର	ମୁଦ୍ରା (ଟଙ୍କା)	୪୦	୧୬ ୧୬	୦. ୨୦ ୦. ୩୦	କାଗଜିକ ପାସଟ କାଗଜିକ ପାସଟ
୨୭	କର୍ମାଗାର କୁମାପା କର୍ମାଗାର ପଦ୍ଧତି	କାଗଜିକ (ଟଙ୍କା)	୪୦	୧ ୧	୧. ୧୫	କାଗଜିକ ପାସଟ
୨୮	କର୍ମାଗାର କୁମାପା ଦି ମୁଦ୍ରାମ ପଦ୍ଧତି	ମୁଦ୍ରା (ଟଙ୍କା)	୪୦	୧ ୧	୦. ୨୫	କାଗଜିକ ପାସଟ
୨୯	କର୍ମାଗାର କୁମାପା ଦି ମାଜୁରୀ କର୍ମାଗାର	ମୁଦ୍ରା (ଟଙ୍କା)	୪୦	୩୩ ୧୩	୦. ୫୬	କାଗଜିକ ପାସଟ
୩୦	କାଗଜିକ କୁମାପା କାଗଜିକ	କାଗଜିକ (ଟଙ୍କା)	୪୦	୧ ୩୩ ୧୩	୦. ୦୫ ୧. ୬୦	କାଗଜିକ ପାସଟ କାଗଜିକ ପାସଟ
୩୧	କର୍ମାଗାର କୁମାପା ଦି କର୍ମାଗାର କୁମାପା	ମୁଦ୍ରା (ଟଙ୍କା)	୪୦	୧୬ ୧	୨. ୫୦ ୦. ୨୫	କାଗଜିକ ପାସଟ କାଗଜିକ ପାସଟ

କ୍ର. ନ	କାର୍ଯ୍ୟକାରୀ ନାମ	କେଉଁ ପ୍ରେଶାଭି ଅର୍ପଣ	ନାମ
	ପିତା/ସ୍ୱାମୀଙ୍କ ନାମ		
୧	ଦାମାଳ ନାମରେ ପିତା/ସ୍ୱାମୀଙ୍କ ନାମ		କମଳାକାନ୍ତ କୁମ୍ଭାର
୨	କମଳାକାନ୍ତ କୁମ୍ଭାର		କମଳାକାନ୍ତ କୁମ୍ଭାର
୩	କମଳାକାନ୍ତ କୁମ୍ଭାର		କମଳାକାନ୍ତ କୁମ୍ଭାର
୪	କମଳାକାନ୍ତ କୁମ୍ଭାର		କମଳାକାନ୍ତ କୁମ୍ଭାର
୫	କମଳାକାନ୍ତ କୁମ୍ଭାର		କମଳାକାନ୍ତ କୁମ୍ଭାର
୬	କମଳାକାନ୍ତ କୁମ୍ଭାର		କମଳାକାନ୍ତ କୁମ୍ଭାର
୭	କମଳାକାନ୍ତ କୁମ୍ଭାର		କମଳାକାନ୍ତ କୁମ୍ଭାର
୮	କମଳାକାନ୍ତ କୁମ୍ଭାର		କମଳାକାନ୍ତ କୁମ୍ଭାର
୯	କମଳାକାନ୍ତ କୁମ୍ଭାର		କମଳାକାନ୍ତ କୁମ୍ଭାର
୧୦	କମଳାକାନ୍ତ କୁମ୍ଭାର		କମଳାକାନ୍ତ କୁମ୍ଭାର
୧୧	କମଳାକାନ୍ତ କୁମ୍ଭାର		କମଳାକାନ୍ତ କୁମ୍ଭାର
୧୨	କମଳାକାନ୍ତ କୁମ୍ଭାର		କମଳାକାନ୍ତ କୁମ୍ଭାର
୧୩	କମଳାକାନ୍ତ କୁମ୍ଭାର		କମଳାକାନ୍ତ କୁମ୍ଭାର
୧୪	କମଳାକାନ୍ତ କୁମ୍ଭାର		କମଳାକାନ୍ତ କୁମ୍ଭାର
୧୫	କମଳାକାନ୍ତ କୁମ୍ଭାର		କମଳାକାନ୍ତ କୁମ୍ଭାର

ସୂଚୀ

କାଳୀ ଶାଳା



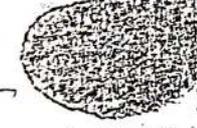
କାଳୀ ଶାଳା



କାଳୀ ଶାଳା



କାଳୀ ଶାଳା



କାଳୀ ଶାଳା



କାଳୀ ଶାଳା



କାଳୀ ଶାଳା



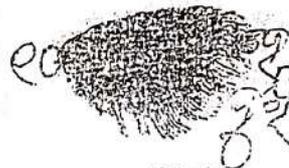
କାଳୀ ଶାଳା



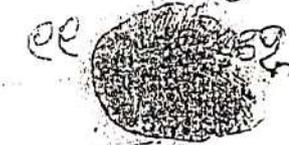
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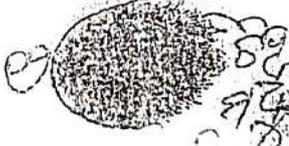
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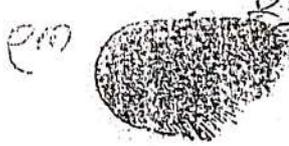
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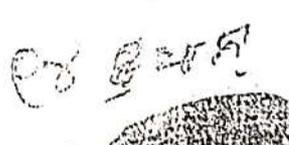
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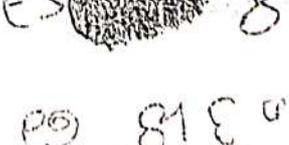
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୧୩ -	ଧରାଣୁ ବନ୍ଦୁଣୀ	୧୩ -	ଧରାଣୁ ବନ୍ଦୁଣୀ
୧୪ -	ସିନ୍ଧୁ ନାଟକ	୧୪ -	ସିନ୍ଧୁ ନାଟକ
୧୫ -	ଦୁର୍ଗାମାଳା ନାଟକ	୧୫ -	ଦୁର୍ଗାମାଳା ନାଟକ
୧୬ -	କାମାର ବନ୍ଦୁଣୀ	୧୬ -	କାମାର ବନ୍ଦୁଣୀ
୧୭ -	ପାଣ୍ଡୁ ବନ୍ଦୁଣୀ	୧୭ -	ପାଣ୍ଡୁ ବନ୍ଦୁଣୀ
୧୮ -	ଗୁଣ୍ଡିଚା ନାଟକ	୧୮ -	ଗୁଣ୍ଡିଚା ନାଟକ
୧୯ -	କାଳୀନାଥ ନାଟକ	୧୯ -	କାଳୀନାଥ ନାଟକ
୨୦ -	ବନ୍ଦୁଣୀ ବନ୍ଦୁଣୀ	୨୦ -	ବନ୍ଦୁଣୀ ବନ୍ଦୁଣୀ
୨୧ -	ପୁରୀ ନାଟକ	୨୧ -	ପୁରୀ ନାଟକ
୨୨ -	ଶ୍ରୀକୃଷ୍ଣ ପାଠ	୨୨ -	ଶ୍ରୀକୃଷ୍ଣ ପାଠ - ୧୦ Shukla
୨୩ -	ରାମାୟଣ ନାଟକ	୨୩ -	ରାମାୟଣ ନାଟକ - ୧୦
୨୪ -	ଭଗବତ୍ ପୁରାଣ ନାଟକ	୨୪ -	ଭଗବତ୍ ପୁରାଣ ନାଟକ - ୧୦
୨୫ -	ବିଷ୍ଣୁ ନାଟକ	୨୫ -	ବିଷ୍ଣୁ ନାଟକ - ୧୦
୨୬ -	କର୍ମ ବନ୍ଦୁଣୀ	୨୬ -	କର୍ମ ବନ୍ଦୁଣୀ
୨୭ -	ଅକ୍ଷୟ ବନ୍ଦୁଣୀ	୨୭ -	ଅକ୍ଷୟ ବନ୍ଦୁଣୀ
୨୮ -	ବିପ୍ଳବ ବନ୍ଦୁଣୀ	୨୮ -	ବିପ୍ଳବ ବନ୍ଦୁଣୀ
୨୯ -	ନରକାଣ୍ଡ ନାଟକ	୨୯ -	ନରକାଣ୍ଡ ନାଟକ
୩୦ -	ନରକାଣ୍ଡ ନାଟକ	୩୦ -	ନରକାଣ୍ଡ ନାଟକ

୧୭.	ଧାନ୍ୟ ସେବୁଆ	ବି:	ସୁପ୍ର ସେବୁଆ	୧୮
୧୮.	ବିଷ୍ଣୁ ନାଟକ	ବି:	ସୁପ୍ର କବିକା ସେବୁଆ	୧୯
୧୯.	ଦୁର୍ଗାମାୟା ନାଟକ	ବି:	ସୁନିଧା ନାଟକ	୨୦
୨୦.	କାମାକ୍ଷ୍ୟ ସେବୁଆ	ବି:	କାମାକ୍ଷ୍ୟ ସେବୁଆ	୨୧
୨୧.	ନାଗ ସେବୁଆ	ବି:	ନାଗ ସେବୁଆ	୨୨
୨୨.	ଗୁଣ୍ଡିଚା ନାଟକ	ବି:	ଦତ୍ତାତ୍ରିୟ ନାଟକ	୨୩
୨୩.	କାମାକ୍ଷ୍ୟ ନାଟକ	ବି:	ଗୁଣ୍ଡିଚା ନାଟକ	୨୪
୨୪.	କବିରାଜ ସେବୁଆ	ବି:	କାବ୍ୟ ସେବୁଆ	୨୫
୨୫.	ସୁନିଧା ନାଟକ	ବି:	ଦତ୍ତାତ୍ରିୟ କବିକା	୨୬
୨୬.	ଶ୍ରୀକୃଷ୍ଣ ପାଠ	ବି:	ଶ୍ରୀକୃଷ୍ଣ ପାଠ - SC Shubhalak	୨୭
୨୭.	ସୁବ୍ରହ୍ମଣ୍ୟ ନାଟକ	ବି:	ଦତ୍ତାତ୍ରିୟ ନାଟକ	୨୮
୨୮.	ଭବନୀନାଥ ନାଟକ	ବି:	ସୁନିଧା ନାଟକ - ୨୮	୨୯
୨୯.	ବିଷ୍ଣୁ ନାଟକ	ବି:	ସୁନିଧା ନାଟକ - ୨୯	୩୦
୩୦.	କାମାକ୍ଷ୍ୟ ସେବୁଆ	ବି:	କାମାକ୍ଷ୍ୟ ସେବୁଆ	୩୧
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୩୨.	ବିଷ୍ଣୁ କବିନାଟକ	ବି:	କାବ୍ୟ ନାଟକ	୩୩
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ଦେଶ ଲାଭାଣୀତାରେ କିମ୍ବଦନ୍ତୀ ବର୍ଣ୍ଣନା
 ବିଭିନ୍ନଭାବେ ଶ୍ରୀମତୀଙ୍କର ସେବାରେ ସହାୟକତା
 ପ୍ରଦାନ କରିବା ପାଇଁ ଶ୍ରୀମତୀଙ୍କୁ ସହାୟକତା ଦେବାକୁ
 କିମ୍ବଦନ୍ତୀ ସହାୟକତା ଦେବାକୁ ସମ୍ମତ ହୋଇଥିବା
 ବିଷୟରେ ଜଣାଇ ଦେବାକୁ ସମର୍ଥନ ଦେବାକୁ ଅନୁରୋଧ
 କରାଯାଉଛି ।

ଏହାଛଡ଼ା ଜନଜାତି ବିଭିନ୍ନଭାବେ
 ବିଭିନ୍ନଭାବେ ସମାଜରେ (କେଉଁଠି ଅଧିକାଂଶ ସ୍ୱୀକୃତି) ଆହୁରି
 ବିଭିନ୍ନଭାବେ ସମାଜରେ ୧୯୮୭ ଫୁଲଗାଣୀ ଜଙ୍ଗଲ
 ବିଭିନ୍ନଭାବେ ସମାଜରେ ଉପରେ ଉନ୍ନତ ତରଳ କରାଗଲା ।

ଏହାଛଡ଼ା ଜନଜାତି ବିଭିନ୍ନଭାବେ
 ବିଭିନ୍ନଭାବେ ସମାଜରେ (କେଉଁଠି ଅଧିକାଂଶ ସ୍ୱୀକୃତି) ଆହୁରି
 ବିଭିନ୍ନଭାବେ ସମାଜରେ ୧୯୮୭ ଫୁଲଗାଣୀ ଜଙ୍ଗଲ
 ବିଭିନ୍ନଭାବେ ସମାଜରେ ଉପରେ ଉନ୍ନତ ତରଳ କରାଗଲା ।

ଏହାଛଡ଼ା ଜନଜାତି ବିଭିନ୍ନଭାବେ
 ବିଭିନ୍ନଭାବେ ସମାଜରେ (କେଉଁଠି ଅଧିକାଂଶ ସ୍ୱୀକୃତି) ଆହୁରି
 ବିଭିନ୍ନଭାବେ ସମାଜରେ ୧୯୮୭ ଫୁଲଗାଣୀ ଜଙ୍ଗଲ
 ବିଭିନ୍ନଭାବେ ସମାଜରେ ଉପରେ ଉନ୍ନତ ତରଳ କରାଗଲା ।

ଏହାଛଡ଼ା ଜନଜାତି ବିଭିନ୍ନଭାବେ
 ବିଭିନ୍ନଭାବେ ସମାଜରେ (କେଉଁଠି ଅଧିକାଂଶ ସ୍ୱୀକୃତି) ଆହୁରି
 ବିଭିନ୍ନଭାବେ ସମାଜରେ ୧୯୮୭ ଫୁଲଗାଣୀ ଜଙ୍ଗଲ
 ବିଭିନ୍ନଭାବେ ସମାଜରେ ଉପରେ ଉନ୍ନତ ତରଳ କରାଗଲା ।

Dayal Perrett
 President
 ARC
 Bhubaneswar

Sanika Purdy
 Secretary
 ARC
 Bhubaneswar

Joseph Leung

Allan
 Treasurer
 Bhubaneswar

FORESTER
 FOREST SECTION

୧୨୧
୦୫/୨

୧- ଭୃତ୍ୟା ତତ୍ତ୍ୱ ବି. ଶାଳି ତତ୍ତ୍ୱ	Pb	୧୦/୩	ପାହାଡ଼ି	୧.୦୧
୨- ସମା ସ୍ତୁତି ବି. ସୁକର୍ମାମ୍ ସ୍ତୁତି	Pb	୧/୮	ପାହାଡ଼ି	୧.୨୫
୩- ଅଭିଷେକ ସ୍ତୁତି ବି. ପାହାଡ଼ି ସ୍ତୁତି	Pb	୧୦/୧	ପାହାଡ଼ି	୦.୧୧
		୨୭/୩	ପାହାଡ଼ି	୦.୫୧
୪- କଲ୍ୟାଣ କରକେଟା ବି. ଶାଳି ତତ୍ତ୍ୱ	Pb	୭/୧	ପାହାଡ଼ି	୨.୧୧
୫- ମାତୃତା ପୂର୍ଣ୍ଣ ବି. ପ୍ରଦାନ ପୂର୍ଣ୍ଣ	Pb	୫/୫	ପାହାଡ଼ି	୧.୧୧
୬- ମାତୃତା ତତ୍ତ୍ୱ ବି. ମାତୃତା	Pb	୭/୩	ପାହାଡ଼ି	୦.୫୧
୭- ସୁଖାଳ ସୁଖିନ ବି. ଶାଳି	Pb	୬/୫	ପାହାଡ଼ି	୦.୧୧
୧୦- ମାତୃତା ପୂର୍ଣ୍ଣ ବି. ମାତୃତା	Pb	୬/୬	ପାହାଡ଼ି	୦.୨୧
୧୧- ତରଦାସ ପୂର୍ଣ୍ଣ ବି. ମାତୃତା	Pb	୬/୮	ପାହାଡ଼ି	୧.୦୧
୧୨- ମାତୃତା ପୂର୍ଣ୍ଣ ବି. ବିଷୁ ପୂର୍ଣ୍ଣ	Pb	୬/୧୦	ପାହାଡ଼ି	୧.୫୧
୧୩- ଭୃତ୍ୟମାନ ସୁଖିନା ବି. ଶାଳି	Pb	୭/୭	ପାହାଡ଼ି	୧.୫୧
୧୪- ହାସିଲ କୋଷ୍ଠର ବି. ଶାଳି	Pb	୬/୩	ପାହାଡ଼ି	୧.୩୧
୧୫- ନାଥକାଳ ବାହର ବି. ମାତୃତା	Pb	୭/୫	ପାହାଡ଼ି	୧.୭୧
୧୬- କାଷ୍ଠ ପୂର୍ଣ୍ଣ ବି. ମାତୃତା	Pb	୬/୮	ପାହାଡ଼ି	୦.୮୧
୧୭- ବାହୁ ପୂର୍ଣ୍ଣ ବି. ପ୍ରଦାନ	Pb	୬/୧୧	ପାହାଡ଼ି	୦.୭୧
୧୮- ଦୀପାମ ପୂର୍ଣ୍ଣ ବି. ମାତୃତା	Pb	୬/୭	ପାହାଡ଼ି	୦.୭୧
୧୯- ପ୍ରଦାନ ପୂର୍ଣ୍ଣ ବି. କାଷ୍ଠ	Pb	୬/୫	ପାହାଡ଼ି	୦.୮୧
୨୦- ଧନାମ କରକେଟା ବି. ସିମାନ	Pb	୧୦/୫	ପାହାଡ଼ି	୨.୧୧

①
ROSTER

Signature
Inspector

591
105/20

- 1. ...
- 2. Samika Purty,
- 3. ...
- 4. Jagan ...
- 5. ...
- 6. Ganga Purty,
- 7. ...
- 8. Thomas ...

- 9. ...
- 10. ...
- 11. Shyam Purty,
- 12. Mangata Purty,

em Nathrial ...

ex ...

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9/10 ...

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ପ୍ରାମ - ବିଲ୍‌ଗୁଡ଼ା (ସେଟ୍‌ସ୍)

ପ୍ରା.ପ. ଭୁବନେଶ୍ୱର

30/7/11

ଭୁବନେଶ୍ୱର ଅଧିକାର ଦାଖଲ ପତ୍ରର ମଲ୍ଲୀପତ୍ରର

ବିବରଣୀ ନମୁନା)

ମତ - 30/7/2011 / ଦିଅଁସ ଖିଲ୍‌ଗୁଡ଼ା ପ୍ରାମର ଭୁବନେଶ୍ୱର ଅଧିକାର

ଉପକ୍ରମକୁ ମଲ୍ଲୀପତ୍ରର ବୋଲି ।

ପ୍ରାମକୁ ଉପକ୍ରମକୁ ଭୁବନେଶ୍ୱର (ଭୁବନେଶ୍ୱର) କି ପତ୍ରର ମଲ୍ଲୀପତ୍ର

ଅନୁସୂଚିତ ହୋଇଥିବାର । ଭୁବନେଶ୍ୱର (ଭୁବନେଶ୍ୱର ପତ୍ର) /

ମାଲିମାନଙ୍କୁ ଅନୁସୂଚିତ (ଆଦେଶ) ଏବଂ ଅନାମ୍ୟ

ପତ୍ରର ଉପକ୍ରମକୁ ଭୁବନେଶ୍ୱର ଅଧିକାର ମଲ୍ଲୀପତ୍ର

୨୦୦୭୦୯ ଓ ଅନ୍ୟାନ୍ୟ ଭୁବନେଶ୍ୱର ଅଧିକାର ମଲ୍ଲୀପତ୍ର

ନିୟମ, ୨୦୦୭ ରେ ଭୁବନେଶ୍ୱର ଅନୁସୂଚିତ (ଆଦେଶ)

ଏବଂ ଅନାମ୍ୟ ମାଲିମାନଙ୍କୁ ଭୁବନେଶ୍ୱର ମଲ୍ଲୀପତ୍ର

ନିମନ୍ତେ ମଲ୍ଲୀପତ୍ର ଉପକ୍ରମ ଆଲୋଚନା କରାଯାଉଥିବାର

ଭୁବନେଶ୍ୱର ଅନୁସୂଚିତ ଭୁବନେଶ୍ୱର ଅନୁସୂଚିତ ଭୁବନେଶ୍ୱର

ମାଲିମାନଙ୍କୁ ୧୩.୧୨.୨୦୦୫ ରେ ମଲ୍ଲୀପତ୍ର ଏବଂ ଅନାମ୍ୟ

ମାଲିମାନଙ୍କୁ ଭୁବନେଶ୍ୱର ମାଲିମାନଙ୍କୁ ୧୩.୧୨.୨୦୦୫ ରେ ମଲ୍ଲୀପତ୍ର

3 ପରି ଏହି ପ୍ରାମକୁ ଭୁବନେଶ୍ୱର ଭୁବନେଶ୍ୱର ଭୁବନେଶ୍ୱର

ଉତ୍ତର ପ୍ରାନ୍ତର ସମସ୍ତ ଶାସନ

ନିର୍ଦ୍ଦେଶାବଳୀ ଅନୁସାରେ, ଯେଉଁ ଲୋକସଭା

କାଳୋତ୍ତରୀଣୀ ସଂସଦର ଅଧିକାର କମି

ସଭାର ବ୍ୟକ୍ତିଗତ ଓ ଲୋକାଭିମତ ଅନୁସାରେ

ଅଧିକାର ସ୍ୱୀକୃତି ପ୍ରଦାନ କରାଯାଇ ନାହିଁ

ତେଣୁ ଏହି ସଭାର ସମସ୍ତ କାର୍ଯ୍ୟ - ଶା

ନାସନତ ପ୍ରକାର କରାଯାଇଥିଲା ।

ସମସ୍ତ କାର୍ଯ୍ୟ ନିର୍ଦ୍ଦେଶାବଳୀ - - - ଶା

ନାସନତ ପ୍ରକାର କରାଯାଇଥିଲା ଯଦିଓ ଏ

ସମସ୍ତ କାର୍ଯ୍ୟ ସ୍ୱୀକୃତି ନାହିଁ ଏହା

ଏହା - - - ଶାସନ ଦ୍ୱାରା ନିର୍ଦ୍ଦେଶ ଦିଆ

ଯାଇଛି ଯଦିଓ କାର୍ଯ୍ୟ ନିର୍ଦ୍ଦେଶାବଳୀ -

ଅନୁସାରେ ଅଧିକାର କମି ନିର୍ଦ୍ଦେଶାବଳୀ

କରାଯାଇଥିଲା ।

ନାସନତ ଅଧିକାର କରାଯାଇଥିଲା ନିର୍ଦ୍ଦେଶ

ଅନୁସାରେ ଏହା ଏହା ଅନୁସାରେ ଅଧିକାର

କୋଷ ଲୋଗ୍ୟ ଦାବୀଗତ କୃତ୍ୟକୁ ବିଲମ୍ବ ହ୍ରାସ କର
 ସ୍ୱାଧୀନତା ନିମନ୍ତେ ନିରାଶ୍ରୟ / ଆତ୍ମନିର୍ଭର / ଅନୁରୋଧ
 ଦ୍ୱାରା ନିଜକୁ ସ୍ୱାଧୀନ କରି ବିଲମ୍ବରୁ ବର୍ଜନ କରି ନିଜର
 ନ୍ୟୟ ସତ୍ତାର ଉପସ୍ଥାପନ କରି ଆଗ୍ରହୀନୀ -

କରା ନାହିଁ ଧର୍ମ /
 ଉକ୍ତ କ୍ଷେତ୍ରରେ ଉପସ୍ଥିତ ସମସ୍ତ ପକ୍ଷ / ପକ୍ଷୀ -
 ନିମନ୍ତେ ଉକ୍ତ ଦାବୀଗତୀ କୁ କମ କମେ "ଲୋଗ୍ୟ
 ଦାବୀଗତ ନାମା କୌଣସି କାରଣବଶତଃ -

ଉପସ୍ଥିତ ନିର୍ଦ୍ଦାୟକ ସମସ୍ତଙ୍କୁ ସମ୍ବନ୍ଧିତ
 ଉକ୍ତ ଦାବୀଗତୀ କମିଟି ରେ ଦାବୀଗତ

ଦାବୀଗତ କରି ନିମନ୍ତେ ସମାଜର ଆଗ୍ରହୀ
 ତା ୧୦/୭/୧୯୯୧ ରୁପ ସର୍ଭିସ୍ କ୍ରିଡ଼ ନିମନ୍ତେ

ଆଗ୍ରହୀନୀ କରିବା ପାଇଁ ହିଁ କରାଗଲା /
 ଆଗ୍ରହୀନୀରୁ ଉଦ୍ଧାରଣ ପ୍ରାପ୍ତ ହେବା

ଉକ୍ତ କ୍ଷେତ୍ରରେ କମିଟି କରି ଉପସ୍ଥାପନ
 ନିର୍ଦ୍ଦାୟକ କମିଟିରୁ କମିଟି କରାଗଲା /

ନିର୍ଦ୍ଦାୟକ କମିଟିରୁ କମିଟି କରାଗଲା -

କାହାଣୀ ଦାକ୍ଷିଣ୍ୟ

କ୍ର. ନଂ	ପାଠକ	ପାଠକ	ପାଠକ	ପାଠକ
1	Dayal Kerketta	Joseph Kerketta	Munda	
2	Juhel Kerketta	Simon Kerketta	Munda	
3	Thomas Kerketta	Simon Kerketta	Munda	
4	Bansoro Nayik	Kushto Naik	Bhunya	
5	Kandeluru Dehury	Monu Dehury	Bhunya	
6	Santus Naik	Bansoro Naik	Bhunya	
7	Raut Dehury	Konda Dehury	Bhunya	
8	Guru Naik	Tara Naik	Bhunya	
9	Kandna Topno	Budhuwa Topno	Munda	
10	Sursen Bading	Sawan Bading	Munda	
11	Simon Topno	Jabirag Topno	Munda	
12	Matiyas Kerketta	Dayal Kerketta	Munda	
13	Amrit Kerketta	Juhel Kerketta	Munda	
14	Royan Guruya	Johan Guruya	Munda	
15	Habil Topno	Masidas Topno	Munda	
16	Matiyas Topno	Masidas Topno	Munda	
17	Nathnyel Barjo	Mangra Barjo	Munda	
18	Mansid Barjo	Nathnyel Barjo	Munda	
19	Kusal Barjo	Nathnyel Barjo	Munda	
20	Mundal Surin	Atoua Surin	Munda	
21	Mangta Purty	Parehan Purty	Munda	
22	Sanika Purty	Mangta Purty	Munda	
23	Samu Purty	Mangta Purty	Munda	
24	Kande Purty	Mangta Purty	Munda	
25	Soma Jariya	Sukhram Jariya	Munda	
26	Mahanta Purty	Binu Purty	Munda	

7	Bhola Purty	Binura Purty	Munda
8	Pirtam Purty	Abhiram Purty	Munda
9	Raut Purty	Karam Singh Purty	Munda
10	Birsa Bodra	Balu Bodra	Munda
11	Bhabyaram Munda	Ram Munda	Munda
12	Sinu Nag	Achal Nag	Munda
13	Binu Purty	Bhola Purty	Munda
14	Sahu Purty	Bhola Purty	Munda
15	Tisban Bhunya	Durga Bhunya	Munda
16	Puniya Munda	Abhiram Munda	Bhunya
17	Koruna Naik	Dassathi Naik	



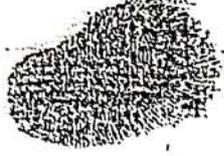
Prata Party



Aritam Party
Rant Party



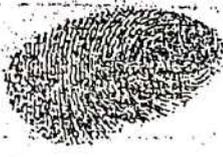
Birsa Badra
Bharyaram Mundu



॥३॥ ॥३॥
Bina Party
Sahu Party



Tirbh Bhalnya
Puniya Munda



Koruna ~~Naik~~ Naik

Dayal Kerketta



Juhel Kerketta

Ramesh Naik

Thomas Kerketta

Kandara Jehury



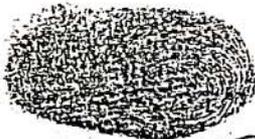
Santosh Naik

Raut Jehury

Guru Naik

Kandara Topno

Suresh Baleng



Simon Topno

ମିରାଣି ବୋଲୋଡ଼ି

ମିରାଣି ବୋଲୋଡ଼ି

Royan Guruya

Habil Topno



Mahiyas Topno

Nathaniel Barjo

Marsid Barjo



Kusel Barjo

Mundal Surin

Mangta purti

Samika purti

Sama purti



ମିରାଣି ବୋଲୋଡ଼ି



Sama Guruya

ମିରାଣି ବୋଲୋଡ଼ି



L. No. 329 /PBDA (K)

Date. 14 / 05 / 2020

To: The Regional Manager
OMC Ltd., Koira

Sub: PVTG (Paudi Bhuyan) Household information of Sarekala, Ranta, Silguda village of Bhutuda GP and Damalu village of Sasyakela GP

Sir,
With reference to subject cited above I am to submit herewith the PVTG (Paudi Bhuyan) Household information of Sarekala, Ranta, Silguda village of Bhutuda GP and Damalu village of Sasyakela GP for your information.

Sl. No	Name of Village	Name of GP	No of PVTG Household
1	Saraikala	Bhutuda	49
2	Ranta	Bhutuda	56
3	Silguda	Bhutuda	05
4	Damalu	Sasyakela	18

Yours Faithfully

[Signature]
14/05/2020
Special Officer
PBDA, Khuntagaon

Memo No. 2197/OMC/KIAM/2020 Dt. 15.5.2020

Copy submitted for kind information of Tahsiladar,
Kamruppara with a request to take necessary action.

[Signature]
15/5/20
Suryeev Jaiswal
Dy. M. (P)
OMC Ltd., Koira

LAND SCHEDULE IN THE VILLAGE LIMITS OF DAMALU, RANTHA, SAREIKALA, SILGUDA AND KHANDADHAR & TORHA RESERVED FOREST REQUIRED FOR CONSTRUCTION OF PROPOSED OVERHEAD CONVEYOR CORRIDOR FROM BARSUAN PROPOSED NEW RAILWAY SIDING TO KURMITAR ML BOUNDARY OF M/S ODISHA MINING CORPORATION LIMITED LOCATED IN SUNGARGARH DISTRICT OF ODISHA.

LAND SCHEDULE OF PRF AREA								
Sl. No.	Name of PRF	Village	Khata No.	Plot No.	Kisam	Total area of Plot	Area applied for diversion (in Ha)	Remarks
1	2	3	4	5	6	7	8	9
1	KHANDHADAR PRF	Damal	42	235	Pahada	32.91	0.453	
2			42	248	Pahada	43.57	0.661	
3			42	257	Pahada	40	0.628	
4			42	250	Pahada	39.55	0.599	
5			42	276	Pahada	38.75	0.917	
6			Sub-total					
8	KHANDHADAR PRF	Rantha	40	1	Pahada	25.67	0.301	
9			40	17	Pahada	36.02	0.446	
10			40	18	Pahada	27.5	0.302	
11			40	19	Pahada	34.77	0.300	
12			40	115	Pahada	37.5	0.979	
13			40	174	Pahada	37.5	0.627	
14			40	125	Pahada	40	3.696	
15			40	126	Pahada	37.5	2.167	
16			40	131	Pahada	35	0.442	
17			40	132	Pahada	37.5	0.120	
18			40	133	Pahada	25	0.320	
19			40	134	Pahada	40	0.658	
20			40	137	Pahada	40	2.602	
21			40	138	Pahada	40	6.927	
22			40	185	Pahada	37.32	0.663	
23	40	186	Pahada	39.37	0.102			
24	40	194	Pahada	38.75	0.331			
	Sub-total						20.983	
25	KHANDHADAR PRF	Sareikata	35	15	Pahada	39.15	0.211	
26			26	5	Pahada	40	0.079	
	Sub-total						0.29	
27	KHANDHADAR PRF	Siliguda	16	8	Pahada	41.52	0.728	
28			16	9	Pahada	50.8	0.429	
29			16	10	Pahada	39.69	0.274	
30			16	29	Pahada	41.7	0.646	
31			16	30	Pahada	33.85	0.056	
	Sub-total						2.123	
TOTAL							25.654	

STATEMENT OF RF LAND				
Sl. No.	Name of RF	Compartment No.	Area applied for diversion (in Ha)	Remarks
1	2	3	4	5
1	KHANDHADHAR	Khandadhar RF	2.184	
2	TOHRA	T1 & T2 (A)	58.641	
TOTAL			60.825	

LAND SCHEDULE OF NON - FOREST LAND								
Sl. No.	Village	Khata No.	Plot No.	Kisam	Total area of Plot	Area required applied for diversion (in Ha)	Remarks	
1	2	3	4	5	6	7	8	
1	Damal	42	277	Nala	8.59	0.127		
2	TOTAL						0.127	

TOTAL LAND REQUIRED FOR THE PROJECT (BOTH FOREST AND NON FOREST)							
SR. No.	Total Forest land required for the Project			Non Forest Land involved in the Project		Total Non Forest (5+6)	Grand Total (4+7)
	RF	PRF	Total Forest (2+3)	Govt Land	Private Land		
1	2	3	4	5	6	7	8
	60.825	25.654	86.479	0.127	Nil	0.127	86.606

MANAGER (Mining)
Kurmitar Iron & Manganese Ore Mines

RANGE OFFICER
BARSUAN

TAHASILDAR
LAHUNIPARA

FOREST OFFICER

ଉପଜିଲ୍ଲାପାଳଙ୍କ କାର୍ଯ୍ୟାଳୟଗଣାଠାଁ ,

OFFICE OF THE SUB-COLLECTOR, BONAI

Phone: 06626-244433, E-Mail: sdmbonai@gmail.com

Letter No. 5187/FRA Date. 10.08.20

To The Tehsildar, Lahunipara

Sub.: Issue of NOC as per Forest Right Act, 2006 (for linear project) for diversion of 86.479 Ha. of forest land for construction of conveynor Corridor from Kurmitar Mines to Barsuan Railway siding of OMC under Lahunipara Tehsil.

Ref: This office letter No. 2597/FRA dt. 06.06.2020 & Letter No. 4737/FRA Dt. 15.07.2020.

Sir,

With reference to the letter on the subject cited above, I am to say that the you have been informed about instructions of the Additional District Magistrate, Sundargarh regarding submission the copy of SDLC proceeding regarding Issue of NOC as per Forest Right Act, 2006 (for linear project) for diversion of 86.479 Ha. of forest land for construction of conveynor Corridor from Kurmitar Mines to Barsuan Railway siding of OMC at an early date. Besides, Project Administrator, I.T.D.A., Sundargarh has requested to take appropriate action in the matter and submit the proceedings of the SDLC for placement in the DLC, FRA. In this connection, you have been requested to take appropriate action and submit the report on the points raised on the above said letter. But, no report has been received from your side till today.

So, you are therefore once again requested to look into the matter personally, take appropriate action and submit your report on the said points to the undersigned at the earliest for further action.

Yours faithfully

Sub-Collector, Bonai

Memo No. 5188 / Date 10.08.20 /

Copy to Block Development Officer, Lahunipara for information and necessary action with reference to this office Memo No. 4378 dt. 15.07.2020. He is once again requested to issue necessary instruction to WEO, Lahunipara/concerned Sarpanch/PEO, for conducting Gram Sabha and render necessary cooperation to furnish information on the above points at an earliest.

Sub-Collector, Bonai

Memo No. 5189 / Date 10.08.20 /

Copy submitted to Project Administrator, I.T.D.A., Sundargarh for favour of information and necessary action with reference to your office Letter No. 1232 dt. 03.06.2020 /Letter No. 1624 dt. 23.07.2020 & this office Memo No. 2599 dt. 06.06.2020/Memo No. 4739 dt. 15.07.2020.

Sub-Collector, Bonai

Memo No. 5190 / Date 10.08.20 /

Copy submitted to Additional District Magistrate, Sundargarh for favour of kind information with reference to Memo No. 1625 dt. 23.07.2020 of P.A., I.T.D.A., Sundargarh..

Sub-Collector, Bonai

Rev.

Section:

Diary/Receipt No.

Section No. - 06622-273057, Fax - 273057
270

151
Date: 22.07.20

29 July 2020

Head Clerk

Sub-Collector
Bani
Sub-Collector

Sub - Issuance of NOC as per FRA, 2006 for diversion of forest land for construction of Conveyor corridor from Kurmitra Mines to Barsuan Railway siding of OMC under Lahunipada Tahasil.

Ref: Dist. office letter No. 1485/ Rev. Dt. 30.05.2020 and this office letter No. 1232/ Dt. 03.06.2020.

Sir,

In inviting reference to the letter on the subject cited above, I am to intimate that the resolution of SDLC for diversion of 86.479 ha. of forest land for construction of Conveyor corridor from Kurmitra Mines to Barsuan Railway siding of OMC under Lahunipada Tahasil has not yet been received. The Dist. office has pressing hard to have the report

In this connection, it is mentioned here that, as per Notification Dt. 6th March 2017 issued by the Ministry of Environment, Forests and Climate Change (Forest conservation Division) of Govt. of India, the consent of each Gram Sabha having jurisdiction over the whole or a part of the forest land indicated in the proposal for diversion of such forest land is required. (Referred letter No. 1569/ITDA, Dt. 16.07.2020)

It is, therefore, requested to please take appropriate action in the matter and submit the proceedings of the SDLC for placement in the D.L.C, FRA.

This may please be treated as **Most Urgent**.

Yours faithfully,

Memo No. 1675 /Dt. 23.7.20 /

Project Administrator,
ITDA, Sundargarh.

Copy to the Addl. Dist. Magistrate, Sundargarh for favour of kind information with reference to Dist. office letter No. 1485/ Rev. Dt. 30.05.2020.

Project Administrator,
ITDA, Sundargarh.

ଉପଜିଲ୍ଲାପାଳଙ୍କ ଦଫ୍ତରୀୟାଳୟ ବଣାଇ, - - 2181

OFFICE OF THE SUB-COLLECTOR, BONAI
Phone: 06626-244433, E-Mail: sdmbonai@gmail.com
Letter No. 4737/FRA Date. 15.07.20

To: The Tehsildar, Lahunipara

Sub.: Issue of NOC as per Forest Right Act, 2006 (for linear project) for diversion of 86.479 Ha. of forest land for construction of conveynor Corridor from Kurmitar Mines to Barsuan Railway siding of OMC under Lahunipara Tehsil.

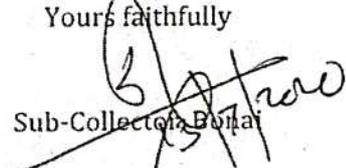
Ref.: This office letter No. 2597/FRA dt. 06.06.2020

Sir,

With reference to the letter on the subject cited above, I am to say that the Additional District Magistrate, Sundargarh has once again instructed to submit the copy of SDLC proceeding regarding Issue of NOC as per Forest Right Act, 2006 (for linear project) for diversion of 86.479 Ha. of forest land for construction of conveynor Corridor from Kurmitar Mines to Barsuan Railway siding of OMC at an early date. In this regard, you have been requested to take appropriate action and submit the report on the points raised on the above said letter. But, no report has been received from your side till today.

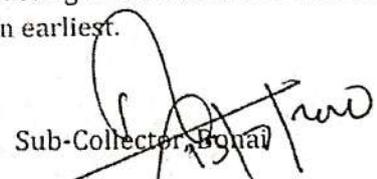
So, you are therefore once again requested to look into the matter personally, take appropriate action and submit your report on the said points to the undersigned at the earliest for further action.

Yours faithfully


Sub-Collector, Bonai

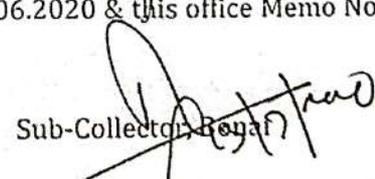
Sub-Collector
Memo No. 4738 / Date 15.07.20 /

Copy to Block Development Officer, Lahunipara for information and necessary action with reference to this office Memo No. 2598 dt. 06.06.2020. He is once again requested to issue necessary instruction to WEO, Lahunipara/concerned Sarpanch/PEO, for conducting GramSabha and render necessary cooperation to furnish information on the above points at an earliest.


Sub-Collector, Bonai

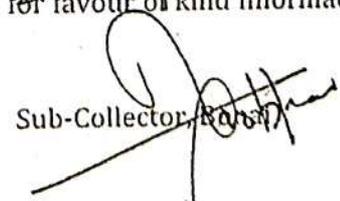
Memo No. 4739 / Date 15.07.20 /

Copy submitted to Project Administrator, I.T.D.A., Sundargarh for favour of information and necessary action with reference to your office Letter No. 1232 dt. 03.06.2020 & this office Memo No. 2599 dt. 06.06.2020.


Sub-Collector, Bonai

Memo No. 4740 / Date 15.07.20 /

Copy submitted to Additional District Magistrate, Sundargarh for favour of kind information with reference to District office Letter No. 1735 dt. 01.07.2020.


Sub-Collector, Bonai

ANNEXURE- R/4

F. No. 11-9/ 98-FC (pt.)
Government of India
Ministry of Environment and Forests
(FC Division)

Paryavaran Bhawan,
CGO Complex, Lodhi Road,
New Delhi - 110 510.
Dated: 5th February, 2013

To

The Principal Secretary (Forests),
All State / Union Territory Governments

Sub: Diversion of forest land for non-forest purposes under the Forest (Conservation) Act, 1980 - ensuring compliance of the Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006.

Sir,

I am directed to refer to this Ministry's letter of even number dated 03.08.2009 wherein this Ministry issued detailed guidelines on submission of evidences for having initiated and completed the process of settlement of rights under the Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006.

25(4)
This Ministry has received representations from various Ministries to exempt projects like construction of roads, canals, laying of pipelines/optical fibres and transmission lines etc. where linear diversion of forest land in several villages are involved, from the requirement of obtaining consent of Gram Sabha, as stipulated in this Ministry's said letter dated 3.8.2009.

The matter has also been examined by an inter-ministerial Committee. The Committee after examination of the matter had *inter alia* recommended that a resolution of the Gram Sabha of the area, based on full and prior information of the project and a public hearing, endorsing that the project is in the interest of the people living on the forest land, use of which is proposed to be diverted for non-forest purposes may not be required for the projects like construction of roads, canals, laying of pipelines/optical fibres and transmission lines etc. where linear diversion of use of forest land in several villages are involved, unless recognised rights of Primitive Tribal Groups (PTG) and Pre-Agricultural Communities (PAC) are being affected.

h
15/2
The Hon'ble Minister for Tribal Affairs in his D.O. letter dated 21.01.2013 addressed to the Hon'ble Minister of State (Independent Charge) for Power has informed that the Ministry of Tribal Affairs agrees with the recommendation of said Committee that resolution of the Gram Sabha may not be required in cases of projects like transmission lines where linear diversion of forest land in several villages are involved, unless recognised rights of PTG/ PAC are being affected.

10/2/2013

Accordingly, I am directed to say that proposals seeking prior approval of Central Government under the Forest (Conservation) Act, 1980 for projects like construction of roads, canals, laying of pipelines/ optical fibres and transmission lines etc. where linear diversion of use of forest land in several villages are involved, unless recognised rights of PTG/ PAC are being affected, are exempted from the requirement of obtaining consent of the concerned Gram Sabha(s) as stipulated in clause (c) read with clause (b), (e) and (f) in second para of this Ministry's said letter dated 03.08.2009.

This issues with approval of the Hon'ble Minister of State (Independent Charge) for Environment and Forests.

Yours faithfully,

(H.C. Chaudhary)

Assistant Inspector General of Forests

Copy to:-

1. Shri Sanjay Lohiya, Director, Prime Minister's Office, New Delhi.
2. Secretary, Ministry of Road Transport and Highways, New Delhi.
3. The Secretary, Ministry of Power, New Delhi.
4. The Secretary, Ministry of Petroleum, and Natural Gas, New Delhi.
5. The Chairman, Railways Board, New Delhi.
6. The Secretary, Ministry of Tribal Affairs, New Delhi.
7. The Chairman, National Highways Authority of India (NHAI), New Delhi.
8. Principal Chief Conservator of Forests, all State/UT Governments.
9. Nodal Officer, the Forest (Conservation) Act, 1980, all State/UT Governments.
10. All Regional Offices, Ministry of Environment & Forests.
11. Joint Secretray in-charge, Impact Assessment Division, MoEF.
12. All Assistant Inspector General of Forests in Forest Conservation Division, MoEF.
13. Director, R.O. (HQ), Ministry of Environment & Forests, New Delhi.
14. Sr. Director (Technical), NIC, MoEF with a request to place a copy of the letter on website of this Ministry.
15. Sr. PPS to the Secretray, Environment and Forests.
16. Sr. PPS to the Director General of Forests & Special Secretray, MoEF.
17. Guard File.

No. A5(4)MIS.CR-9/2010-11.

(H.C. Chaudhary)
Office of the
Assistant Inspector General of Forests
Principal Chief Conservator of Forests
(Head of Forest Force)

Aranya Bhavan, 18th Cross, Malleswaram
Bangalore-3, Dated: / 03 / 2013.

CIRCULAR

Copy of the Guidelines dated 05-2-2013 of MOEF, GOI is communicated to the Chief Conservators of Forests (T) & the Deputy Conservator of Forests (T)/(WL) through e-mail for information

Additional Principal Chief Conservator of Forests
(Forest Conservation), Bangalore.

E-mail sent

03/03/13

Comp-16874

Reminder -II

F. No. 11-362/2012-FC
Government of India
Ministry of Environment and Forests
(FC Division)

Paryavaran Bhawan,
CGO Complex, Lodhi-Road,
New Delhi-110 510.
Dated: 1st July, 2013

To

1. The Principal Secretary (Forests),
All State / Union Territory Governments except Goa
2. The Principal Secretary (Environment),
All State/ Union Territory Governments except Goa

A/PCB/FC

Sub: Guidelines for diversion of forest land for non-forest purposes under the Forest (Conservation) Act 1980- Submission of proposals to obtain approval for diversion of entire forest land located within the mining lease and grant of environment clearance to mining projects.

Sir,

I am directed to refer to this Ministry's letter of even number dated 5th February 2013 and subsequent reminder dated 13th May 2013 on the above-mentioned subject wherein this Ministry *inter-alia* requested State/ UT Governments to submit within a period of three months from the date of issue of the said letter details of all such mines where approval under the Forest (Conservation) Act, 1980 for diversion of only a part of forest land has either been obtained or is presently under examination in the State/Central Government.

Though the period of three months from the date of issue of said letter has already elapsed, details sought by this Ministry have not been received by this Ministry from the State/ UT Governments except Goa.

Accordingly, I am directed to request that details of all such mines where approval under the Forest (Conservation) Act, 1980 for diversion of only a part of forest land has either been obtained or is presently under examination in the State/Central Government may kindly be submitted to this Ministry at the earliest.

Yours faithfully,

(H.C. Chaudhary)
(H.C. Chaudhary)

Assistant Inspector General of Forests

Copy to:-

1. Secretary, Ministry of Mines, Government of India.
2. Secretary, Ministry of Coal, Government of India.
3. Secretary, Ministry of Steel, Government of India.
4. Principal Chief Conservator of Forests, all State/UT Governments except Goa.

Ad-Station & Part 7

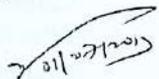
LD
26-7-13

AS(1)

25/7

11/07/2013

- 5 Nodal Officer, the Forest (Conservation) Act, 1980, all State/UT Governments except Goa .
- 6 All Regional Offices, Ministry of Environment & Forests.
- 7 Joint Secretary, In-charge, Impact Assessment Division, MoEF .
- 8 Chairman, State Environment Impact Assessment Authority, all State/UT Governments.
- 9 Member-Secretary, State Environment Impact Assessment Authority, all State/UT Governments.
- 10 All Advisors/ Directors/ Dy. Directors in the Impact Assessment Division, MoEF.
- 11 All Assistant Inspector General of Forests in Forest Conservation Division, MoEF.
- 12 Director, Regional Office (Headquarters), Ministry of Environment & Forests, New Delhi.
- 13 Monitoring Cell, Forest Conservation Division, MoEF for placing a copy of the extant guidelines on website of the Ministry.
- 14 Guard File.



(H.C. Chaudhary)

Assistant Inspector General of Forests

Comp- 16124

F. No. 11-9/98-FC (pt.)
Government of India
Ministry of Environment & Forests
(FC Division)

Paryavaran Bhawan,
CGO Complex, Lodhi Road,
New Delhi-110 003
Dated: 5th July, 2013

To,
The Principal Secretary (Forests),
All State/ Union Territory Governments

Sub: Diversion of forest land for non-forest purposes under the Forest (Conservation) Act, 1980 - ensuring compliance of the Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006.

Sir,

I am directed to refer to this Ministry's letters of even number dated 3rd August 2009 and dated 5th February 2013 on the above mentioned subject wherein this Ministry issued detailed guidelines on submission of evidences for having initiated and completed the process of settlement of rights under the Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006, and to say that certificate in accordance with the said letters in respect of (a) linear, and (b) other projects shall be submitted in the formats enclosed as Annexure-I (FORM-I) and Annexure-II (FORM-II) respectively.

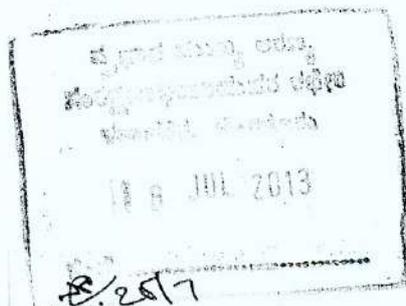
Encl.: As above.

Yours faithfully,

(H.C. Chaudhary)
Assistant Inspector General of Forests

Copy To:

1. The Secretary, Ministry of Tribal Affairs, New Delhi.
2. Principal Chief Conservator of Forests, all State/UT Governments.
3. Nodal Officer, the Forest (Conservation) Act, 1980, all State/UT Governments.
4. All Regional Offices, Ministry of Environment & Forests.
5. Joint Secretary in-charge, Impact Assessment Division, MoEF.
6. All Assistant Inspector General of Forests/ Directors in Forest Conservation Division, MoEF.
7. Director R.O. (HQ), Ministry of Environment & Forests, New Delhi.
8. Sr. Director (Technical), NIC, MoEF with a request to place a copy of the letter on website of this Ministry.
9. Guard File.



(H.C. Chaudhary)
Assistant Inspector General of

APCCF (FC)
A. Communication
to all
CCFs/ Dir
of Forests/
Division.
12/7/13
W5 (3)

Annexure-I

FORM-I*(for linear projects)***Government of****Office of the District Collector**

No.

Dated.....

To WHOSOEVER IT/MAY CONCERN

In compliance of the Ministry of Environment and Forests (MoEF), Government of India's letter No. 11-9/98-FC (pt.) dated 3rd August 2009 wherein the MoEF issued guidelines on submission of evidences for having initiated and completed the process of settlement of rights under the Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 ('FRA', for short) on the forest land proposed to be diverted for non-forest purposes read with MoEF's letter dated 5th February 2013 wherein MoEF issued certain relaxation in respect of linear projects, it is certified that hectares of forest land proposed to be diverted in favour of (name of user agency) for (purpose for diversion of forest land) in district falls within jurisdiction of village(s) in tehsils.

It is further certified that:

- (a) the complete process for identification and settlement of rights under the FRA has been carried out for the entire hectares of forest area proposed for diversion. A copy of records of all consultations and meetings of the Forest Rights Committee(s), Gram Sabha(s), Sub- Division Level Committee(s) and the District Level Committee are enclosed as annexure ... to annexure
- (b) the diversion of forest land for facilities managed by the Government as required under section 3 (2) of the FRA have been completed and the Grama Sabhas have given their consent to it;
- (c) the proposal does not involve recognised rights of Primitive Tribal Groups and Pre-agricultural communities.

Encl.: As above.

Signature
(Full name and official seal of the District Collector)

Annexure-II

FORM-II

(for projects other than linear projects)

Government of

Office of the District Collector

No.

Dated

TO WHOWSOEVER IT MAY CONCERN

In compliance of the Ministry of Environment and Forests (MoEF), Government of India's letter No. 11-9/98-FC (pt.) dated 3rd August 2009 wherein the MoEF issued guidelines on submission of evidences for having initiated and completed the process of settlement of rights under the Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 ('FRA', for short) on the forest land proposed to be diverted for non-forest purposes, it is certified that..... hectares of forest land proposed to be diverted in favour of (name of user agency) for (purpose for diversion of forest land) in district-falls within jurisdiction of village(s) intehsils.

It is further certified that:

- (a) the complete process for identification and settlement of rights under the FRA has been carried out for the entire hectares of forest land proposed for diversion. A copy of records of all consultation and meetings of the Forest Rights Committee(s), Gram Sabha(s), Sub- Division Level Committee(s) and the District Level Committee are enclosed as annexure ... to annexure
- (b) the proposal for such diversion (with full details of the project and its implications, in vernacular/ local language) have been placed before each concerned Gram Sabha of forest-dwellers, who are eligible under the FRA;
- (c) the each of concerned Gram Sabha(s), has certified that all formalities/ processes under the FRA have been carried out, and that they have given their consent to the proposed diversion and the compensation and ameliorative measures, if any, having understood the purpose and details of proposed diversion. A copy of certificate issued by the gram sabha of villages(s) is enclosed as annexure ... to annexure.....
- (d) the discussion and decisions on such proposals had taken pace only when there was a quorum of minimum 50 % of the members of Gram Sabha present;
- (e) the diversion of forest land for facilities managed by the Government as required under section 3 (2) of the FRA have been completed and the Grama Sabhas have given their consent to it;
- (f) the rights of Primitive Tribal Groups and Pre-Agricultural Communities, where applicable have been specifically safeguarded as per section 3 (1) (e) of the FRA.

Encl.: As above.

Signature

(Full name and official seal of the District Collector)



ANNEXURE- R/5

OFFICE OF THE REGIONAL CHIEF CONSERVATOR OF FORESTS, ROURKELA CIRCLE,
AT/P.O. PANPOSH, ROURKELA-769 004.

To Memo No. 1577/3F(Misc)756/2021 Date: 24.6.2021
The Divisional Forest Officer,
Bonai Forest Division.

Sub:- Proposal for diversion of 85.175 ha of fresh forest land and 1.304 ha re-
diversion of Forest Land (which is a part of 11.912 ha forest land for which
Stage-II approval has already been accorded by ERO, MoEF & CC on
29.05.2020) for construction of overhead piped conveyor belt Railway siding
at Barsuan for transportation of mineral with provision for one dispatch area in
between the route and the other at terminal point at Barsuan.

X-Sub:- Submission of 4 Nos. of revised financial outlay of Schemes.

Ref:- Your Memo No.4552 Dtd.11.06.2021.

The revised financial outlay of the following schemes prepared in compliance
with the conditions stipulated in the Stage-I approval accorded vide Letter No.8-113/2000-
FC (VoI-III) dt.4.2.2021 of the MoEF & CC, GoI in respect of the above diversion proposal
at the current wage rate of Rs.311/- per man day and submitted vide your Memo under
reference are hereby technically approved for the amount as indicated against each.

Sl. No.	Name of the scheme	Technical approval by the RCCF, Rourkela Circle.
01	Revised financial outlay of scheme for plantation between the banks of seasonal nala and the proposed dispatch area-2 for the development of green belt and soil and moisture conservation in the dispatch area to prevent Iron ore leaching from the dispatch areas in compliance with Condition No. A.4 with a total financial outlay of Rs.3,32,84,200/-	Technically approved for Rs.3,32,84,200/- (Rupees three crore thirty-two lakh eighty-four thousand two hundred) only
02	Revised financial outlay of Scheme for Assisted Natural Regeneration of the forest in 500 meter perimeter of dispatch areas with a view to create dense green cover so as to minimize dust and other pollution on rest of the forest in compliance with Condition No. A.6 with a total financial outlay of Rs.1,13,02,900/-	Technically approved for Rs.1,13,02,900/- (Rupees one crore thirteen lakh two thousand nine hundred) only
03	Revised financial outlay of Scheme for comprehensive soil conservation measures in compliance with Condition No. A.7 with a total financial outlay of Rs.15,20,800/-	Technically approved for Rs.15,20,800/- (Rupees fifteen lakh twenty thousand eight hundred) only

04	Revised financial outlay of Scheme for creation and maintenance of plantation of dwarf species (preferably medicinal plants) in the right of way under the conveyor belt in compliance with Condition No. A.8 with a total financial outlay of Rs.21,67,600/-	Technically approved for Rs.21,67,600/- (Rupees twenty-one lakh sixty-seven thousand six hundred)only
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7 development
 file, Mar-
 your

The technically approved financial outlays each in duplicate are returned herewith for taking further necessary action at your end, the receipt of which may please be acknowledged.

Encl: As above.

Regional Chief Conservator of Forests,
 Rourkela Circle

Memo No.

Date:

Copy forwarded to the Chief Conservator of Forests (Forest Diversion & Nodal Officer, FC Act), O/o the Pr.CCF, Odisha for favour of kind information and necessary action with reference to Memo No.4278 dtd.24.05.2021 of the DFO, Bonai Division.

Regional Chief Conservator of Forests,
 Rourkela Circle

SCHEME FOR

PLANTATION BETWEEN THE BANKS OF THE SEASONAL NALAH AND THE PROPOSED DISPATCH AREA-2 FOR DEVELOPMENT OF GREEN BELT AND SOIL AND MOISTURE CONSERVATION MEASURES IN THE DISPATCH AREA TO PREVENT IRON ORE LEACHING FROM THE DISPATCH AREAS.

FOR

DIVERSION OF 86.479 HA OF FOREST LAND FOR CONSTRUCTION OF OVERHEAD PIPED CONVEYOR BELT FROM KURMITAR ML BOUNDARY TO PROPOSED RAILWAY SIDING

UNDER BONAI FOREST DIVISION

OF

M/s ODISHA MINING CORPORATION LTD.

(A GOVT.OF ODISHA UNDERTAKING)

OMC HOUSE, BHUBANESWAR-751001

{As per condition No. A.4 of the stage-I Forest clearance granted by MoEF & CC, Govt. of India vide F.No.8-113/2000-FC (Vol-III) dt 04.02.2021}

(@ Rs 308.00 per manday)

SCHEME FOR PLANTATION BETWEEN THE BANKS OF THE SEASONAL NALAH AND THE PROPOSED DISPATCH AREA-2 FOR DEVELOPMENT OF GREEN BELT AND SOIL AND MOISTURE CONSERVATION MEASURES IN THE DISPATCH AREA TO PREVENT IRON ORE LEACHING FROM THE DISPATCH AREAS FOR DIVERSION OF 86.479 HA OF FOREST LAND FOR CONSTRUCTION OF OVERHEAD PIPED CONVEYOR BELT FROM KURMITAR ML BOUNDARY TO PROPOSED RAILWAY SIDING OF M/s ODISHA MINING CORPORATION LTD.

1. INTRODUCTION

Odisha Mining Corporation Ltd had submitted a proposal for diversion of 86.479 ha of forest land, comprising of 85.175 ha of fresh forest land and 1.304 ha re-diversion of Forest land (which is a part of 11.912 ha forest land, granted Stage-II approval by ERO, MoEF&CC on 29.05.2020) for construction of overhead piped conveyor belt from Kurnitar ML Boundary to proposed Railway Siding in Tahsil Lahunipara, District Sundergarh. The proposal was placed before Forest Advisory Committee on 22nd December, 2020. As per the recommendation of FAC, Stage-I FC has been granted by MoEF & CC vide letter F. No. 8-113/2000-FC (Vol-III) dt. 04.02.2021. Condition n. A.4 of the Stage-I FC is read as under:

"On analysis on DSS it was observed that a seasonal water stream/nalah exists on South-west boundary of the proposed dispatch area-2 is adjoining a seasonal water stream/nalah. The area between the banks of this seasonal stream/ nalah and the proposed dispatch area-2 shall be mapped and a green belt with native species shall be raised and maintained at the cost of user agency to protect the seasonal stream/nalah. Soil and moisture conservation measures in the dispatch area shall be planned and implemented at the cost of the user agency and effective measures shall be used by the user agency to prevent Iron ore leaching from the dispatch areas."

In compliance, a comprehensive scheme is prepared @ Rs. 308.00 per man day for implementation of the same by the OMC.

2. LOCATION OF THE AREA

The project comes under Lahunipara Tahasil and Bonai Forest Division of Sundargarh District, Odisha. The entire stretch of proposed conveyor belt & Railway siding is bounded by Latitude: 21^o 45' 31.31"- 21^o 50' 08.16" N and Longitudes: : 85^o 07' 04.40"- 85^o 09' 12.48" E of Survey of India Topo sheet No. F45N1. The area exhibits an undulated topography with varying elevations from 403 mtr (Min.) to 927 mtr (Max.) above Mean Sea Level (AMSL). The proposed conveyor corridor comprises of two conveyor corridor and two dispatch area. Dispatch area-1 comprises of 14.602 ha of forest land and Dispatch area-2 comprises of 58.548 ha of forest land. In order to comply with the provision of Stage-I FC plantation has been proposed between Dispatch Area-2 and seasonal nalah and soil and moisture conservation measures has been proposed both in Dispatch Area-1 and Dispatch Area-2 to prevent Iron ore leaching from the Dispatch areas.

3. PLANTATION MODEL:-

There is some vegetation exists in the proposed plantation area between Dispatch Area-2 and Seasonal Nalah. So, ANR plantation will be taken up with 200 plants per ha. Cost norm for ANR plantation is furnished as Annexure-I. Total three numbers of patches has been identified for plantation.

Sl. No.	Plantation Patches	Area in Ha
1	Nala Bank 1	7.069
2	Nala Bank 2	6.221
3	Nala Bank 3	1.209
Total		14.499

All works mentioned in the cost norm will be executed in time as per specification. While taking up plantation, the following points shall be taken up for consideration: -

- Care to be taken to raise healthy plantable seedlings of minimum 60 cm height. 10% extra seedlings are to be raised for replacement of casualty.
- Pitting shall invariably be done during November-February i.e., before onset of monsoon. If possible the soil of upper portion and lower portion of pit should be placed separately in specific direction so that while planting the pits will be filled with top-soil first.
- Planting shall be done on the onset of monsoon to get full benefit of monsoon rain and planting should never be delayed.
- Basal dose of fertilizer and insecticides should be applied at the time of planting carefully by mixing with top-soil so that the roots of seedlings do not come in direct contact with fertilizer.
- In case of any mortality of planted seedlings, it should be replaced with good seedlings as soon as possible for better success rate.
- Complete weeding in proper time will be done. Strip weeding will not be permitted.
- Soil-working and application of 2nd dose fertilizer should be done in time.
- Since the area is provided with barbed wire fence, watch & ward will be easier and the watchers may be engaged in weeding in problematic areas alongwith watch & ward.

Species:

Although indigenous species are to be preferred in the plantation, considering adverse soil & moisture conditions we may go for hardy exotic species where required so that the plants are able to survive. For success of plantation in interior tribal areas, plantation of fruit and NTFP species plays a great role since economic species have a little value for local people. Considering the topography, soil and moisture availability of the plantation area, the following species will be planted

Sl No	Name of species	Common name	Remarks
1	<i>Azadirachta indica</i>	Neem	
2	<i>Derris indica</i>	Karanja	
3	<i>Emblica officinalis</i>	Amla	
4	<i>Terminalia chebula</i>	Harida	In lower areas with good soil depth
5	<i>Terminalia bellirica</i>	Bahada	In lower areas with good soil depth
6	<i>Dalbergia sissoo</i>	Sissoo	In lower areas with good soil depth
7	<i>Gmelina arborea</i>	Gambhari	In lower areas with good soil depth
8	<i>Dendrocalamus strictus</i>	Salia bamboo	In lower areas with good soil depth healthy seedlings from rhizomes may be planted
9	<i>Cassia siamea</i>	Chakunda	In lower areas with good soil depth
10	<i>Tamarindus indica</i>	Tentuli	In lower areas with good soil depth
11	<i>Madhuca indica</i>	Mahul	Two years old seedlings may be planted
12	<i>Simarubaglauca</i>	Simaruba	In rocky areas with low soil depth
13	<i>Zizyphus mauritiana</i>	Ber	In rocky areas with low soil depth
14	<i>Tectonagrandis</i>	Teak	Potted seedlings from pre-sprouted healthy stumps will be planted
15	<i>Mangifera indica</i>	Mango	In situ plantation (direct placing of mango stone in planting site) during pre-monsoon may be adopted in few lower areas or where life-saving watering can be done during summer
16	<i>Caryota urens</i>	Salapa	
17	<i>Terminalia arjuna</i>	Arjuna	Planted only on nala bank or near water.
18	<i>Desmodiumoojeinensis</i>	Bandhan	
19	<i>Dillenia indica</i>	Ou	Planted in area having good soil depth
20	<i>Feronia limonia</i>	Kairia	
21	<i>Ficus benghalensis</i>	Bara	
22	<i>Ficus acemosa</i>	Dimiri, Dumer	
23	<i>Ficus religiosa</i>	Aswattha	
24	<i>Acacia auriculiformis</i>		
25	<i>Phoenix sylvestris</i>	Khajuri	
26	<i>Pithecolobium dulce</i>	Simakayar.	
27	<i>Acacia catechu</i>	Khair	
28	<i>Acacia nilotica</i>	Babul	
29	<i>Artocarpus heterophyllus</i>	Jack fruit	
30	<i>Bauhinia variegata</i>	Kuler	
31	<i>Boswelliaserrata</i>	Salai	
32	<i>Bridelia retusa</i>	Kasi	
33	<i>Buchanania lanzan</i>	Char	
34	<i>Calophyllum inophyllum</i>	Polanga	
35	<i>Cassia fistula</i>	Sunari	
36	<i>Ceiba pentandra</i>	White silk cotton	
37	<i>Chloroxylon swietenia</i>	Bheru	
38	<i>Cleistanthus collinus</i>	Karada	
39	<i>Albizia lebbek</i>	Siris	
40	<i>Albizia procera</i>	White Siris	

4. SOIL & MOISTURE CONSERVATION MEASURES:

In order to prevent the leaching of Iron Ore from Dispatch area construction of retaining wall, garland drain and settling pond has been proposed all around the Dispatch Area-1 and Dispatch Area-2.

(i) It has been proposed to construct 1560 mtr of crated boulder masonry around the proposed Dispatch Area-1 and 4210 mtr of crated boulder masonry around the proposed Dispatch Area-2. The masonry will be constructed by using wire mesh and small size R.R. Stones. The height of the masonry structure will be 1mt, and the width 1m. The work will be executed as per cost estimate enclosed as Annexure-II. This will prevent pollution of water flowing in the nala.

(ii) It is proposed to construct garland drains of 1560 mtr around the proposed Dispatch Area-1 and 4210 mtr of crated boulder masonry around the proposed Dispatch Area-2. The size of the drain will be of size 2 m x 1.5m. The work will be executed as per cost estimate enclosed as Annexure-III.

(iii) It is proposed to construct six numbers of settling pond around Dispatch Area-1 and eight numbers of settling pond around Dispatch Area-2 with dry masonry wall to receive the silt laden water from the garland drains for sedimentation of residues and percolation of water to the ground. The size of the pond will be 2 m long, 1 m width and 1 mts in depth. These ponds are proposed to be cleaned once annually. The proposed ponds are to be dug out by the side of garland drain. The cost estimate for the work is enclosed as Annexure-IV.

5. EXECUTING AGENCY

The work in the present Scheme shall be executed by M/s OMC Ltd.

6. REQUIREMENT OF FUNDS

The total cost of the implementation of the project will be Rs. 3,29,63,600.00 (Rupees Three Crore twenty nine lakhs sixty three thousand six hundreds) only. This budget will be subject to increase in amount considering the increase in materials and labour charges.

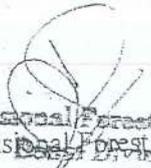
Sl No.	Description of the work	Funds Required
1	ANR plantation @ 200 Plants/ Ha for 14.499 ha @ Rs. 46118.10/Ha (Annexure-I).	Rs. 6,68,666.33 ✓
2	Cost of crate boulder masonry wall over a length of 5770 meter (Annexure-II).	Rs. 2,22,29,700.00 ✓
3	Cost of garland drain over a length of 5770 meter (Annexure-III).	Rs. 9,76,300.00 ✓
4	Excavation of 14 numbers settling pit (Annexure-IV).	Rs. 12,000.00 ✓

		Sub-total	2,38,86,666.33
6	Inspection, monitoring & evaluation @15% of the total project cost		35,82,999.94
		Total	2,74,69,666.27
7	Price escalation @20%		54,93,933.25
		Grand Total	3,29,63,599.52
			Or Say 3,29,63,600.00


 Forest Range Officer
 Bervuan Range

Technically Approved


 Regional Chief Conservator of Forests
 Rourkela Circle


 Divisional Forest Officer
 Divisional Forest Officer
 Bonai Forest Division

Annexure-I

COST NORM FOR AIDED NATURAL REGENERATION (ANR) @ 200 PLANTS PER HECTARE
Wage rate Rs. 308.00/Day.

Sl. No.	Item of Work	Preferable period of Execution	Labour in Mandays	Labour Cost (Rs)	Material Cost (Rs)	Total Cost in (Rs)
0TH YEAR						
1	Survey, Demarcation and Pillar Posting, GPS Reading with mapping	Nov/Dec	2	616.00	0	616.00
2	Site Preparation	Nov/Dec	2	616.00	0	616.00
3	Silvicultural Operation including clearance of weed, climber cutting, high stump cutting, singling of shoots etc.	Jan/Feb	5	1540.00	0	1540.00
4	Nursery cost (6 months old seedling) part @ Rs.12.43/- seedling (Rs.8.67 in 0th year + Rs.3.76 in 1st year) for 220 seedlings (200+20)	Jan-March	5.5	1694.00	367	2061.00
5	Contingency and Unforeseen Expenditures		0	0	133	133
	SUB TOTAL		14.5	4466.00	500	4966.00
6	Monitoring & Supervision charge 5% of the total cost					248.30
	GRAND TOTAL					5214.30
1ST YEAR OPERATION						
	Nursery cost (6 months old seedling) balance @ Rs.3.76 for 220 seedlings	Apr-June	2.5	770.00	128	898.00
2	Fixing 30 cm cube size	Feb-Mar	6	1848.00	0	1848.00
3	Charging and planting including casualty replacement	Jul-Aug	5	1540.00	0	1540.00
4	Complete weeding, Soil working, Manuring	Aug/Sep	6	1848.00	0	1848.00
5	Cost of Vermi compost @200 gms/plant @ Rs.20/- per kg = Rs.800.00 and Granular Insecticide 5 gms/plant @ Rs.80/- per kg =Rs.80.00	Aug/Sep	0	0	880	880
6	Cost of Chemical fertiliser (a) Urea 70 gms/plant in two subsequent doses @ Rs.6/- per kg =Rs.84.00 (b) NPK 50 gms/plant @ Rs.24/- per kg=Rs.240.00 as basal dose	Jul/Aug	0	0	324	324
7	Silvicultural Operation involving clearance of weeds, cutting of climbers, singling of shoots etc.	Sep/Oct	15	4620.00	0	4620.00
8	Soil Conservation Measures (Staggered trenches of dimension 2 m X 0.5 m X 0.5 m @ 60 nos per	Sep/Oct	20	6160.00	0	6160.00

	na) or its equivalent					
9	Fireline Tracing and Inspection Path	Feb/Mar	3	924.00	0	924.00
10	Watch & ward	Aug-Mar	7	2156.00	0	2156.00
11	Contingency and Unforeseen Expenditures		0	0	304	304
	SUB TOTAL		64.5	19866.00	1636	21502.00
12	Monitoring & Supervision charge 5% of the total cost					1075.10
	GRAND TOTAL					22577.10
2ND YEAR OPERATION						
1	Casualty Replacement including cost of seedling, carriage and planting	Jul/Aug	1	308.00	248.60	556.60
2	Complete weeding and cultural operations	Sep/Oct	2	616.00	0	616.00
3	Soil working and manuring	Sep/Oct	2	616.00	0	616.00
4	Cost of Fertiliser and insecticide (a) Vermicompost 200gms/plant @ Rs.20/- per kg=Rs.800.00 (b) Granular Insecticides 5 gms/plant for 20 plants 100 gms @ Rs.80/- per kg=Rs.8.00	Sep/Oct	0	0	808	808
5	Soil Conservation Measures (Renovation of staggered trenches etc.)	Sep/Oct	8	2464.00	0	2464.00
6	Fireline Tracing and Inspection Path	Feb/Mar	1	308.00	0	308.00
7	Watch & ward (whole year)	Apr-Mar	7	2156.00	0	2156.00
8	Contingency and Unforeseen Expenditures		0	0	181	181
	SUB TOTAL		21	6468.00	1238	7706.00
9	Monitoring & Supervision charge 5% of the total cost					385.30
	GRAND TOTAL				1238	8091.30
3RD YEAR OPERATION						
1	Complete weeding and cultural operations	Aug/Sep	1	308.00	0	308.00
2	Soil working	Aug/Sep	1	308.00	0	308.00
3	Fireline Tracing and Inspection Path	Feb/Mar	1	308.00	0	308.00
4	Watch & ward (whole year)	Apr-Mar	7	2156.00	0	2156.00
5	Contingency		0	0	200	200.00
	SUB TOTAL		10	3080.00	200	3280.00
6	Monitoring & Supervision charge 5% of the total cost					164.00
	GRAND TOTAL					3444.00
4TH YEAR OPERATION						
1	Fireline Tracing and Inspection Path	Feb/Mar	1	308.00	0	308.00
2	Watch & ward and cultural	Apr-Mar	2	616.00	0	616.00

	operations					
	SUB TOTAL		3	924.00	0	924.00
3	Monitoring & Supervision charge 5% of the total cost					46.2
	GRAND TOTAL					970.20
5TH YEAR OPERATION						
1	Fireline Tracing and Inspection Path	Feb/Mar	1	308.00	0	308.00
2	Watch & ward and cultural operations	Apr-Mar	2	616.00	0	616.00
	SUB TOTAL		3	924.00	0	924.00
3	Monitoring & Supervision charge 5% of the total cost					46.2
	GRAND TOTAL		3	970.20	0	970.20
6TH YEAR OPERATION						
1	Fireline Tracing and Inspection Path	Feb/Mar	1	308.00	0	308.00
2	Watch & ward and cultural operations	Apr-Mar	2	616.00	0	616.00
	SUB TOTAL		3	924.00	0	924.00
3	Monitoring & Supervision charge 5% of the total cost					46.2
	GRAND TOTAL					970.20
7TH YEAR OPERATION						
1	Fireline Tracing and Inspection Path	Feb/Mar	1	308.00	0	308.00
2	Watch & ward and cultural operations	Apr-Mar	2	616.00	0	616.00
	SUB TOTAL		3	924.00	0	924.00
3	Monitoring & Supervision charge 5% of the total cost					46.2
	GRAND TOTAL					970.20
8TH YEAR OPERATION						
1	Fireline Tracing and Inspection Path	Feb/Mar	1	308.00	0	308.00
2	Watch & ward and cultural operations	Apr-Mar	2	616.00	0	616.00
	SUB TOTAL		3	924.00	0	924.00
3	Monitoring & Supervision charge 5% of the total cost					46.2
	GRAND TOTAL					970.20
9TH YEAR OPERATION						
1	Fireline Tracing and Inspection Path	Feb/Mar	1	308.00	0	308.00
2	Watch & ward and cultural operations	Apr-Mar	2	616.00	0	616.00
	SUB TOTAL		3	924.00	0	924.00
3	Monitoring & Supervision charge 5% of the total cost					46.2
	GRAND TOTAL					970.20
10TH YEAR OPERATION						
1	Fireline Tracing and Inspection	Feb/Mar	1	308.00	0	308.00

	Path					
2	Watch & ward and cultural operations	Apr-Mar	2	616.00	0	616.00
	SUB TOTAL		3	924.00	0	924.00
3	Monitoring & Supervision charge 5% of the total cost					46.2
	GRAND TOTAL					970.20

ABSTRACT

SL. No.	Item of Work	No. Person Day	Labour cost @ Rs 308.00/- per day	Material cost (Rs)	Monitoring & Supervision charge 5% of the total cost	Total cost in (Rs)
1	0th Year operation	14.5	4466.00	500	248.30	5214.30
2	1st Year operation	64.5	19866.00	1636	1075.10	22577.10
3	2nd Year operation	21	6468.00	1238	385.30	8091.30
4	3rd Year operation	10	3080.00	200	164.00	3444.00
5	4th Year operation	3	924	0	46.2	970.20
6	5th Year operation	3	924	0	46.2	970.20
7	6th Year operation	3	924	0	46.2	970.20
8	7th Year operation	3	924	0	46.2	970.20
9	8th Year operation	3	924	0	46.2	970.20
10	9th Year operation	3	924	0	46.2	970.20
11	10th Year operation	3	924	0	46.2	970.20
	TOTAL	131	40348	3574.00	2196.10	46118.10


 Divisional Forest Officer
 Forest Division

Annexure-II

Development of crate boulder masonry wall (Length of the wall = 1560 + 4210 mtr.)

1) E/W excavation by mechanical means.

Qty. 5770 m x 2m x 0.3 = 3462 Cum @ Rs. 65.55 = Rs. 2,26,934.10

2) Providing crate boulder.

Bottom layer: 5770m x 1.5m x 1.00 = 8655.00 Cum

Second layer: 5770m x 1.00m x 1.00m = 5770.00 Cum

14425.00 Cum

@ Rs. 1525.32/Cum

= Rs. 22002741.00

Rs. 22229675.10

Say Rs. 2,22,29,700.00

Annexure-III

Excavation of Earthen drain (Garland drain) (Length of the wall = 1560 + 4210 mtr.)

1) E/W excavation by mechanical means.

5770 m x 2.00 x 1.5 = 17310.00 Cum @ Rs. 56.40/cum = Rs. 9,76,284.00

Say Rs. 9,76,300.00

Annexure-IV

Excavation of settling pond

1) E/W excavation by mechanical means.

2m x 1 m x 1m = 2.00 Cum @ Rs. 56.40/Cum = Rs. 112.80

2) Dry masonry wall. 1 nos. x 2.00 x (1.60+1.00)/2 x 2 = 2.6 Cum

@ Rs. 528.68/Cum

= Rs. 1374.568

Rs. 1487.37

Say Rs. 1500.00

4) Total 14 (6+8) numbers of Settling ponds = 8 x 1500.00 = Rs. 12,000.00


Forest Range Officer
Devvian Kapoor


Divisional Forest Officer
Forest Division

COST NORM FOR AIDED NATURAL REGENERATION (ANR) @ 200 PLANTS PER HECTARE
Wage rate Rs. 311.00/Day.

Sl. No.	Item of Work	Preferable period of Execution	Labour in Mandays	Labour Cost (Rs)	Material Cost (Rs)	Total Cost in (Rs)
0TH YEAR						
1	Survey, Demarcation and Pillar Posting, GPS Reading with mapping	Nov/Dec	2	622.00	0	622.00
2	Site Preparation	Nov/Dec	2	622.00	0	622.00
3	Silvicultural Operation including clearance of weed, climber cutting, high stump cutting, singling of shoots etc.	Jan/Feb	5	1555.00	0	1555.00
4	Nursery cost (6 months old seedling)part @ Rs.12.43/- seedling (Rs.8.67 in 0th year + Rs.3.76 in 1st year) for 220 seedlings (200+20)	Jan-March	5.5	1710.50	367	2077.50
5	Contingency and Unforeseen Expenditures		0	0	133	133
	SUB TOTAL		14.5	4509.50	500	5009.50
6	Monitoring & Supervision charge 5% of the total cost					250.48
	GRAND TOTAL		14.5	4509.50	500	5259.98
1ST YEAR OPERATION						
1	Nursery cost (6 months old seedling) balance @ Rs.3.76 for 220 seedlings	Apr-June	2.5	777.50	128	905.50
2	Pitting 30 cm cube size	Feb/Mar	6	1866.00	0	1866.00
3	Carriage and planting including casualty replacement	Jul/Aug	5	1555.00	0	1555.00
4	Complete weeding, Soil working, Manuring	Aug/Sep	6	1866.00	0	1866.00
5	Cost of Vermi compost @200 gms/plant @ Rs.20/- per kg = Rs.800.00 and Granular Insecticide 5 gms/plant @ Rs.80/- per kg. =Rs.80.00	Aug/Sep	0	0	880	880
6	Cost of Chemical fertiliser (a) Urea 70 gms/plant in two subsequent doses @ Rs.6/- per kg =Rs.84.00 (b) NPK 50 gms/plant @ Rs.24/- per kg=Rs.240.00 as basal dose	Jul/Aug	0	0	324	324
7	Silvicultural Operation involving clearance of weeds, cutting of climbers, singling of shoots etc.	Sep/Oct	15	4665.00	0	4665.00
8	Soil Conservation Measures (Staggered trenches of dimension 2 m X 0.5 m X 0.5 m @. 60 nos per	Sep/Oct	20	6220.00	0	6220.00

	ha) or its equivalent					
9	Fireline Tracing and Inspection Path	Feb/Mar	3	933.00	0	933.00
10	Watch & ward	Aug-Mar	7	2177.00	0	2177.00
11	Contingency and Unforeseen Expenditures		0	0	304	304
	SUB TOTAL		64.5	20059.50	1636	21695.50
12	Monitoring & Supervision charge 5% of the total cost					1084.78
	GRAND TOTAL		64.5	20059.50	1636	22780.28
2ND YEAR OPERATION						
1	Casualty Replacement including cost of seedling, carriage and planting	Jul/Aug	1	311.00	248.60	559.60
2	Complete weeding and cultural operations	Sep/Oct	2	622.00	0	622.00
3	Soil working and manuring	Sep/Oct	2	622.00	0	622.00
4	Cost of Fertiliser and insecticide (a) Vermicompost 200gms/plant @ Rs.20/- per kg=Rs.800.00 (b) Granular Insecticides 5 gms/plant for 20 plants 100 gms @ Rs.80/- per kg=Rs.8.00	Sep/Oct	0	0	808	808
5	Soil Conservation Measures (Renovation of staggered trenches etc.)	Sep/Oct	8	2488.00	0	2488.00
6	Fireline Tracing and Inspection Path	Feb/Mar	1	311.00	0	311.00
7	Watch & ward (whole year)	Apr-Mar	7	2177.00	0	2177.00
8	Contingency and Unforeseen Expenditures		0	0	181	181
	SUB TOTAL		21	6531.00	1238	7769.00
9	Monitoring & Supervision charge 5% of the total cost					388.45
	GRAND TOTAL		21	6531.00	1238	8157.45
3RD YEAR OPERATION						
1	Complete weeding and cultural operations	Aug/Sep	1	311.00	0	311.00
2	Soil working	Aug/Sep	1	311.00	0	311.00
3	Fireline Tracing and Inspection Path	Feb/Mar	1	311.00	0	311.00
4	Watch & ward (whole year)	Apr-Mar	7	2177.00	0	2177.00
5	Contingency		0	0	200	200.00
	SUB TOTAL		10	3110.00	200	3310.00
6	Monitoring & Supervision charge 5% of the total cost					165.50
	GRAND TOTAL		10	3110.00	200	3475.50
4TH YEAR OPERATION						
1	Fireline Tracing and Inspection Path	Feb/Mar	1	311.00	0	311.00
2	Watch & ward and cultural	Apr-Mar	2	622.00	0	622.00

	SUB TOTAL					
3	Monitoring & Supervision charge 5% of the total cost		3	933.00	0	933.00
	GRAND TOTAL					46.65
			3	933.00	0	979.65
5TH YEAR OPERATION						
1	Fireline Tracing and Inspection Path	Feb/Mar	1	311.00	0	311.00
2	Watch & ward and cultural operations	Apr-Mar	2	622.00	0	622.00
	SUB TOTAL		3	933.00	0	933.00
3	Monitoring & Supervision charge 5% of the total cost					46.65
	GRAND TOTAL		3	933.00	0	979.65
6TH YEAR OPERATION						
1	Fireline Tracing and Inspection Path	Feb/Mar	1	311.00	0	311.00
2	Watch & ward and cultural operations	Apr-Mar	2	622.00	0	622.00
	SUB TOTAL		3	933.00	0	933.00
3	Monitoring & Supervision charge 5% of the total cost					46.65
	GRAND TOTAL		3	933.00	0	979.65
7TH YEAR OPERATION						
1	Fireline Tracing and Inspection Path	Feb/Mar	1	311.00	0	311.00
2	Watch & ward and cultural operations	Apr-Mar	2	622.00	0	622.00
	SUB TOTAL		3	933.00	0	933.00
3	Monitoring & Supervision charge 5% of the total cost					46.65
	GRAND TOTAL		3	933.00	0	979.65
8TH YEAR OPERATION						
1	Fireline Tracing and Inspection Path	Feb/Mar	1	311.00	0	311.00
2	Watch & ward and cultural operations	Apr-Mar	2	622.00	0	622.00
	SUB TOTAL		3	933.00	0	933.00
3	Monitoring & Supervision charge 5% of the total cost					46.65
	GRAND TOTAL		3	933.00	0	979.65
9TH YEAR OPERATION						
1	Fireline Tracing and Inspection Path	Feb/Mar	1	311.00	0	311.00
2	Watch & ward and cultural operations	Apr-Mar	2	622.00	0	622.00
	SUB TOTAL		3	933.00	0	933.00
3	Monitoring & Supervision charge 5% of the total cost					46.65
	GRAND TOTAL		3	933.00	0	979.65
10TH YEAR OPERATION						
1	Fireline Tracing and Inspection Path	Feb/Mar	1	311.00	0	311.00

	Path					
2	Watch & ward and cultural operations	Apr-Mar	2	622.00	0	622.00
	SUB TOTAL		3	933.00	0	933.00
3	Monitoring & Supervision charge 5% of the total cost					46.65
	GRAND TOTAL		3	933.00	0	979.65

A B S T R A C T

SL. No.	Item of Work	No. Person Day	Labour cost @ Rs 311.00/- per day	Material cost (Rs)	Monitoring & Supervision charge 5% of the total cost	Total cost in (Rs)
1	0th Year operation	14.5	4509.50	500	250.48	5259.98
2	1st Year operation	64.5	20059.50	1636	1084.78	22780.28
3	2nd Year operation	21	6531.00	1238	388.45	8157.45
4	3rd Year operation	10	3110.00	200	165.50	3475.50
5	4th Year operation	3	933.00	0	46.65	979.65
6	5th Year operation	3	933.00	0	46.65	979.65
7	6th Year operation	3	933.00	0	46.65	979.65
8	7th Year operation	3	933.00	0	46.65	979.65
9	8th Year operation	3	933.00	0	46.65	979.65
10	9th Year operation	3	933.00	0	46.65	979.65
11	10th Year operation	3	933.00	0	46.65	979.65
	TOTAL	131	40741.00	3574.00	2215.76	46530.76

Divisional Forest Officer,
Bona Division

REVISED FINANCIAL OUTLAY OF SCHEME FOR PLANTATION BETWEEN THE BANKS OF THE SEASONAL NALAH AND THE PROPOSED DISPATCH AREA-2 FOR DEVELOPMENT OF GREEN BELT AND SOIL AND MOISTURE CONSERVATION MEASURES IN THE DISPATCH AREA TO PREVENT IRON ORE LEACHING FROM THE DISPATCH AREAS FOR DIVERSION OF 86.479 HA OF FOREST LAND FOR CONSTRUCTION OF OVERHEAD PIPED CONVEYOR BELT FROM KURMITAR ML BOUNDARY TO PROPOSED RAILWAY SIDING OF M/s ODISHA MINING CORPORATION LTD.

Wage rate @ ₹311/- per Manday

Sl. No.	Description of the work	Funds Required (In ₹)
1.	ANR plantation @ 200 Plants/ Ha for 14.499 ha @ Rs. 46,530.76/Ha (Ref-Annexure-I).	6,74,649.49
2.	Cost of crate boulder masonry wall over a length of 5770 meter (Ref-Annexure-II).	2,24,46,300.00
3.	Cost of garland drain over a length of 5770 meter (Ref-Annexure-III).	9,85,900.00
4.	Excavation of 14 numbers settling pit (Ref-Annexure-IV).	12,080.00
	Sub-Total :-	2,41,18,929.49
5.	Inspection, monitoring & evaluation @15% of the total project cost	36,17,839.42
	Total :-	2,77,36,768.91
6.	Price escalation @20%	55,47,353.78
	Grand Total :-	3,32,84,122.69
		Or
		3,32,84,200.00

(Rupees Three Crore Thirty Two Lakh Eighty Four thousand two hundred) only

Technically Approved

Regional Chief Conservator of Forests
Rourkela Circle

Divisional Forest Officer
Bonai Division

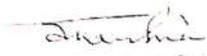


UNDERTAKINGS

[As per condition No. A (4, 7, 8 & 9) and Condition No. B (1, 2, 3, 4, 6, 7, 8, 9, 11, 12, 13, 14, 15, 16, 17, 18, 19, 20, 21, 22 & 23) of the stage-I grant order No.8-113/2000-FC (Vol.III) dt 04.02.2021 and dt 08.02.2021 issued by MoEF & CC, Govt. of India pertaining Kurmitar Conveyor Corridor area over 85.175 ha]

I, Sri Suman Krishna Sit, General Manager (Geology), Authorized Signatory of Odisha Mining Corporation Limited do hereby undertake the following for furtherance of the Forest Diversion Proposal for grant of 85.175 ha of forest land included within the conveyor corridor proposal from Kurmitar ML boundary to Barsuan proposed new Railway siding of OMC coming under Bonai Forest Division of Sundargarh district, Odisha:

Sl. No.	Condition No.	Undertakings by OMC
A. Conditions which need to be complied prior to handing over of forest land by the State Forest Department and compliance are to be submitted prior to Stage-II approval.		
1	4	To develop a green belt over 14.499 ha with native species for protection of the seasonal stream/nalah with a financial outlay of Rs 3, 32, 84,200/- approved by RCCF, Rourkela with adequate soil and moisture conservation measures in the dispatch area-1 & 2 shall be implemented at the approved financial outlay by OMC to prevent Iron ore leaching from the dispatch areas.
2	7	To undertake comprehensive soil conservation measures in the forest area being diverted at a financial outlay of Rs 15, 20,800/- approved by RCCF, Rourkela in consultation with the State Forest Department.
3	8	To implement the scheme approved by RCCF, Rourkela for creation and maintenance of plantation of dwarf species (preferably medicinal plants) in right of way under the conveyor belt in consultation with the State Forest Department as per the financial outlay of Rs 21,67,600/-
4	9	To deposit the cost of felling of trees to OFDC on receiving the demand.
B. Conditions which need to be complied on field after handing over of forest land to the user agency by the State Forest Department but the compliance in form of undertaking shall be submitted prior to Stage-II approval.		
5	1	OMC shall pursue the matter with the State Govt. and ensure that the legal status of the diverted forest land shall remain unchanged.
6	2	To deposit the additional amount of the NPV of the diverted forest land, if any, becoming due after finalization of the same by the Hon'ble Supreme Court of India.
7	3	To discontinue transport of the ore from the mines through existing road in a phased and time bound manner to maximize utilization of the conveyor belt facility and shall not transport any ore material through road beyond a permissible quantity as specified by the State Government from time to time.


 Suman Krishna Sit
 General Manager (Geo)
 Power of Attorney Holder
 Odisha Mining Corporation Ltd
 Bhubaneswar





Sl. No.	Condition No.	Undertakings by OMC
8	4	The isolated patch of 0.983 ha of forest area shall not be used by OMC for infrastructure purpose.
9	6	To refer the title of the proposal as "Proposal for diversion of 85.175 ha of fresh forest land and 1.304 ha re-diversion of Forest land (which is a part of 11.912 ha forest land, for which Stage-II approval has already been accorded by ERO, MoEF & CC on 29.05.2020) for construction of overhead piped conveyor belt from Kurmitar ML Boundary of OMC Ltd to new proposed Railway siding at Barsuan for transportation of mineral with provision for one dispatch area in between the route and the other at terminal point at Barsuan".
10	7	No additional or new path will be constructed by OMC inside the forest area for transportation of construction materials for execution of the project work.
11	8	The generated overburden from the project shall not be dumped by OMC outside the width of the proposed conveyor corridor and the muck generated due to earth cuttings will be disposed of at the designated dumping sites to prevent roll down the hill slopes.
12	9	To demarcate the boundary of the diverted forest land, mining lease and safety zone, as applicable on ground by erecting four feet high reinforced cement concrete pillars, each inscribed with its serial number, distance from pillar to pillar and GPS co-ordinates;
13	11	No labour camp shall be established on the forest land and OMC shall provide alternate fuels to the labourers and the staff working at the site so as to avoid any damage and pressure on the nearby forest areas.
14	12	The layout plan of the proposal shall not be changed without the prior approval of the Central Government.
15	13	The forest land shall not be used by OMC for any purpose other than that specified in the proposal.
16	14	To ensure that the forest land proposed for diversion shall under no circumstances be transferred to any other agency, department or person without prior approval of the Central Government.
17	15	To ensure that no damage to the flora and fauna of the adjoining area shall be caused.
18	16	To explore the possibility of translocation of maximum number of trees identified to be felled and shall ensure that any tree felling shall be done only when it is unavoidable and that too under strict supervision of the State Forest Department.
19	17	To maintain the period of diversion co-terminus with the lease period.
20	18	To undertake regrassing of the mining area and any other areas which may have been disturbed due their mining activities and restore the land to a condition which is fit for growth of fodder, flora, fauna, etc. after the mining operation is ceased.
21	19	To submit the annual self-compliance report to the State Government, IRO, Bhubaneswar and to MoEF & CC, New Delhi by the end of March every year regularly.
22	20	To comply all the provisions of the all Acts, Rules, Regulations, Guidelines, Hon'ble Court Order (s) and NGT Order (s) pertaining to this project, if any, for the time being in force, as applicable to the project.


 Suman Krishna Sit
 General Manager(Geo)
 Power of Attorney Holder
 OMC Mining Corporation Ltd





Sl. No.	Condition No.	Undertakings by OMC
23	21	To comply any other condition to be stipulated by IRO, Bhubaneswar from time to time, in the interest of conservation, protection and development of forests & wildlife.
24	22	To upload the compliance report on e-portal (https://parivesh.nic.in/).
25	23	OMC shall abide by the guidelines of Forest (Conservation) Act, 1980 as issued vide letter No. 5-2/2017-FC dt 28.03.2019.

(Suman Krishna Sit)
 General Manager (Geo)
 Authorized signatory
 Suman Krishna Sit
 General Manager(Geo)
 Power of Attorney Holder
 Dishha Mining Corporation Ltd.
 Bhubaneswar

COUNTERSIGNED

Divisional Forest Officer
 Bonal Division

Check dam constructed at Muck Storage Location-1 near Kurahi Nalla



[Signature]
 FOREST RANGE OFFICER
 BARSUAN RANGE

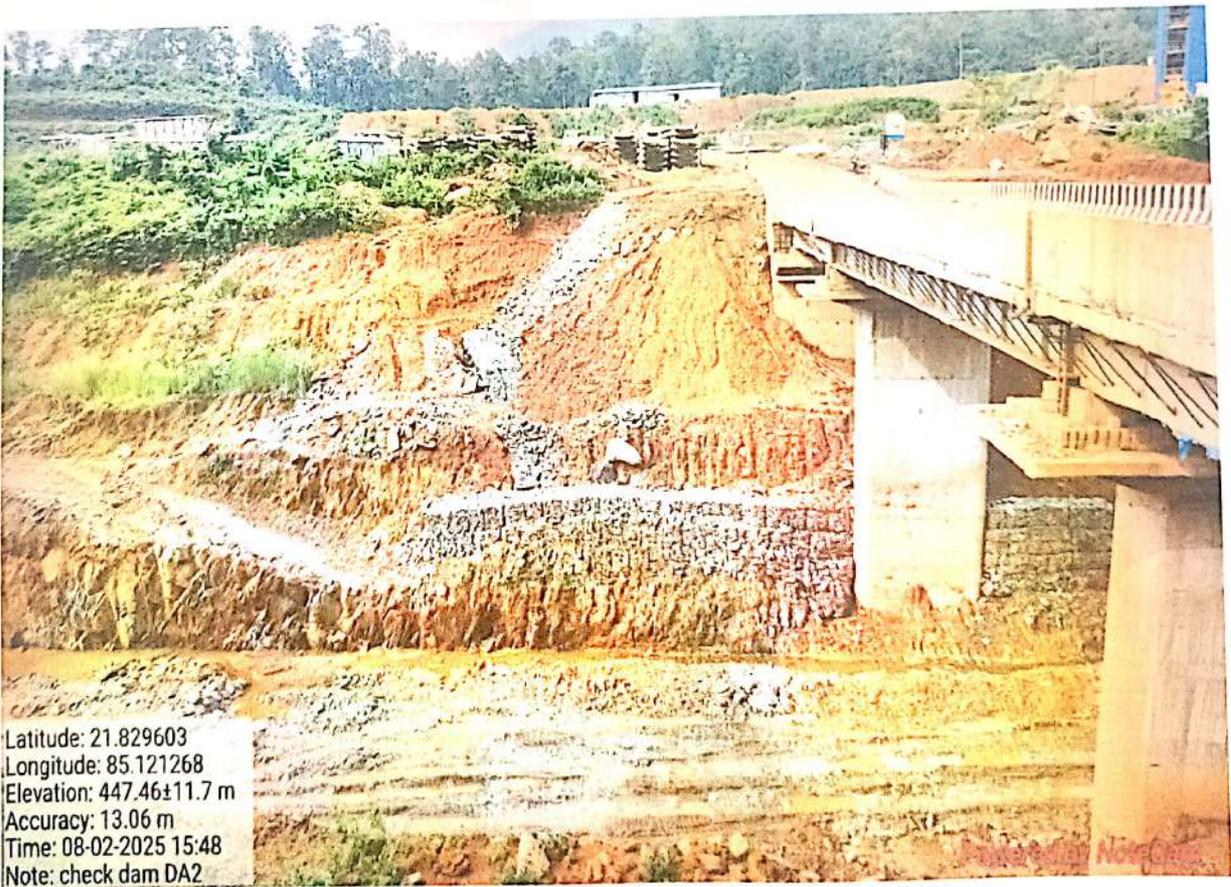
Check dam constructed at Muck Storage Location-2 near Kurahi Nalla



Syhaa
FOREST RANGE OFFICER
BARSUAN RANGE

APPENDIX-7(3)

Check dam constructed at Muck Storage Location-3 near Kurahi Nalla



[Signature]
FOREST RANGE OFFICER
BARSUAN RANGE

Check dam constructed at Muck Storage Location-3 near Kurahi Nalla



OKha
FOREST RANGE OFFICER
BARSUAN RANGE

Location of 0.983 Ha of forest land which is untouched and demarcated in field



[Signature]
FOREST RANGE OFFICER
BARSUAN RANGE

APPENDIX-9(2)

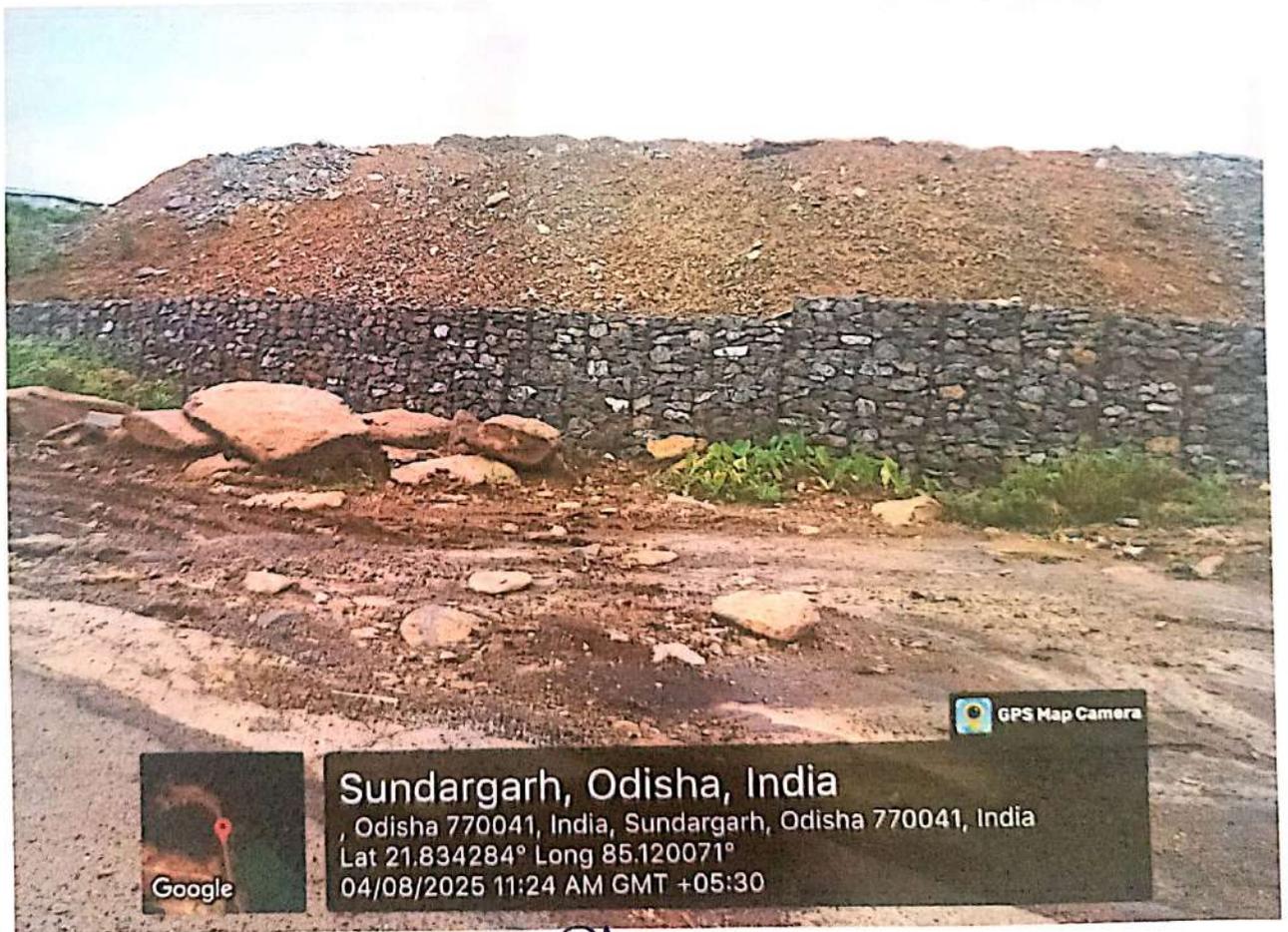
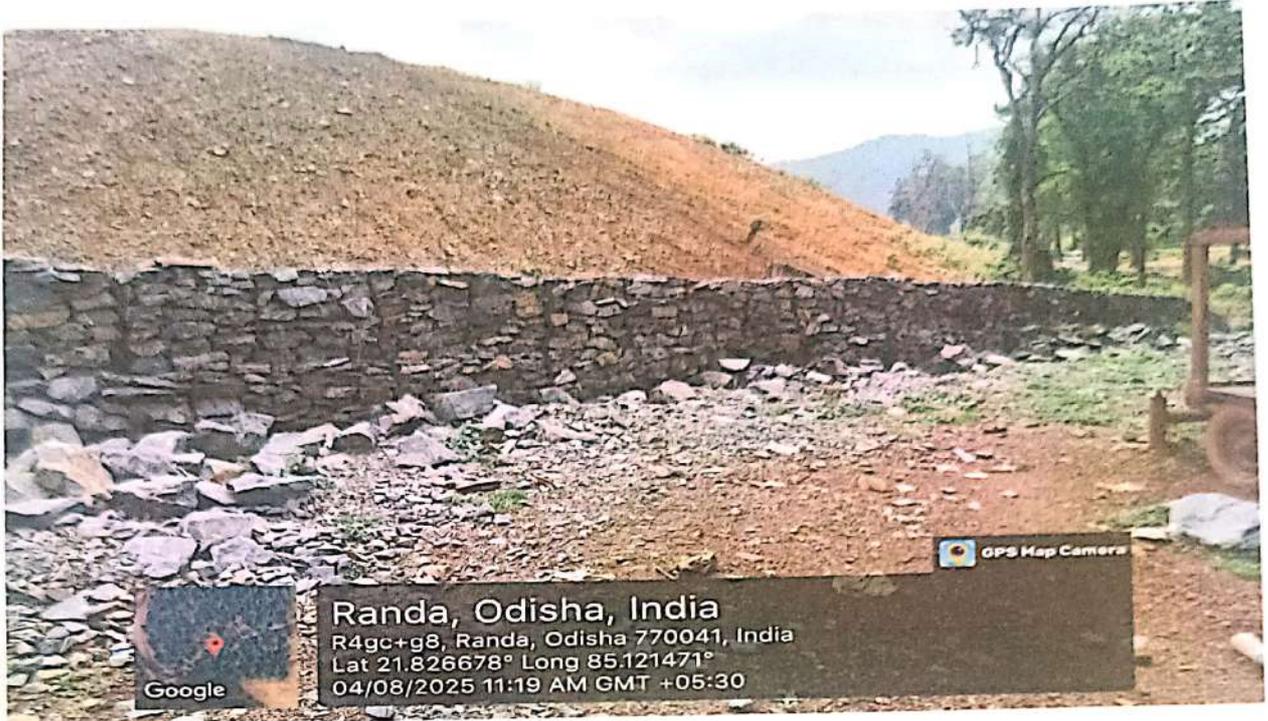
Location of 0.983 Ha of forest land which is untouched and demarcated in field



[Signature]
FOREST RANGE OFFICER
BARSUAN RANGE

ANNEXURE- R/10

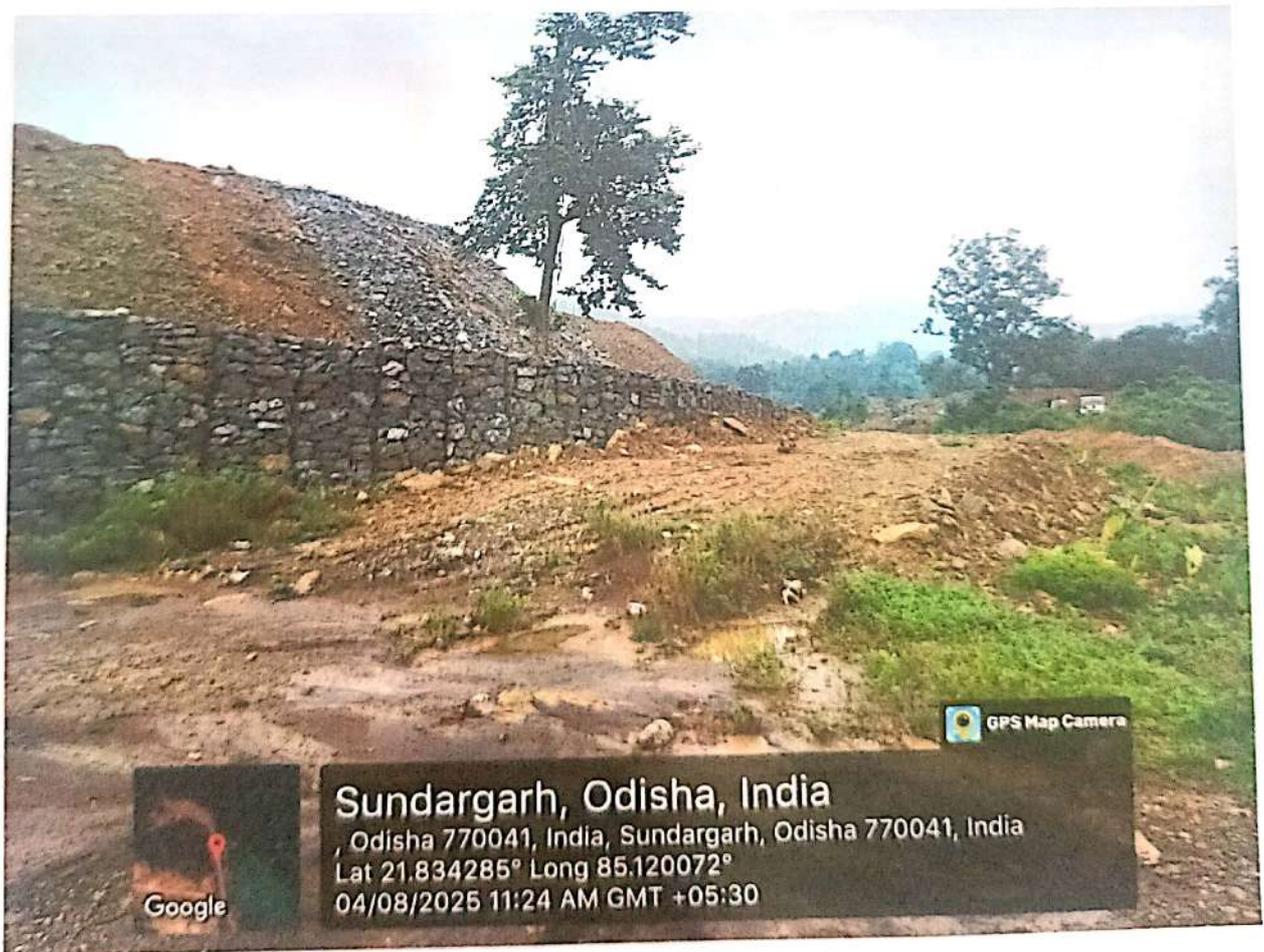
Dedicated Storage location No-1 at Despatch Area-2 for storing of Muck or overburden



[Signature]
FOREST RANGE OFFICER
BARSUAN RANGE

308
APPENDIX-10(2)

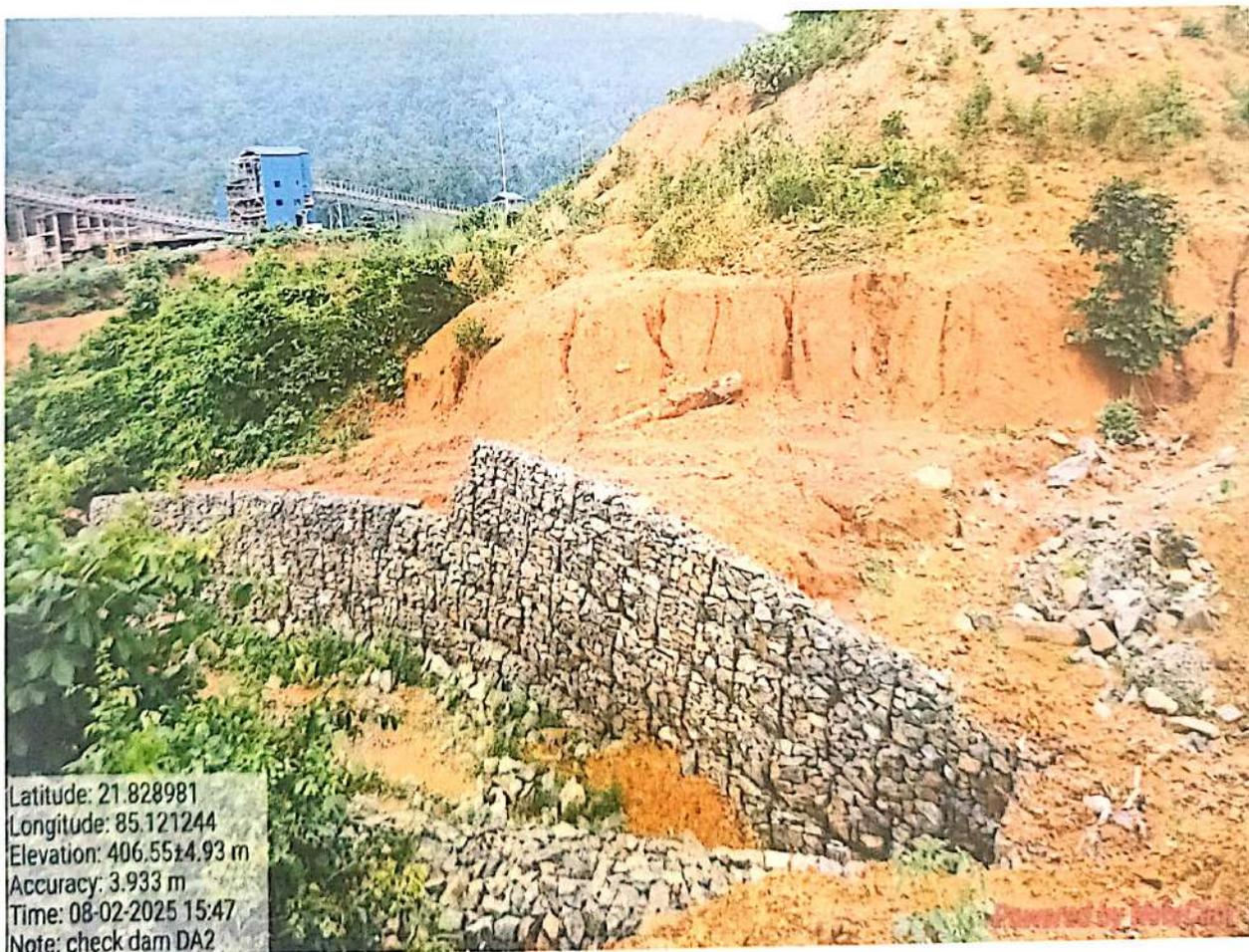
Dedicated Storage location No-1 at Despatch Area-2 for storing of Muck or overburden




FOREST RANGE OFFICER
BARSUAN RANGE

APPENDIX-10(3)

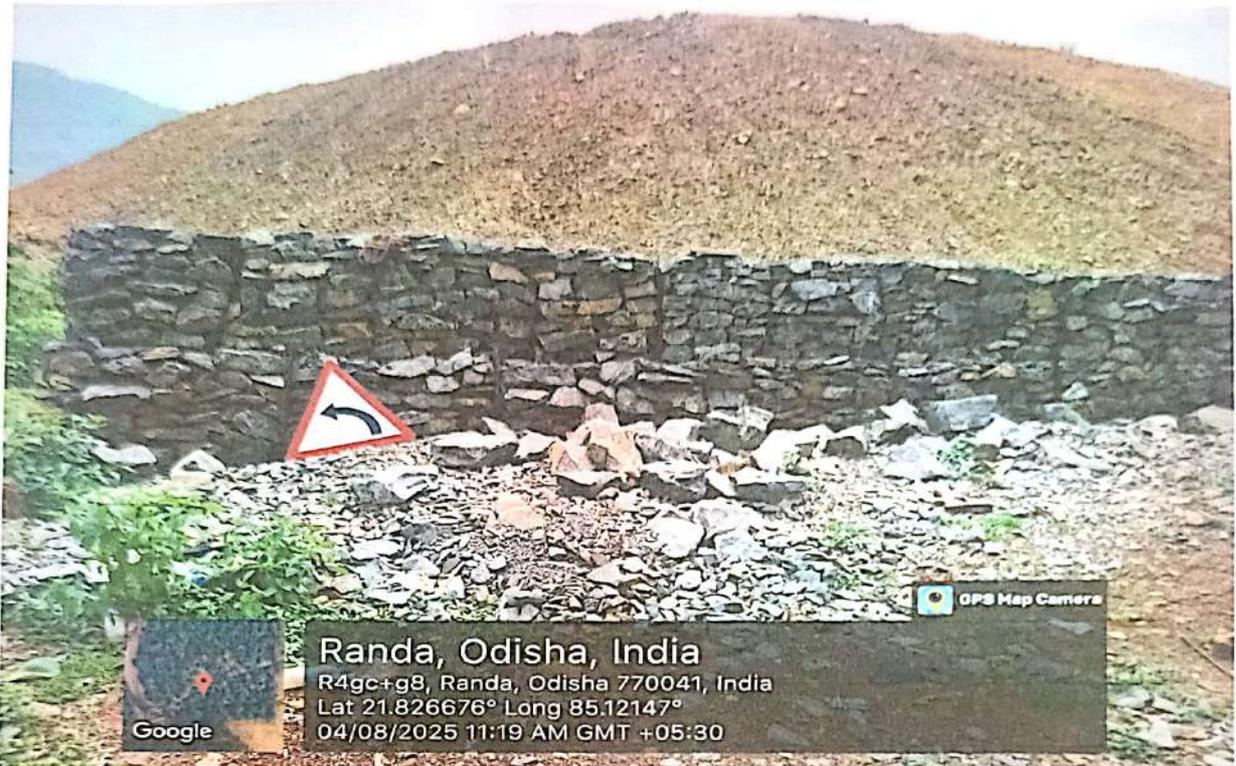
Dedicated Storage location No-3 at Despatch Area-2 for storing of Muck or overburden




FOREST RANGE OFFICER
BARSUAN RANGE

APPENDIX-10(4)

Dedicated Storage location No-3 at Despatch Area-2 for storing of Muck or overburden



Rathoo

FOREST RANGE OFFICER
BARSUAN RANGE



Mining Happiness

No. 1886 /OMC/KIOM/2025

Date 12/04/2025

To,

The Special Secretary to Govt.,
Forest & Environment Department,
Govt. of Odisha

Sub.: Proposal for diversion of 85.175 ha of fresh forest land and 1.304 ha re-diversion of Forest land (which is a part of 11.912 ha forest land, for which Stage-II approval has already been accorded by ERO, MoEF & CC on 29.05.2020) for construction of overhead piped conveyor belt from Kurmitar ML Boundary of OMC Ltd to new proposed Railway siding at Barsuan for transportation of mineral with provision for one dispatch area in between the route and the other at terminal point at Barsuan.

X-Sub: Annual self-compliance report year ending 31st March 2025.

- Ref.:** (i) Letter No. 8-113/2000-FC(Vol-III) dt. 06.12.2021 by MoEF & CC.
(ii) Letter No. 8-113/2000-FC(Vol-III) dt. 15.12.2021 by MoEF & CC.
(iii) Memo no. 22264/F&E dt. 18.12.2021 by Special Secretary to Govt., F&E Dept., Govt. of Odisha.

Sir,

MoEF & CC, New Delhi vide letter under reference (i) & (ii) has granted Stage-II approval for construction of overhead piped conveyor belt from Kurmitar ML Boundary of OMC Ltd to new proposed Railway siding at Barsuan for transportation of mineral with provision for one dispatch area in between the route and the other at terminal point near Barsuan over 85.175 ha of fresh forest land and 1.304 ha rediversion of Forest land. The point-wise compliance to the conditions stipulated in the grant order of Stage-II FC as on 31st March 2025 is given as under:

Sl. No.	Conditions stipulated vide Stage-II FC	Compliance
A. Conditions which need to be complied on field after handing over of forest land to the user agency by the State Government		
i.	Legal status of the diverted forest land shall remain unchanged;	OMC pursued the matter with the State Government to keep the legal status of the forest land diverted under this approval unchanged.
ii.	Compensatory Afforestation	
a.	The State Government shall ensure that compensatory afforestation over the non forest land equal in extent to the forest land being diverted shall be raised within three years from the date of issue of Stage-II Clearance and maintained thereafter as per approved plan by the State Forest Department at the cost of the User Agency. At least 1000 saplings per ha shall be planted over admissible CA land. If it is not possible to plant these many seedlings in the identified NFL, the balance seedlings will be planted in degraded forest land as per the prescription of the Working Plan at the cost of the User Agency. In such cases CA cost will be revised and duly approved by the competent authority and deposited online in the CAF managed by the CAMPA;	A scheme for raising compensatory afforestation over 85.175 ha has been approved by APCCF (N) with a financial outlay of Rs. 4,51,43,600/- which has been deposited by OMC in two phases. In first phase OMC has deposited an amount of Rs. 4,47,92,000/- vide UTR No. UBINJ21102281985 dt. 12.04.2021 and in second phase, OMC has deposited an amount of Rs. 3,51,600/- vide UTR NO. UBINJ21209864503 dt. 28.07.2021. State Govt. shall raise compensatory afforestation from the funds deposited by OMC.
b.	25% of the CA cost additionally will be spent towards soil and moisture conservation activities	The CA scheme approved by APCCF (N) with a financial outlay of Rs. 4,51,43,600/- includes Rs.

Odisha Mining Corporation Ltd.

(A Gold Category State PSU)

Office of the Mines Manager, Kurmitar Iron Ore Mines, AT : Khandadhar, PO : Barsuan,
Dist : Sundargarh - 770041, Odisha, India, E-mail : omckurmitarmines@gmail.com, www.omcltd.in

CIN : U13100OR1956SGC000313

	in the proposed CA area as per site requirement and funds deposited in CAF.	3,20,13,938/- excluding cost of barbed wire fencing and 20% escalation cost. Out of Rs. 3,20,13,938/- an amount of Rs. 94,03,746/- will be spent for soil and moisture conservation activities which is 29.37% of plantation cost. So, there may not be required to spent 25% of the CA cost additionally towards soil and moisture conservation activities.
ii.	Net Present Value	
a.	The State Government has realized the NPV of the forest area diverted under this proposal from the User Agency as per the Judgment of the Hon'ble Supreme Court of India dated 28.03.2008 & 09.05.2008 in IA No. 566 in WP (C) No. 202/1995 and guidelines issued by this Ministry in this regard. Additional NPV if becomes due as per final order of Hon'ble Supreme Court, shall be paid by the User Agency;	The additional NPV, if becomes due as per final order of Hon'ble Supreme Court of India, the same shall be deposited by OMC.
b.	The user agency shall pay the additional amount of NPV, if so determined, as per the final decision of the Hon'ble Supreme Court of India.	The additional NPV if becomes due as per final order of Hon'ble Supreme Court of India, the same shall be deposited by OMC.
iii.	Compensatory levies for this project, if any to be realized in future from the User Agency, shall be deposited to into the account of CAMPA of the State concerned through e-portal (https://parivesh.nic.in);	The compensatory levies for this project, if any to be realized in future from the User Agency, shall be deposited into the account of CAMPA of the State concerned through e-portal (https://parivesh.nic.in);
iv.	The State Government and the user agency shall ensure that area between the banks of seasonal stream/nalah and the proposed dispatch area-2 shall be mapped and a green belt with native species shall be raised and maintained at the cost of user agency to protect the seasonal stream/nalah. Soil and moisture conservation measures in the dispatch area shall be planned and implemented at the cost of the user agency and effective measures shall be used by the user agency to prevent Iron ore leaching from the dispatch areas.	A scheme for plantation between the banks of seasonal stream/nalah and the proposed dispatch area-2 for development of green belt with soil and moisture conservation measures has been approved by RCCF, Rourkela with a financial outlay of Rs. 3,32,84,200/-.
v.	The State Government and the user agency shall ensure that the trestles (pillars) of proposed conveyer belt are sufficiently high so that the movement of wild life particularly elephant in the area is not hampered.	A total of 340 trestles (pillars) have been proposed in the entire conveyor corridor which includes 121 no. of trestles in Conveyor-1 and 219 no of trestles in Conveyor-2. One special chapter (Chapter-3A) has been included in the Site Specific Wildlife Conservation Plan which elaborates the details of trestles height and movement of path of wildlife particularly elephants. Trestles (pillars) of proposed conveyer belt will be designed in such a way that the movement of wildlife particularly elephant in the area will not be hampered.
vi.	The State Government and the user agency shall ensure implementation of approved scheme of Assisted Natural Regeneration of the forest in 500 meter perimeter of the dispatch areas to create dense green cover and so as to minimize dust and other pollution on rest of the forest implemented at the cost of the user agency.	A scheme on Assisted Natural Regeneration of the forest in 500 meter perimeter of the dispatch areas to create dense green cover so as to minimize dust and other pollution on rest of the forest has been approved by RCCF, Rourkela with a financial outlay of Rs. 1,13,02,290/-. OMC has deposited Rs. 1,13,02,900/- vide UTR No. UBINJ21209864503 dt. 28.07.2021. State Govt. shall implement the scheme from the funds deposited by OMC.
vii.	The State Government and the user agency shall ensure that comprehensive soil conservation	A scheme on comprehensive soil conservation measures has been approved by RCCF, Rourkela with a financial

	measures shall be implemented as per approved scheme at the project cost in consultation with the State Forest Department in the forest area being diverted.	outlay of Rs. 15,20,800/-. The scheme is being implemented by OMC.
viii.	The State Govt. and the user agency shall ensure that as per approved scheme for creation and maintenance of plantation of dwarf species (preferably medicinal plants) shall be implemented in right of way under the conveyer belt at the project cost.	A scheme for creation and maintenance of plantation of dwarf species (preferably medicinal plants) has been approved by RCCF, Rourkela with a financial outlay of Rs. 21,67,600/-. The scheme is being implemented by OMC.
ix.	The User Agency shall pay towards cost of removal of trees enumerated before commencement of work on Stage-II approval and tree felling should be taken up in phases strictly as per requirement under the supervision of the Divisional Forest Officer, Keonjhar Forest Division.	Payment towards cost of removal of trees enumerated before commencement of work on Stage-II approval and tree felling should be taken up in phases strictly as per requirement under the supervision of the Divisional Forest Officer, Bonai Forest Division
x.	The State Govt. shall ensure that User Agency shall implement the R&R Plan as per the R&R Policy of State Government in consonance with National R&R Policy, Government of India before the commencement of the project work and implementation. The said R&R Plan will be monitored by the State Government/Regional Office of MoEF & CC along with indicators for monitoring and expected observable milestones;	No R&R will be envisaged in this project.
xi.	The User Agency shall pay the proportionate cost for implementation of Regional Wildlife Management Plan as per revised cost norm. Besides, the Site Specific Wildlife Conservation Plan for the project as well as its impact area shall be prepared by the user agency and approved by CWLW, Odisha for its execution at project cost.	OMC has deposited an amount of Rs. 8,69,74,089/- vide UTR No. UBINJ21109634976 dt. 19.04.2021 which includes Rs. 69,94,764/- towards Regional wildlife management plan. Also an amount of Rs. 7,05,06,100/- has been deposited vide UTR No. UBINJ21209864503 dt. 28.07.2021 which includes Rs. 5,88,51,600/- towards cost of Site Specific Wildlife Conservation Plan for the project as well as its impact area.
xii.	The State Government shall ensure that correct KML files of diverted area, the CA areas, SMC works area and the WLMP area have been uploaded on the e-Green watch portal with all requisite details prior to handing over forest land to user Agency;	The correct KML files of diverted area, the CA areas, SMC works area and the WLMP area may be uploaded on the e-Green watch portal.
xiii.	The State Government shall ensure that after construction of the proposed overhead conveyer belt, transportation of ore from the mines through existing road gets discontinued in a phased and time bound manner. To maximize utilization of the conveyer belt facility, user agency shall not transport any ore material through road beyond a permissible quantity as specified by the State Government from time to time;	After construction of the proposed overhead conveyer belt, transportation of ore from the mines through existing road gets discontinued in a phased and time bound manner.
xiv.	DSS analysis that 0.983 ha of forest area is proposed to be used for infrastructure purpose adjoining the dispatch area-1. Since this is an isolated area, use of forest land for non-forestry purpose was not allowed considering larger impact it will have on remaining forest. Moreover, the user agency has sufficient area available, for this purpose in the land which had already been diverted in its favour.	0.983 ha of forest area proposed has not been used for infrastructure purpose adjoining the dispatch area-1.

xv.	The State Government and the user agency shall ensure that no additional or new path will be constructed inside the forest area for transportation of construction materials for execution of the project work;	No additional or new path will be constructed inside the forest area for transportation of construction materials for execution of the project work.
xvi.	The State Government and the user agency shall ensure that overburden, if any to be generated from the project, shall not be dumped outside the width of the proposed conveyor corridor. The muck generated in the earth cuttings will be disposed of at the designated dumping sites and in no case the muck/debris will be allowed to roll down the hill slopes;	Overburden, if any to be generated from the project, shall not be dumped outside the width of the proposed conveyor corridor. The muck generated in the earth cuttings will be disposed of at the designated dumping sites and in no case the muck/debris will be allowed to roll down the hill slopes.
xvii.	The boundary of the diverted forest land, mining lease and safety zone, as applicable, shall be demarcated on ground at the project cost, by erecting four feet high reinforced cement concrete pillars, each inscribed with its serial number, distance from pillar to pillar and GPS co-ordinates;	The boundary of the diverted forest land has been demarcated on ground at the project cost, by erecting four feet high reinforced cement concrete pillars, each inscribed with its serial number, distance from pillar to pillar and GPS co-ordinates.
xviii.	The User Agency shall obtain the Environment Clearance as per the provisions of the Environmental (Protection) Act, 1986, if required;	Conveyor Corridor work does not find place in the list of the project activities that require EC under EPA, 1986. So, no EC is required for this project.
xix.	The State Govt. and the user agency shall ensure that no labour camp shall be established on the forest land and the User Agency shall provide fuels preferably alternate fuels to the labourers and the staff working at the site so as to avoid any damage and pressure on the nearby forest areas;	Labour camp was not established on the forest land and OMC will provide fuels preferably alternate fuels to the labourers and the staff working at the site so as to avoid any damage and pressure on the nearby forest areas.
xx.	The State Govt. and the user agency shall ensure that the layout plan of the proposal shall not be changed without the prior approval of the Central Government;	The layout plan of the proposal will not be changed without the prior approval of the Central Government.
xxi.	The State Govt. and the user agency shall ensure that the forest land shall not be used for any purpose other than that specified in the proposal;	The forest land shall not be used for any purpose other than that specified in the proposal.
xxii.	The State Govt. and the user agency shall ensure that the forest land proposed to be diverted shall under no circumstances be transferred to any other agency, department or person without prior approval of the Central Government;	The forest land proposed to be diverted shall under no circumstances be transferred to any other agency, department or person without prior approval of the Central Government.
xxiii.	The State Govt. and the user agency shall ensure that no damage to the flora and fauna of the adjoining area shall be caused;	No damage to the flora and fauna of the adjoining area is being caused.
xxiv.	The user agency shall explore the possibility of translocation of maximum number of trees identified to be felled and shall ensure that any tree felling shall be done only when it is unavoidable and that too under strict supervision of the State Forest Department;	Total 77 numbers of trees has been identified and successfully translocated.
xxv.	The period of diversion under this approval shall be co-terminus with the period of lease to be granted in favour of the user agency or the project life, whichever is less;	The period of diversion under this approval shall be co-terminus with the period of lease to be granted in favour of the OMC or the project life, whichever is less.
xxvi.	The mining lease holder shall, after ceasing mining operations, undertake regressing of the mining area and any other areas which may have been disturbed due to their mining activities and	OMC shall, after ceasing mining operations, undertake re-grassing of the mining area and any other areas which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth

	restore the land to a condition which is fit for growth of fodder, flora, fauna, etc.;	of fodder, flora, fauna, etc.
xxvii.	The State Govt. shall ensure that the User Agency shall submit the annual self compliance report in respect of the above stated conditions to the State Government, concerned Regional Office and this Ministry by the end of March every year;	OMC is submitting the annual self compliance report in respect of the above stated conditions to the State Government, IRO, Bhubaneswar and MoEF& CC, New Delhi by the end of March every year.
xxviii.	Any other condition that the concerned Integrated Regional Office of this Ministry may stipulate, from time to time, in the interest of conservation, protection and development of forests & wildlife;	If any other condition that the Integrated Regional Office, Bhubaneswar may stipulate, from time to time, in the interest of conservation, protection and development of forests & wildlife the same will comply by OMC.
xxix.	The State Govt. shall ensure that the user agency shall comply all the provisions of the all Acts, Rules, Regulations, Guidelines & Hon'ble Court Order (s) pertaining to this project, if any, for the time being in force, as applicable to the project; and	OMC will comply to all the provisions of all Acts, Rules, Regulations, Guidelines & Hon'ble Court Order (s) pertaining to this project, if any, for the time being in force, as applicable to the project.
xxx.	Violation of any of these conditions will amount to violation of Forest (Conservation) Act, 1980 and action would be taken as prescribed in Para 1.21 of Chapter 1 of the Handbook of comprehensive guidelines of Forest (Conservation) Act, 1980 as issued by this Ministry's letter No. 5-2/2017-FC dated 28.03.2019.	OMC will not violate any of the above conditions.

Stage-II FC has been communicated by State Govt. vide letter under reference (iii). The point wise compliance to the conditions stipulated by State Govt. is given as under:

Sl. No.	Conditions stipulated by State Govt.	Compliance
i	They shall publish the entire forest clearance granted in verbatim along with conditions and safeguards imposed by the Central Government in their approval order in two widely circulated daily newspapers, one in vernacular language and the other in English language so as to make people aware of the permission granted to the Project for use of forest land for non-forest purposes.	In compliance, it is submitted that OMC has arranged to publish the entire forest approval granted in verbatim along with conditions and safeguards imposed by the Central Government in their approval order in Odia daily newspaper "The Prameya" and in English newspaper "The New Indian Express" on dt. 21.12.2021.
ii	They shall submit the copies of forest clearance orders granted by the Central Government/ State Government to the Heads of local bodies and Municipal bodies along with the relevant offices of the State Government, who in turn, shall display the same for 30 days from date of receipt.	In compliance, it is submitted that OMC has submitted the copies of the forest clearance orders granted by the Central Government to the Collector& District Magistrate, Sundargarh, APCCF (N), Bhubaneswar, RCCF, Rourkela Circle, DFO, Bonai Division, Sub-Collector, Bonai, DDM, Joda Circle, Chairman Municipality, Bonai, Block Development Officer, Lahunipara Block, Tahasildar, Lahunipara Tahasil, Chairman, Lahunipara Block and Zilla parishad Member, Lahunipara on dt. 21.12.2021.
iii	Detailed action taken in compliance to the above order of State Government shall be intimated to the Divisional Forest Officer, Bonai Forest Division/RCCF, Rourkela Circle/ PCCF, Odisha/ F&E Department for	OMC vide letter dt. 21.12.2021 has submitted the action taken report in compliance to the order of State Government to the Divisional Forest Officer, Bonai Forest Division/Regional Chief Conservator of Forest, Rourkela Circle/Addl. Principal Chief

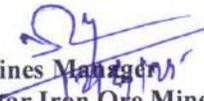
reference.	Conservator of Forests, Odisha/ Forest & Environment & Climate Change Department. It is also submitted that OMC has deposited an amount of Rs. 7,99,79,325/- towards NPV.
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Yours faithfully,


Mines Manager
Kurmitar Iron Ore Mines
dt. 12/04/2025

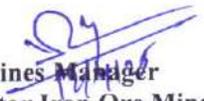
Memo No. ¹⁸⁸⁷ /OMC/KIOM/2025,

Copy forwarded to the Deputy Director General of Forests (Central), Eastern Regional Office, Bhubaneswar for kind information and necessary action.


Mines Manager
Kurmitar Iron Ore Mines
dt. 12/04/2025

Memo No. ¹⁸⁸⁸ /OMC/KIOM/2025,

Copy forwarded to the Asst. Inspector General of Forests, MoEF & CC, F.C. Division, Indira Paryavaran Bhawan, Jor Bagh, Aliganj Road, New Delhi.


Mines Manager
Kurmitar Iron Ore Mines
dt. 12/04/2025

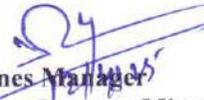
Memo No. ¹⁸⁸⁹ /OMC/KIOM/2025,

Copy forwarded to the RCCF, Rourkela/RCCF, Bhawanipatna/DFO, Bonai/DFO, Kalahandi (S) for kind information and necessary action.


Mines Manager
Kurmitar Iron Ore Mines
dt. 12/04/2025

Memo No. ¹⁸⁹⁰ /OMC/KIOM/2025,

Copy Submitted to the Regional Manager, Koira / ED (F&E) HO for kind information and necessary action.


Mines Manager
Kurmitar Iron ore Mines

Department of Forest, Environment & Climate Change, Government of Odisha

PRAKRUTI BHAWAN, PLOT NO.1459, SAHEED NAGAR, BHUBANESWAR- 751007

Phone: 0674-2602250. Website: www.wildlife.odisha.gov.in. Email: odishawildlife@gmail.com

No. 6963 /7WL-FD&WLC-182/2020

Dated, Bhubaneswar the 23 July, 2021

To

The Additional General Manager (Geo),

M/s OMC Ltd., OMC House, Bhubaneswar - 751001

Sub: Proposal seeking prior approval under the Forest (Conservation) Act, 1980 for non-forestry use of 86.749 ha of forest land, comprising of 85.175 ha of fresh forest land and 1.304 ha re-diversion of forest land (which is a part of 11.912 ha of forest land, granted Stage-II approval by ERO, MoEF&CC on 29.05.2020) in favour of M/s Odisha Mining Corporation Ltd. for construction of overhead piped conveyor belt from Kurmitar ML boundary to proposed Railway siding in Tahasil Lahunipara, District Sundargarh (Odisha)-reg. - Approval of Site Specific Wildlife Conservation Plan

Sir,

It is to intimate that you have to implement a Site Specific Wildlife Conservation Plan for the above project in compliance to condition No.A5 of the Stage-I approval accorded by Government of India, MoEF&CC, New Delhi vide their letter in File No.8-113/2000-FC (Vol-III) with respect to the aforementioned diversion proposal.

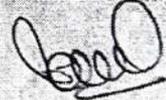
The Site Specific Wildlife Conservation Plan in respect of the above project has been approved by the undersigned with financial forecast of Rs.588.516 lakh (Rupees five crore eighty-eight lakh fifty-one thousand six hundred) only for implementation of activities in project as well as impact zone as detailed in the



The total cost of Rs.588.516 lakh only may kindly be deposited in State CAMPA fund for implementation of activities in project/impact area by the DFO, Bonai Division. It is further requested to take note of the following conditions for future compliance.

- The Plan may be revisited after 5 years and the user agency will give undertaking to contribute towards the revised cost of the conservation plan till the project period, if any.
- Should there be need for Site Specific Wildlife Conservation Plan after expiry of the present plan period, the user agency shall submit another such plan at least one year before the expiry of the present Conservation Plan and deposit the outlay amount upon its approval. In case of delay, it will be dealt as per law for violations of Forest (Conservation) Act, 1980 and Environment (Protection) Act, 1986.
- The user agency shall give an undertaking to bear the differential cost in case of enhancement of wage rate during implementation of the plan.

Yours faithfully



Encl: 2 copies of approved SSWLCP

Principal CCF (WL) & CWLW, Odisha

Memo No. 6964 / dt 23/07/2021

Copy forwarded for information and necessary action to the -

1. Special Secretary to Government of Odisha, F&E Department with reference to that department memo No.FE-DIV-FLD-0049-2020-3806/F&E dt 22.02.2021
2. Principal Chief Conservator of Forests, Odisha
3. Regional Chief Conservator of Forests, Rourkela Circle
4. Divisional Forest Officer, Bonai Division with reference to his memo No.4969 dt 25.06.2021 alongwith a copy of approved SSWLCP



Principal CCF (WL) & CWLW, Odisha

ANNEXURE- R/16

CAD-748



NEW OPPORTUNITIES

No. 11154/OMC/PR/21
Dated: 30.07.2021

Odisha Mining Corporation Ltd.

(A Gold Category State PSU)

Registered Office : OMC House, Bhubaneswar - 751001, India

Tel : 0674-2377400/2377401, Fax: 0674-2396889, www.omcld.com

CIN : U13100OR1956SGC000313

File No. 8-113/2000-FC (Vol-III)

Government of India

Ministry of Environment, Forests and Climate Change
(Forest Conservation Division)Indira Paryavaran Bhawan,
Allganj, Jor Bag Road,
New Delhi - 110003,
Dated: 4th February 2021To
The Principal Secretary (Forests),
Government of Odisha,
Bhubaneswar

Sub: Proposal seeking prior approval under the Forest (Conservation) Act, 1980 for non-forestry use of 86.479 ha of forest land, comprising of 85.175 ha of fresh forest land and 1.304 ha re-diversion of Forest land (which is a part of 11.912 ha forest land, granted Stage-II approval by ERO, MoEF&CC on 29.05.2020) in favour of M/s Odisha Mining Corporation Limited for construction of overhead piped conveyor belt from Kurmitar ML Boundary to proposed Railway Siding in Tahsil Lahuni para, District Sudergarh (Odisha) - reg.

Sir,

I am directed to refer to the Government of Odisha's letter No. FE-DIV-FLD-0049-2020-17053/F & E dated 02.11.2020 on the above mentioned subject seeking prior approval of the Central Government under Section-2 of the Forest (Conservation) Act, 1980 and to say that the proposal has been examined by the Forest Advisory Committee constituted by the Central Government under Section-3 of the aforesaid Act.

After careful examination of the proposal of the State Government and on the basis of the recommendations of the Forest Advisory Committee and approval of the same by the competent authority of the MoEF&CC, New Delhi, the Central Government hereby accords 'in-principle' approval under Section - 2 of the Forest (Conservation) Act, 1980 for non-forestry use of 86.479 ha of forest land, comprising of 85.175 ha of fresh forest land and 1.304 ha re-diverted forest land (part of 11.912 ha forest land, granted Stage-II approval by ERO, MoEF&CC on 29.05.2020) in favour of M/s Odisha Mining Corporation Limited for construction of overhead piped conveyor belt from Kurmitar ML Boundary to proposed Railway Siding in Tahsil Lahuni para, District Sudergarh (Odisha) subject to fulfillment of the following conditions:

A. Conditions which need to be complied prior to handing over of forest land by the State Forest Department and compliance is to be submitted prior to Stage-II approval

1. Compensatory Afforestation

i. Compensatory Afforestation, in lieu of forest land being diverted, shall be raised over 85.175 ha of non-forest land by the State Forest Department at the cost of User Agency, and

ii. The cost of compensatory afforestation at the prevailing wage rates as per compensatory afforestation scheme and the cost of survey, demarcation and erection of permanent pillars if required on the CA land shall be deposited in advance with the Forest Department by the project authority. The CA will be maintained for 10 years. The scheme may include appropriate provision for anticipated cost increase for works scheduled for subsequent years.

2. The State Government shall charge the Net Present Value (NPV) for the 162.394 ha forest area to be diverted under this proposal from the User Agency as per the orders of the Hon'ble Supreme Court of India dated 30/10/2002, 01/08/2003, 28/03/2008, 24/04/2008 and 09/05/2008 in IA No. 566 in WP (C) No. 202/1995 and as per the guidelines issued by the Ministry vide letters No. 5-1/1998-FC (Pt.II) dated 18/09/2003, as well as letter No. 5-2/2006-FC dated 03/10/2006 and 5-3/2007-FC dated 05/02/2009 in this regard;

3. Compensatory levies to be realized from the User Agency under the project shall be transferred/ deposited, through e-challan, in to the account of CAMPA pertaining to the State concerned through e-portal (<https://parivesh.nic.in/>).

4. On analysis on DSS it was observed that a seasonal water stream/nalah exists on South-west boundary of the proposed dispatch area-2 is adjoining a seasonal water stream/nalah. The area between the banks of this seasonal stream/ nalah and the proposed dispatch area-2 shall be mapped and a green belt with native species shall be raised and maintained at the cost of user agency to protect the seasonal stream/nalah. Soil and moisture conservation measures in the dispatch area shall be planned and implemented at the cost of the user agency and effective measures shall be used by the user agency to prevent iron ore leaching from the dispatch areas.

5. It shall be ensured that the trestles (pillars) of proposed conveyor belt are sufficiently high so that the movement of wildlife particularly elephant in the area is not hampered. A Site-Specific Wildlife Conservation Plan shall be prepared and approved by the competent authority and the cost of its preparation and implementation shall be borne by the user agency. The user agency shall also make proportionate contribution towards the cost of the Regional Wildlife Management Plan prepared and approved by the competent authority.

6. The state Forest Department shall also prepare a scheme of Assisted Natural Regeneration of the forest in 500 meter perimeter of the dispatch areas with a view to create dense green cover so as to minimise dust and other pollution on rest of the forest, and implement it at the cost of the user agency

7. The User agency will undertake comprehensive soil conservation measures at the project cost in consultation with the State Forest Department in the forest area being diverted. A scheme of the same shall be submitted along with compliance of Stage-I approval;

8. The User agency in consultation with the State Forest Department shall prepare a detailed scheme for creation and maintenance of plantation of dwarf species (preferably medicinal plants) for its implementation in right of way under the conveyor belt at the project cost;

9. The cost of felling of trees shall be deposited by the User Agency with the State Forest Department; and

10. The State Government shall ensure that User Agency obtains clearance under the provisions of Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 in accordance with the relevant

guidelines issued by the MoEF&CC in this regard and a report on the same is submitted to the Ministry along with compliance of Stage-I approval

11. The KML files of diverted area and CA areas shall be uploaded on E green watch portal with all requisite details prior to Stage II approval

B. Conditions which need to be complied on field after handing over of forest land to the user agency by the State Forest Department but the compliance in form of undertaking shall be submitted prior to Stage-II approval

1. Legal status of the diverted forest land shall remain unchanged.

2. Additional amount of the NPV of the diverted forest land, if any, becoming due after finalization of the same by the Hon'ble Supreme Court of India on receipt of the report from the Expert Committee, shall be charged by the State Government from the User Agency.

3. After construction of the proposed overhead conveyor belt, State government will ensure that transportation of ore from the mines through existing road gets discontinued in a phased and time bound manner. To maximize utilization of the conveyor belt facility user agency shall not transport any ore material through road beyond a permissible quantity as specified by the State Government from time to time;

4. It was noticed during DSS analysis that 0.983 ha forest area is proposed to be used for infrastructure purpose adjoining the dispatch area-1. Since this is an isolated area, use of forest land for non-forestry purpose was not allowed considering larger impact it will have on remaining forest. Moreover, the user agency has sufficient area available, for this purpose in the land which had already been diverted in its favour;

5. Earlier approval was accorded for the parent proposal, i.e. use of forest area for mining in Kurmitar Iron and Manganese Mines vide this Ministry letter no B-113/2000-FC (Vol.II) dated 29th November 2018. Compliance of the conditions specified in the approval shall be submitted by the State Government;

6. Besides, it is also to be ensured that title of the proposal should get changed as it also includes 1.304 ha of forest area is for re-diversion. The title of the proposal stands modified as under to avoid any confusion for future reference.

Proposal for diversion of 85.175 ha of fresh forest land and 1.304 ha re-diversion of Forest land (which is a part of 11.912 ha forest land, for which Stage-II approval has already been accorded by ERO, MoEF&CC on 29.05.2020) for construction of overhead piped conveyor belt from Kurmitar ML Boundary of OMC Ltd to new proposed Railway siding at Barsuan for transportation of mineral with provision for one dispatch area in between the route and the other at terminal point at Barsuan.

7. No additional or new path will be constructed inside the forest area for transportation of construction materials for execution of the project work;

8. Overburden, if any to be generated from the project, shall not be dumped outside the width of the proposed conveyor corridor. The muck generated in the earth cuttings will be disposed of at the designated dumping sites and in no case the muck/debris will be allowed to roll down the hill slopes;

9. The boundary of the diverted forest land, mining lease and safety zone, as applicable, shall be demarcated on ground at the project cost, by erecting four feet high reinforced cement concrete pillars, each inscribed with its serial number, distance from pillar to pillar and GPS co-ordinates;

10. The User Agency shall obtain the Environment Clearance as per the provisions of the Environmental (Protection) Act, 1986, if required;

11. No labour camp shall be established on the forest land and the User Agency shall provide fuels preferably alternate fuels to the labourers and the staff working at the site so as to avoid any damage and pressure on the nearby forest areas;

12. The layout plan of the proposal shall not be changed without the prior approval of the Central Government;

13. The forest land shall not be used for any purpose other than that specified in the proposal;

14. The forest land proposed to be diverted shall under no circumstances be transferred to any other agency, department or person without prior approval of the Central Government;

15. No damage to the flora and fauna of the adjoining area shall be caused;

16. The user agency shall explore the possibility of translocation of maximum number of trees identified to be felled and shall ensure that any tree felling shall be done only when it is unavoidable and that too under strict supervision of the State Forest Department;

17. The period of diversion under this approval shall be co-terminus with the period of lease to be granted in favour of the user agency or the project life, whichever is less;

18. The mining lease holder shall, after ceasing mining operations, undertake re-grassing of the mining area and any other areas which may have been disturbed due their mining activities and restore the land to a condition which is fit for growth of fodder, flora, fauna, etc.

19. The User Agency shall submit the annual self-compliance report in respect of the above stated conditions to the State Government, concerned Regional Office and to this Ministry by the end of March every year regularly;

20. The user agency shall comply all the provisions of the all Acts, Rules, Regulations, Guidelines, Hon'ble Court Order (s) and NGT Order (s) pertaining to this project, if any, for the time being in force, as applicable to the project.

21. Any other condition that the concerned Regional Office of this Ministry may stipulate, from time to time, in the interest of conservation, protection and development of forests & wildlife;

22. The compliance report shall be uploaded on e-portal (<https://parivesh.nic.in/>); and

23. Violation of any of these conditions will amount to violation of Forest (Conservation) Act, 1980 and action would be taken as prescribed in para 1.21 of Chapter 1 of the Handbook of comprehensive guidelines of Forest (Conservation) Act, 1980 as issued by this Ministry's letter No. 5-2/2017-FC dated 28.03.2019.

After receipt of the compliance report on the fulfillment of the above mentioned conditions from the State Government, formal approval will be considered in this regard under Section - 2 of the Forest (Conservation) Act, 1980. The transfer of forest land to the User Agency shall not be affected by the State Government till formal orders approving the diversion of forest land are issued by the Central Government.

Yours faithfully,

Sd/-

(Sandeep Sharma)

Assistant Inspector General of Forests

Copy to:

1. The Principal Chief Conservator Forests, Government of Odisha, Bhubaneswar
2. Regional Officer, Integrated Regional Office of the MoEF&CC at Bhubaneswar
3. The Nodal Officer (FCA), O/o the PCCF, Government of Odisha, Bhubaneswar
4. User Agency
5. Monitoring Cell of FC Division, MoEF&CC
6. Guard file

OIPR-30005/11/0068/21-22